

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**Original Application No. 606 of 2018**

**IN THE MATTER OF:**

In re: Compliance of Municipal Solid Waste Management Rules, 2016 and other Environmental Issues.

**AND IN THE MATTER OF:**

Government of NCT of Delhi

**NDOH: 06.07.2026**

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Filed by:

Place: New Delhi

Dated: 30.06.2026

  
Government Of NCT of Delhi

(1)

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AND IN THE MATTER OF:

Government of NCT of Delhi

**COMPLIANCE/PROGRESS REPORT ON BEHALF OF THE GOVERNMENT  
OF NCT OF DELHI WITH RESPECT TO ORDER DATED 22.12.2025 PASSED  
BY THIS HON'BLE TRIBUNAL.**

**Most Respectfully Showeth;**

I, Samyak S Jain, Special Secretary (Environment), Government of NCT of Delhi having office at 6<sup>th</sup> Level, Delhi Secretariat, IP Estate, Delhi-110002, do hereby solemnly affirm and state as under:

1. That, I am working as Special Secretary (Environment), Government of NCT of Delhi and am conversant with the facts of the present case on the basis of records maintained by the Environment Department, GNCTD / Delhi Pollution Control Committee in its ordinary course.
2. That this Hon'ble Tribunal dealt the issues of solid waste management, liquid waste management and other environmental issues including pollution of 351 river stretches (which includes River Yamuna in Delhi), 124 non-attainment cities in terms of air quality, 100 polluted industrial clusters, illegal sand mining etc. in the above referred matter however later on limited the proceedings in the present matter to two issues of solid waste management and sewage management.



2 3. That compliance report dated 05.12.2025 was filed by the Government of NCT of Delhi before the Hon`ble Tribunal giving status of solid waste and sewage management in NCT of Delhi and also informing about the various orders passed by the Hon`ble Supreme Court in WP(C) No 13029/1985 titled as "M.C.Mehta Vs Union of India and Others related to solid waste management.

Vide above mentioned compliance report dated 05.12.2025, it was also informed that in compliance to the orders passed by the Hon`ble Supreme Court, Government of NCT of Delhi had filed Affidavits before the Hon`ble Supreme Court from time to time and in compliance to the order dated 24.04.2025 Government of NCT of Delhi had filed its first quarterly report on 29.08.2025 and second quarterly report on 29.11.2025 before the Hon`ble Supreme Court.

4. That this Hon`ble Tribunal took up the matter on 22.12.2025 and has given following directions at para 7, 8, 9,10 and 11 of the order dated 22.12.2025 of Hon`ble Tribunal :

*" 7. The submission of the Learned Amicus Curiae is that there is no restrained order by the Hon`ble Supreme Court, therefore, the NGT can proceed to examine the issue of solid waste management in GNCTD. However, to avoid the overlapping exercise and conflicting order, we direct the GNCTD to file the regular progress report in respect of solid waste management for the purpose of completing the record.*

*8. So far as the liquid waste management in GNCTD is concerned, nothing has been placed on record by the GNCTD to show that this issue is pending before the Hon`ble Supreme Court. Therefore, in terms of the earlier order of the Tribunal, the GNCTD is required to take action and file periodical progress report concerning the liquid waste management in GNCTD.....*

*The Chief Secretary, GNCTD is directed to file further progress report, enclosing therewith the following format as Annexure-A and disclosing the tabulated information therein:.....*



10. Further, the water quality data of River Yamuna stretch between Wazirabad Barrage to Asgharpur Village in compliance to prescribed standards may be disclosed by DPCC in the next report. (3)

11. Let the further progress report in respect of liquid waste management be filed 01 week before the next date of hearing.....”

### Solid Waste Management

5. That, in compliance of order dated 24.04.2025 of Hon'ble Supreme Court in WP (C) No 13029 / 1985 titled as “M.C.Mehta Vs Union of India and Others” related to solid waste management, First, Second and Third Quarterly Reports of Govt. of NCT of Delhi were filed before the Hon'ble Supreme Court on 29.08.2025, 29.11.2025 and 28.02.2026 respectively.

6. That, Hon'ble Supreme Court vide Judgement dated 12.03.2026 has disposed of the aforesaid Writ Petition with directions that the Registry shall register five new Suo Moto Writ Petitions (Civil), including “Curbing Air Pollution in the National Capital Region –Solid Waste Management and Burning of Crop Residue and Firecrackers”, to oversee compliance of Solid Waste Management Rules 2016, issues relating to landfill management, Waste-to-Energy Plants, and effective implementation of existing policies regarding stubble burning...

Copy of the Judgement dated 12.03.2026 of Hon'ble Supreme Court in WP(C) No. 13029 / 1985 titled as “M.C.Mehta Vs Union of India and Others” is annexed as

### Annexure-1.

7. That in compliance to the aforementioned Judgement dated 12.03.2026 of Hon'ble Supreme Court, Fourth Quarterly Report of Govt. of NCT of Delhi has been filed before the Hon'ble Supreme Court on 02.06.2026.

Copy of the Third and Fourth Quarterly Reports of Govt. of NCT of Delhi filed before the Hon'ble Supreme Court on 28.02.2026 and 02.06.2026 respectively are annexed as Annexure-2 and Annexure-3 respectively.



8. That Solid Waste Management Rules, 2026 (SWM Rules, 2026) has been notified by Ministry of Environment, Forest and Climate Change (MoEF&CC) on 27.01.2026 (published in Gazette of India on 28.01.2026) and these Rules have come into force with effect from 01.04.2026.

9. That, further Hon'ble Supreme Court has taken up the issue of implementation of Solid Waste Management Rules, 2026 in Civil Appeal No.6174 of 2023 titled as "Bhopal Municipal Corporation vs. Dr. Subhash C. Pandey & Ors." and has given various directions vide orders dated 19.02.2026, 29.04.2026, 05.05.2026 and 25.05.2026 to Ministry of Environment & Forest and Climate Change, Ministry of Housing and Urban Affairs, Department of Drinking Water and Sanitation, Ministry of Jal Shakti, Ministry of Panchayati Raj, Ministry of Rural Development, All State and Union Territory Governments, Local Bodies (Urban and Rural), District Collectors, Central Pollution Control Board, State Pollution Control Boards / Pollution Control Committees and other concerned Departments and Authorities.

Vide above mentioned order dated 25.05.2026, Hon'ble Supreme Court has constituted "Supreme Court empowered Monitoring Committee" (SCMC) for the implementation of Solid Waste Management Rules, 2026, with the following Secretaries of the Union of India and the Central Pollution Control Board:

- a. Secretary, Ministry of Housing and Urban Affairs ("MoHUA");
- b. Secretary, Ministry of Environment, Forest and Climate Change;
- c. Secretary, Department of Drinking Water and Sanitation, Ministry of Jal Shakti;
- d. Secretary, Ministry of Panchayati Raj;
- e. Secretary, Ministry of Rural Development;
- f. The Member Secretary, Central Pollution Control Board ("CPCB").

The SCMC will be chaired by the senior-most Secretary, and the Member-Secretary Convenor will be the Member Secretary of CPCB. The SCMC members are responsible for supervising pan-India performance and implementation of the SWM Rules, 2026.



Copy of order dated 25.05.2026 passed by Hon'ble Supreme Court in Civil Appeal No. 6174 of 2023 titled as "Bhopal Municipal Corporation vs. Dr. Subhash C. Pandey & Ors." is annexed as Annexure-4

10. That in compliance to the above mentioned orders all concerned Ministries and State Governments including NCT of Delhi are taking necessary action for compliance in letter and spirit.

### 11. Generation of MSW and Processing Capacity

That assessment of generation of Municipal Solid Waste (MSW) and processing capacity based on the information provided by the Urban Local Bodies (MCD, NDMC and DCB) is briefed in following table:

**MSW Generation, Processing Capacity, Gap & Capacity of Proposed Facilities in Delhi.**

S. No.	Name of Urban Local Body	No of Wards/ Circles	Quantum of MSW Generation (in TPD)	MSW Processing Capacity (including WTEs, Compost Plants & MRFs) (in TPD)	Gap in Processing Capacity (in TPD)	Capacity Addition after Commissioning of Proposed Facilities (in TPD)	Total Capacity after Commissioning of Proposed Facilities (in TPD)
1.	Municipal Corporation of Delhi (MCD)	250 Wards (12 Zones)	12500	7841 (63 %)	4659 (37 %)	By 2027-2650	10491 (83.9%)
						By 2028 -7650	15491 (123.9%)
2	New Delhi Municipal Council (NDMC)	14 Circles	300	100 %*	Nil	WtE at Okhla is having sufficient capacity of 400 TPD for processing MSW of NDMC.	
3	Delhi Cantonment Board (DCB)	8 Wards	62	100 %*	Nil		
<b>Total</b>			<b>12862</b>				

\*Mainly through Waste to Energy Plant (WtE) at Okhla having total capacity of 1950 TPD [1550 TPD for MCD & DCB and 400 TPD for NDMC]. Expansion of existing Waste to Energy Plant at Okhla for enhancement of capacity from 1950 TPD to 2950 TPD is proposed and Timeline for Completion is



12. That to fill the gap in municipal solid waste generation & capacity and also to meet the future requirement considering the increase in population & MSW generation in Delhi, MCD has proposed MSW Processing Facilities in Delhi with total Additional Capacity of 7650 TPD as given in following Table

**Proposed MSW Processing Facilities of MCD in Delhi**

S. No.	MSW Facility	No	Location	Capacity Addition (in TPD)	Timeline for Completion
1.	New Waste to Energy Plant at Narela – Bawana  (For 3 Zones City SP, Karol Bagh & Narela Zone)	1	Narela-Bawana	3000	<p align="center"><b>December, 2028</b></p> <ul style="list-style-type: none"> <li>• Project was awarded to M/s Jindal on 06.01.2025</li> <li>• EC accorded by MoEFCC on 18.06.2025</li> <li>• Payment of Rs 23.72 Crore made to power grid on 19.06.2025 for shifting of transmission lines &amp; targetted completion date is 30.06.2026</li> <li>• PPA executed between Concessionaire and DISCOMS</li> <li>• Concessionaire has filed petition in DERC for approval of PPA</li> <li>• Work of shifting of transmission lines is in progress by PGCIL.</li> <li>• Parallel activities are being carried out by the Concessionaire.</li> </ul>
2.	New Waste to Energy Plant at Ghazipur	1	Ghazipur	2000	<p align="center"><b>December, 2028</b></p> <ul style="list-style-type: none"> <li>• Tender was floated on 09.07.2025 &amp; technical bids were received on 13.11.2025</li> <li>• A piece of land measuring 20 acres shall be reclaimed through bio-mining of legacy waste at Ghazipur Dumpsite</li> <li>• Financial bid opened on 19.02.2026 and L1 rates are Rs. 7.39 per Kwh.</li> <li>• Petition filed before DERC on 27.04.2026 for Tariff determination.</li> <li>• Work order will be issued after DERC orders and approval of rate and agency from the Standing Committee leading to signing of Concession Agreement.</li> </ul>



3.	Expansion of Existing Waste to Energy Plant at Okhla	1	Okhla	1000 (From 1950 TPD to 2950 TPD)	<p><b>March, 2027</b></p> <ul style="list-style-type: none"> <li>• Environmental Clearance (EC) for expansion was accorded on 09.03.2023.</li> <li>• DERC has accorded the approval of revised tariff on 09.07.2024 and directed the agency to approach for VGF funding.</li> <li>• MoHUA has conveyed that INR 50 Crore VGF will be met out of total SWM allocation</li> <li>• Supplementary agreement signed on 08.12.2025 between JITF and MCD</li> <li>• Consent to Establish has been issued by DPCC on 19.12.2025</li> <li>• PPA executed between Concessionaire and DISCOMS.</li> <li>• PPA is pending with NDMC.</li> <li>• Civil works is in progress at the site.</li> </ul>
4.	Expansion of Existing Waste to Energy Plant at Tehkhand	1	Tehkhand	1000 (From 2000 TPD to 3000 TPD)	<p><b>December, 2027</b></p> <ul style="list-style-type: none"> <li>• Terms of Reference (TOR) was issued by MoEF&amp;CC on 16.09.2025.</li> <li>• Public Consultation has been done.</li> <li>• Views/Comments/Suggestions/Response s received from Public along with Comments / Response of the Project Proponent has been sent by DPCC to MoEF&amp;CC vide letter dated 06.11.2025.</li> <li>• A subcommittee member has visited Tehkhand WtE Plant on 19.11.2025.</li> <li>• Meeting for grant of EC held in MoEF&amp;CC on 08.04.2026.</li> <li>• Concessionaire has filed petition in DERC for tariff determination.</li> </ul>
5.	Bio CNG Plant	1	Okhla	300 (In place of existing Closed Compost plant of 200 TPD to 300 TPD)	<p><b>August, 2027</b></p> <p>The process of termination of agreement is under progress. Parallel exercise is being done to rope in the IGL/ other public sector companies to complete the balance work and operate for the concession period.</p>
6.	Compressed Bio Gas (CBG) Plant	1	Ghazipur	350	<p><b>December, 2027</b></p> <ul style="list-style-type: none"> <li>• MOU signed with IGL on 26.11.2024</li> <li>• The Change of Land Use (CLU) has been notified by MOHUA on 30th June, 2025</li> <li>• DDA handed over physical possession of land to MCD on 12.12.2025</li> </ul>



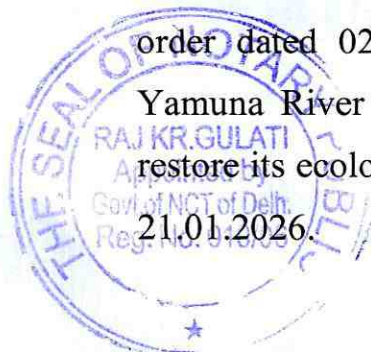
					<ul style="list-style-type: none"> <li>• The land has been handed over to IGL on 28.01.2026.</li> <li>• M/s. IGL is under process of floating RFP for engaging concessionaire / agency for execution of the project.</li> <li>• IGL has been requested through various meetings &amp; reminder to expedite the process</li> </ul>
	<b>Total</b>	<b>6</b>		<b>7650 TPD</b>	
7.	Bio Gas Plants for Dairies Waste* Management	1	Nangli Dairy	200	Inaugurated on 20th September, 2025
		1	Goyla Dairy	200	<b>July, 2026</b>
		1	Ghogha Dairy	200	<b>July, 2026</b>
8.	Engineered Sanitary Landfill (SLF)	1	Tehkhand		Commissioned on 12.03.2024

\*These Plants are mainly for waste generated from Dairies & not included in total MSW Generation of 12500 TPD of MCD.

The proposed waste processing facilities will increase the waste processing capacity of MCD from 7841 TPD to 15491 TPD capacity by 2028 which would take care of possible increase of MSW till 2033.

### LIQUID WASTE MANAGEMENT

13. That vide order dated 02.07.2025, Urban Development Department, Govt. of NCT of Delhi has constituted High Level Committee (HLC) for Rejuvenation of River Yamuna under the Chairpersonship of Hon'ble Chief Minister, Delhi. Hon'ble Minister (Water), Delhi is Co- Chairperson and Chief Secretary, Govt. of NCT of Delhi is Convener of HLC. Secretary, Ministry of Jal Shakti and Secretary, Ministry of Housing & Urban Affairs (MoHUA) and HODs of various Departments / Organisations are members in the HLC. Chief Executive Officer, Delhi Jal Board is the Member Secretary / Nodal Officer of HLC. As per the said order dated 02.07.2025 the HLC will oversee and guide the rejuvenation of Yamuna River in Delhi ensuring a comprehensive and sustainable approach to restore its ecological health and aesthetic value. First meeting of HLC was held on 21.01.2026.



3.	Expansion of Existing Waste to Energy Plant at Okhla	1	Okhla	1000 (From 1950 TPD to 2950 TPD)	<p style="text-align: center;"><b>March , 2027</b></p> <ul style="list-style-type: none"> <li>• Environmental Clearance (EC) for expansion was accorded on 09.03.2023.</li> <li>• DERC has accorded the approval of revised tariff on 09.07.2024 and directed the agency to approach for VGF funding.</li> <li>• MoHUA has conveyed that INR 50 Crore VGF will be met out of total SWM allocation</li> <li>• Supplementary agreement signed on 08.12.2025 between JITF and MCD</li> <li>• Consent to Establish has been issued by DPCC on 19.12.2025</li> <li>• PPA executed between Concessionaire and DISCOMS.</li> <li>• PPA is pending with NDMC.</li> <li>• Civil works is in progress at the site.</li> </ul>
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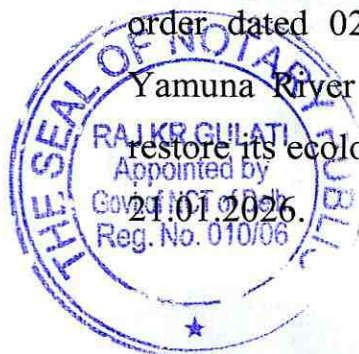
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21.01.2026.



Copy of order dated 02.07.2025 issued by Urban Development Department, Govt. of NCT of Delhi regarding constitution of High Level Committee (HLC) for Rejuvenation of River Yamuna is annexed as Annexure-5.

14. That vide another order dated 02.07.2025 issued by the Urban Development Department, Govt. of NCT of Delhi, an Executive Committee for Rejuvenation of River Yamuna under the chairmanship of Chief Secretary, GNCTD has also been constituted for execution of the directions of above mentioned HLC. Meetings of Executive Committee are held regularly and five meetings of Executive Committee have been held so far. Progress of various projects and action points are monitored by the Executive Committee in its meetings.

Copy of order dated 02.07.2025 issued by Urban Development Department, Govt. of NCT of Delhi regarding constitution of Executive Committee for Rejuvenation of River Yamuna is annexed as Annexure-6.

15. That vide order dated 08.04.2026 issued by the Urban Development Department, Govt. of NCT of Delhi, above mentioned Executive Committee has been assigned to undertake all the functions, responsibilities, and matters assigned earlier to the River Rejuvenation Committee (RRC) constituted by the Environment Department, GNCTD vide office order dated 22.10.2018 in respect of Delhi in compliance to the directions of Hon'ble National Green Tribunal in the order dated 20.09.2018 in OA No. 673/2018 in the matter of: News item published in 'The Hindu' Authored by Shri Jacob Khoshy Titled "More river stretches are now critically polluted: CPCB" in respect of monitoring, coordination, and implementation of river rejuvenation activities in Delhi.

Copy of order dated 08.04.2026 issued by Urban Development Department, Govt. of NCT of Delhi is annexed as Annexure-7.

16. That the Hon'ble Supreme Court vide order dated 21.05.2026 in Civil Appeal No (s). 8547 - 8548 / 2022 in the matter of "New Okhla Industrial Development Authority Vs State of Uttar Pradesh & Ors." has constituted a Committee headed by Union Home Secretary and comprising Chief Secretaries of all States and



12 Union Territories through which Yamuna flows including Secretaries / Heads of State Pollution Control Boards and Amicus Curiae in this matter. As per the said order the Committee shall prepare a comprehensive Yamuna Action Plan within eight 08 weeks. The Home Secretary shall be at liberty to co-opt experts or other authorities as required.

Copy of the order dated 21.05.2026 of Hon'ble Supreme Court in Civil Appeal No (s). 8547-8548/2022 is annexed as **Annexure-8.**

17. That in compliance to the aforesaid order dated 21.05.2026 of Hon'ble Supreme Court, Ministry of Home Affairs, Government of India vide office memorandum dated 04.06.2026 has constituted a committee headed by Secretary, Home Ministry and comprising of Chief Secretaries (GNCTD, Haryana, Himachal Pradesh, Uttar Pradesh, Uttarakhand), Chairpersons of State Pollution Control Boards / Pollution Control Committee (DPCC, Haryana SPCB, Himachal Pradesh SPCB, UPPCB, Uttarakhand PCB) and Amicus Curiae in the said matter. Secretary, Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, Government of India, Chairman CPCB, Commissioner, MCD, Director General-NMCG, CEO-DJB (Convener) and Chairman-NOIDA are the co-opted members in the said committee.

Copy of office memorandum dated 04.06.2026 issued by Ministry of Home Affairs, Government of India is annexed as **Annexure-9.**

### **Sewage Management:**

18. That Estimated sewage generation in NCT of Delhi is 3636 MLD (800 MGD) which is 80 % of 1000 MGD Water Supplied by Delhi Jal Board (DJB). Discharge of treated / partially treated / untreated sewage through various drains out falling into river Yamuna is main cause of water pollution in river Yamuna particularly in the stretch between Wazirabad Barrage to Asgharpur village. There are 37 Sewage Treatment Plants (STPs) of Delhi Jal Board (DJB) with total installed capacity of 3702 MLD (814 MGD) which are being monitored by DPCC on monthly basis and Analysis Results of STPs are placed on the website of DPCC. Letters are issued by

DPCC to DJB on monthly basis for taking rectification measures to meet the prescribed standards. STPs of DJB are having Online Continuous Effluent Monitoring System (OCEMS) which are connected to the servers of CPCB & DPCC.

Capacity of STPs of DJB, Gap in treatment capacity, Gap in treatment is as follows:

- Estimated Sewage Generation in Delhi : 3636 MLD (800 MGD)  
(80 % of 1000 MGD water supply by DJB)
- Installed Treatment Capacity of 37 STPs : 3702 MLD (814 MGD)  
(101.8 % of estimated sewage generation)
- Capacity Utilization of existing STPs : 3387 MLD (745 MGD)  
(91.5 % of installed capacity)
- Gap in Capacity : Nil
- Gap in Treatment : 249 MLD (55 MGD) (6.85 %)
- No. of Complying STPs : 29 w.r.t. standards prescribed by DPCC
- No. of Non-Complying STPs : 07 (Excluding Molarband STP in which case sample could not be taken since it is under rehabilitation)

19. That it is most respectfully submitted that subsequent to the orders passed by this Hon`ble Tribunal substantial progress has been made. The matter of solid waste management and sewage management is being monitored by the Hon`ble Supreme Court of India through various orders as mentioned above. Further, the issues are being monitored at the highest level by the Central Government (By Union Secretaries/ Ministries) and Government of NCT of Delhi (By Hon`ble Chief Minister and Chief Secretary). The installed capacity of 37 STPs of DJB is sufficient to tackle the 100% sewage generation in Delhi.

**Sewage Treatment Capacity Augmentation Plan of Delhi** to accommodate

Future increase in Sewage Generation (Capacity augmentation from 814 MGD to 1500 MGD).

- (1) New works of capacity enhancement of 9 STPs (56 MGD) : **By December, 2027**
- (2) Construction of 29 New DSTPs (170 MGD) : **By June, 2028**
- (3) New STPs at mouth of 8 drains out falling into Yamuna & in the catchment areas of Najafgarh & Shahdara drains (460 MGD) : **By December, 2028**

Total Capacity of STPs by December, 2027	870 MGD
Total Capacity of STPs by June, 2028	1040 MGD
Total Capacity of STPs by December, 2028	1500 MGD

20. That, information in respect of Sewage Management in NCT of Delhi including Sewage generation and Conveyance, Drains, Sewage treatment and Utilization, Gaps and Action Plan, based on the information received from Delhi Jal Board and available with DPCC is given in the format mentioned in the order dated 22.12.2025 of Hon'ble Tribunal and annexed as **Annexure-A**.

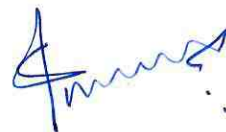
21. That, water quality of River Yamuna in the stretch between Palla and Asgarpur is being monitored by DPCC on monthly basis and Analysis Reports are uploaded on the website of DPCC. Water Quality of River Yamuna in the stretch between Wazirabad and Asgarpur as per the Analysis Report of DPCC for the month of May, 2026 is given in following Table :

S. No.	Location	pH	BOD (mg/l)	COD (mg/l)	DO (mg/l)	Fecal Coliform (MPN/100ml)	Phosphate (mg/l)	Ammonical Nitrogen (mg/l)
	Water Quality Criteria('C' Class)	6.5 -8.5	3mg/l or less	-	5mg/l or more	500(desirable) 2500 (max permissible)	-	-
1	Wazirabad	7.4	4	20	3.1	3500	0.11	0.12
2	ISBT Bridge	7.2	50	128	Nil	130000	0.34	4.32
3	ITO Bridge	7.1	42	108	Nil	120000	0.16	2.79
4	Nizamudin Bridge	7.1	40	104	Nil	110000	0.15	3.65
5	Okhla Barrage	6.9	46	116	Nil	140000	0.17	2.70
6	River Yamuna at Asgarpur (Kidwali Haryana)	7.3	60	152	Nil	330000	1.00	4.55

(15)

Analysis Reports of DPCC in respect of the water quality of River Yamuna for the months of January to May, 2026 are collectively enclosed as **Annexure – 10 (Colly)**.

22. That, in view of the above, the present compliance / progress report may kindly be taken on record.



**VERIFICATION**

I, the above-named deponent, declare that the contents of the present affidavit are true and correct to the best of my knowledge based upon the documents and records available in the office and nothing material has been concealed therefrom.

Verified at New Delhi on this **30 JUN 2026** day of June, 2026.



**DEPONENT**

**SAMYAK S JAIN, IAS**  
Special Secretary (Environment)  
Govt. of N.C.T. of Delhi  
Delhi Secretariat  
New Delhi-110002

**ATTESTED**  
  
**NOTARY PUBLIC**  
**GOVT. OF NCT OF DELHI**



**30 JUN 2026**



**IN THE SUPREME COURT OF INDIA  
CIVIL ORIGINAL JURISDICTION**

**REPORTABLE**

(16)

**Writ Petition (Civil) No. 13029/1985**

M.C. Mehta

...Petitioner(s)

versus

Union of India and others

...Respondent(s)

**JUDGEMENT**

**SURYA KANT, CJI.**

1. The instant Writ Petition, filed in the year 1985, constitutes the third of the three longest pending cases in the history of this Court. This Court has, through two judgements passed by us on 11.03.2026, given a formal close to the proceedings in Writ Petition (Civil) No. 13381 of 1984 and Writ Petition (Civil) No. 4677 of 1985, giving a new shape to the efforts made towards environmental conservation and other ancillary and supplementary issues. This judgement is also being passed towards a similar end.

**A. INTRODUCTION**

2. The genesis of these proceedings was aimed against specific polluting industries operating in and around the National Capital Region (**NCR**). Although the Petition had been filed in the year 1985, the case picked up momentum in the mid-1990s, when a slew of orders came to be passed with a view to curbing vehicular pollution.

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ARJUN BISNOI  
Date: 2026.04.17  
15:12:06 IST  
Reason:

3. Over the years, the case has witnessed a rapid expansion in scope through various Interlocutory Applications, filed by the government as well as private entities. While some applications have been filed to bring newer issues related to air pollution in Delhi to the attention of this Court, others were necessitated by previous directions requiring this Court's prior permission in certain cases.
4. Concomitantly with the enhancement of the scope of the instant Writ Petition, this Court has stepped into the role of a supervisor and a guide for the Government as well as private bodies towards ensuring clean air in NCR. The decisions of this Court led to numerous laudable initiatives, including the introduction of Bharat Stage Emission Standards (**BSES**), proliferation of public transport and its transition to clean fuel, and imposition of age regulations on vehicles. Similarly, polluting power plants were relocated, and steps were also taken to reduce stubble burning in nearby States.
5. Very importantly, addressing the lack of a cohesive regulatory framework regarding air pollution in NCR, this Court facilitated the establishment of the Commission for Air Quality Management in National Capital Region and Adjoining Areas (**CAQM**), which has now taken a statutory form through a Parliamentary legislation.<sup>1</sup> Since its inception, the CAQM has implemented various reforms, most notably, a system of coordinated, uniform, and transparent measures to tackle

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<sup>1</sup> The Commission for Air Quality Management in National Capital Region and Adjoining Areas Act, 2021.

different levels of air pollution, titled the Graded Action Response Plan (**GRAP**). With the judicial oversight of this Court and the initiatives taken by the CAQM, the steps taken by all stakeholders to curb air pollution in Delhi and NCR have become substantially more effective.

6. We must, at the same time, acknowledge that, similar to the two Writ Petitions referred to in the opening paragraphs of this Judgement, the issues that grasp the attention and efforts of this Court are of a substantially contemporary nature when compared to the original tenor of the instant Writ Petition. As the scope of these proceedings has expanded, so has the volume of Interlocutory Applications (**IAs**) filed from time to time. We may also note that by the judgement dated 11.03.2026 passed by this Court in Writ Petition (Civil) No. 4677/1985, some IAs pending in that case have also been directed to be considered with the issues pending in the instant case.
7. This inflation in the issues to be considered by the Court in a singular and historic case has led to several administrative difficulties, which inevitably reduce judicial efficiency and effectiveness. It is the need of the hour that an organised system be implemented, whereby this Court is enabled to deal with each issue in-depth, while also having a comprehensive and holistic view of the broader considerations.
8. It is thus our considered opinion that these ends would be met by bringing this Writ Petition to a formal close, while permitting pending

19 issues and applications to be taken up through freshly registered *suo moto* cases.

9. When this idea was presented to learned senior counsel/counsel for the parties on 23.02.2026, they were *ad idem* that it is high time that the captioned proceedings be formally disposed of. In accordance with the order passed on 23.02.2026, the learned *amici curiae* have also supplied a short note, outlining the various steps that may be taken to manage the various IAs and pending issues. At this stage, it may be pertinent to advert to the proposals contained therein.

**B. SUGGESTIONS BY THE LEARNED AMICI CURIAE**

10. At the outset, it has been submitted that the recommendations contained in the note have been arrived at by the *Amici Curiae*, namely, Ms. Aparajita Singh and Ms. Uttara Babbar, Senior Advocates, and Ms. Shibani Ghosh, Advocate, in consultation with Ms. Aishwarya Bhati, learned Additional Solicitor General of India, as well as the learned counsel representing the Government of NCT of Delhi and the States of Haryana, Uttar Pradesh, Rajasthan, and Punjab.
11. *Firstly*, the learned *Amici* have recommended a procedure for identifying and formally disposing of the IAs which have become infructuous. This will include an effort from the end of the *Amici Curiae* as also the learned State counsel, while calling for relevant information and submissions from the respective Advocates on Record (**AORs**)/Parties-in-Person.

- (20)
12. *Secondly*, they have suggested that, simultaneously, an exercise be undertaken to categorise the various IAs as per the different areas now under consideration by this Court regarding air pollution in NCR. The underlying objective is that moving forward, this Court may take up each facet of the larger problem of air pollution in an organised manner.
  13. *Finally*, the learned *Amici* have placed on record certain procedural mandates which may be imposed to ensure a smooth adjudicatory process and reduce delays in considering the prayers of the litigants.
  14. We find strength in the proposals put forth before us through the brief self-speaking note. We agree that it is in the interest of justice that the instant Writ Petition is formally disposed of, and the issues that survive are taken up through newly registered *suo moto* cases.

C. **DIRECTIONS**

15. So as to give force to the above recommendations and with a view to strengthening its efforts towards curbing air pollution in NCR, we deem it appropriate to issue the following directions:
  - (i) The instant Writ Petition stands formally disposed of;
  - (ii) In its place, the Registry shall register five new *Suo Moto* Writ Petitions (Civil), with the following titles to consider the delineated issues:

(21)

- (a) **“Curbing Air Pollution in the National Capital Region - Regulatory and Policy Framework, Air Quality Governance and other Ancillary Issues,”** including policy issues regarding air pollution in an evolving regulatory regime, transition to airshed level air quality governance, vacancies in regulatory agencies, data accuracy and transparency, improved enforcement of governance regimes, and increasing of green cover in NCR;
- (b) **“Curbing Air Pollution in the National Capital Region - Vehicular Emissions and Pollution,”** including issues regarding payment of ECC, registration of lower BSES vehicles, public transport, vehicular emissions, fuel standards, improved traffic enforcement, and cleaner freight movement;
- (c) **“Curbing Air Pollution in the National Capital Region - Conservation and Enhancement of Green Cover,”** including issues regarding cutting of trees in NCR, protection of the Ridge and Morphological Ridge Forest in Delhi, Tree Census, and enhancement of tree coverage in NCR;
- (d) **“Curbing Air Pollution in the National Capital Region - Pollution by Construction Activities, Power Plants, and Other Industries,”** including fuel transition, issuance of emission standards for all industrial sources, ensuring

compliance with emission standards, and compensation of workers/labourers affected by suspension of work; and

- (e) **“Curbing Air Pollution in the National Capital Region - Solid Waste Management and Burning of Crop Residue and Firecrackers”**, including compliance with Solid Waste Management Rules 2016, issues relating to landfill management, Waste-to-Energy plants, and effective implementation of existing policies regarding stubble burning; and

(iii) No new Interlocutory Application(s) or Miscellaneous Application(s) shall hitherto be entertained by the Registry in the instant Writ Petition or in the new *suo moto* cases, till further orders.

16. The Interlocutory Applications pending in the instant Writ Petition shall be dealt with in the manner explained hereafter:

- (i) The concerned AOR (which would include Party-in-Person) who has filed the IA shall inform the Registry as to whether the IA has become infructuous due to orders passed by this Court or the efflux of time. If the AOR does not approach the Registry for the above purpose on or before 15.05.2026, it shall be presumed that the respective IA has been rendered infructuous;
- (ii) If the AOR states that a particular IA has not become infructuous, he or she shall also place a note containing (i) the *suo moto* case

23 which the IA falls under; **(ii)** the details of the Applicant(s); **(iii)** the prayer sought; and **(iv)** the reason why the same is not already covered by the orders passed by this Court;

**(iii)** Meanwhile, the learned *Amici Curiae*, in collaboration with the learned counsel for Union of India, the States of Haryana, Rajasthan, Punjab, and Uttar Pradesh, and the NCT of Delhi, are required to undertake a similar exercise and identify the various IAs that have been rendered infructuous, but are yet to be formally disposed of;

**(iv)** All the IAs, where the *Amici* and the respective AOR(s) are *ad idem* that the same are infructuous, shall be listed as Miscellaneous Applications before the Registrar Court for their final disposal;

**(v)** The IAs, which, according to the learned *Amici*, have become infructuous but remain pending as per the respective AOR(s), shall be marked as 'disputed'. Such IAs shall be listed as Miscellaneous Applications before the Registrar Court for determining whether the matter requires further consideration of this Court; and

**(vi)** All the IAs, where the *Amici* have indicated that further consideration by this Court is required, shall stand transferred to the respective *Suo Moto Writ* Petition(s).

17. Similarly, the learned *Amici* are requested to submit to the Registry a list of specific issues that this Court has taken cognisance of and

require further consideration but cannot be linked to any particular Interlocutory Application. Such matters shall be, accordingly, taken up as part of the appropriate Suo Moto Writ Petition. (24)

18. An exercise analogous to that contained in Paragraph 16 shall be taken with respect to the Appeals and Petitions, except Contempt Petitions, tagged with the instant Writ Petition. Accordingly, if they are required to be considered by this Court, they shall be registered as IAs within the respective Suo Moto Writ Petition. In that respect, all tagged Contempt Petitions shall be separately listed after taking directions from the Chief Justice of India on the administrative side.
19. The Registry shall list the newly registered Suo Moto Writ Petitions as a batch of tagged cases, with the petition re: Regulatory and Policy Framework, Air Quality Governance and other Ancillary Issues as the lead matter, after seeking directions from the Chief Justice of India on the administrative side.
20. In the interest of expediency, the Registry is directed to implead and issue notice in each of the Suo Moto Writ Petitions to the following parties:
  - (i) The Union of India through the Secretary, Ministry of Environment, Forest and Climate Change;

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- (ii) The States of States of Haryana, Rajasthan, Punjab, and Uttar Pradesh and the NCT of Delhi, through the respective Principal Secretaries, Departments of Environment and Forest;
  - (iii) The Commission for Air Quality Management in National Capital Region and Adjoining Areas, through its Chairperson; and
  - (iv) The Central Pollution Control Board and the State Pollution Control Boards of Delhi, Haryana, Rajasthan, Punjab, and Uttar Pradesh, through the respective Member Secretaries.

21. We hasten to add that the formal closure of the instant Writ Petition does not dilute the force of this Court's previous orders and directions, as issued from time to time. Such directions are final and shall continue to remain operative, subject to such further orders, modifications, or clarifications as may be issued in future proceedings. However, it may so happen that, due to such prior directions, a party may require leave of this Court. In such an event, the party shall be at liberty to approach this Court through a fresh Writ Petition, giving all necessary particulars.

22. Keeping in mind the objective of timeliness, we are of the considered opinion that further guidelines ought to be laid down regarding the modalities for the future proceedings in the newly registered *suo moto* cases. Accordingly, we direct as follows:

- (i) The counsel representing the CAQM, as also the learned counsel for the Union of India, the NCT of Delhi, the different States, and their functionaries and agencies, shall ensure that all reports are circulated among all stakeholders, as far as possible, not less than seven days prior to the upcoming date of hearing;
- (ii) Each report shall be accompanied by a tabulated chart indicating its salient findings, the recommendations made by the party/agency, and the intervention sought from this Court; and
- (iii) The respective counsel for the various private and official parties shall ensure that copies of the different IAs, which are stated to have remained pending, are supplied in soft copy to the learned *amici curiae* as well as to Mr. Gurmeet Singh Makker, AOR, assisting counsel to Ms. Aishwarya Bhati, learned ASG.

23. Ordered accordingly.

24. At this conclusive juncture, it is apposite that we record our appreciation for the valuable assistance rendered by all the learned counsel and the parties appearing in person, who have spent invaluable time and effort to assist this Court in the attempt to secure a healthy and safe environment in the National Capital Region. The initiative taken by Shri M.C. Mehta, the assistance received from the various junior and senior counsel, and the historical judicial efforts of the judges of this Court have together culminated in great strides being taken towards the protection of the environmental serenity of the

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capital of our Country. It is our hope that this evolution will give new energy and resolve to take these objectives forward, in an organised, effective, and efficient manner.

.....CJI  
(SURYA KANT)

.....J.  
(JOYMALYA BAGCHI)

.....J.  
(VIPUL M. PANCHOLI)

**NEW DELHI;  
MARCH 12, 2026**

IN THE SUPREME COURT OF INDIA  
CIVIL ORIGINAL JURISDICTION  
WRIT PETITION [CIVIL] No 13029 OF 1985

IN THE MATER OF:

M. C. Mehta

... PETITIONER

VS

UNION OF INDIA & ORS.

... RESPONDENTS

NDOH 12.03.2026

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Filed by:

(JYOTI MENDIRATTA)

Advocate for Government of NCT Delhi

New Delhi:

Dated: 27.02.2026

→ SCIN 01-26165-2026-MSW  
Quarterly Report

28/2/26

IN THE SUPREME COURT OF INDIA  
 CIVIL ORIGINAL JURISDICTION  
WRIT PETITION [CIVIL] No.13029 OF 1985

IN THE MATTER OF:

M. C. MEHTA

... PETITIONER

Vs

UNION OF INDIA & ORS.

... RESPONDENTS

AFFIDAVIT OF NODAL OFFICER ON BEHALF OF GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI IN COMPLIANCE OF THE ORDER DATED 24.04.2025 REGARDING IMPLEMENTATION OF SOLID WASTE MANAGEMENT RULES, 2016.

(THIRD QUARTERLY REPORT OF GOVT. OF NCT OF DELHI)

I. Sandeep Kumar Mishra, aged about 56 years, Member Secretary, Delhi Pollution Control Committee (DPCC) having office at 3rd Floor, Block - I, DMRC IT Park, Shastri Park, Delhi - 110053, do hereby solemnly affirm and state as under :

1. That I am working as Member Secretary, Delhi Pollution Control Committee (DPCC) and am conversant with the facts of the case.
2. That the present affidavit is being filed in compliance with the directions contained in the order passed by this Hon'ble Court on 24.04.2025.
3. That with regard to designating Nodal Officer, it is submitted that Member Secretary, DPCC has been made Nodal Officer on behalf of Govt. of NCT of Delhi vide letter dated 12.06.2025 of Department of Environment, Govt. of NCT of Delhi for compliance of the directions of this Hon'ble Court in the above mentioned order dated 24.04.2025.



4. That MCD has informed that it has nominated Zonal SE (DEMS) as Nodal Officers for effective implementation of the directions of this Hon'ble Court in the above mentioned order dated 24.04.2025.

5. That, in compliance of above mentioned order dated 24.04.2025, First and Second Quarterly Reports of Govt. of NCT of Delhi were filed before the Hon'ble Court on 29.08.2025 and 29.11.2025 respectively.

6. **Assessment of Generation of MSW and Processing Capacity**

That assessment of generation of MSW and processing capacity based on the information provided by the Urban Local Bodies (MCD, NDMC and DCB) is briefed in following table :

**MSW Generation, Processing Capacity, Gap & Capacity of Proposed Facilities in Delhi.**

S. No.	Name of Urban Local Body	No of Wards/ Circles	Quantum of MSW Generation (in TPD)	Quantum of MSW Generation Assessed (in TPD) (Year 2050)	MSW Processing Capacity (including WtEs, Compost Plants & MRFs) (in TPD)	Gap in Processing Capacity (in TPD)	Capacity Addition after Commissioning of Proposed Facilities (in TPD)	Total Capacity after Commissioning of Proposed Facilities (in TPD)
1.	Municipal Corporation of Delhi (MCD)	250 Wards (12 Zones)	12500	24078	7642 (61.1%)	4858 (38.9%)	By 2026 - 650	8292 (66.3%)
							By 2027 - 5650	13292 (106.3%)
							By 2028 - 7650	15292 (122.3%)
2.	New Delhi Municipal Council (NDMC)	14 Circles	300	400 (Appx.)	100 %*	Nil	WtE at Okhla is having sufficient capacity of 400 TPD for processing MSW of NDMC.	
3.	Delhi Cantonment Board (DCB)	8 Wards	62	90	100 %*	Nil		
Total			12862	24568				

Waste to Energy Plant (WtE) at Okhla having total capacity of 1950 TPD [1550 TPD capacity of DCB and 400 TPD for NDMC]. Expansion of existing Waste to Energy Plant at Okhla for capacity from 1950 TPD to 2950 TPD is proposed and Timeline for Completion is

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7. That to fill the gap in municipal solid waste generation & capacity and also to meet the future requirement considering the increase in population & MSW generation in Delhi, MCD has proposed MSW Processing Facilities in Delhi with total Additional Capacity of 7650 TPD as given in following Table :

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**Proposed MSW Processing Facilities of MCD in Delhi**

S. No.	MSW Facility	No	Location	Capacity Addition (in TPD)	Timeline for Completion
1	Waste to Energy Plant at Narela – Bawana	1	Narela-Bawana	3000	<p><b>December, 2027</b></p> <ul style="list-style-type: none"> <li>Project awarded on 06.01.2025.</li> <li>EC accorded by MoEFCC on 18.06.2025</li> <li>Payment of Rs 23.72 Crore made to Power Grid on 19.06.2025 for shifting of transmission lines</li> <li>Work of shifting of transmission lines started &amp; likely to be completed by 30.06.2026</li> <li>DO letter dated 13.02.2026 issued to Secretary Power &amp; DO letter dated 11.02.2026 issued to Chairman NDMC for execution of PPA by NDMC</li> <li>Parallel activities are being carried out by the Concessionaire</li> </ul>
2	Waste to Energy Plant at Ghazipur	1	Ghazipur	2000	<p><b>December, 2028</b></p> <ul style="list-style-type: none"> <li>Tender floated on 09.07.2025 and technical bids were received on 13.11.2025 &amp; under evaluation</li> <li>A piece of land measuring 20 acres shall be reclaimed through biomining of legacy waste at Ghazipur Dumpsite for this project</li> <li>After scrutiny of L1 rates, the same will be sent to DERC for Tariff determination.</li> <li>Work order will be issued after approval of rate and agency from the Standing Committee</li> </ul>
3	Expansion of Existing Waste to Energy Plant of 1950 TPD at Okhla to 2950 TPD	1	Okhla	1000	<p><b>March, 2027</b></p> <ul style="list-style-type: none"> <li>EC for expansion was accorded on 09.03.2023.</li> <li>DERC has accorded the approval of revised tariff on 09.07.2024 and directed the agency to approach for VGF funding.</li> <li>MoHUA has conveyed that INR 50 Crore VGF will be met out of total SWM allocation</li> <li>Supplementary agreement has been signed on 08.12.2025 between JTF and MCD</li> <li>DO letter dated 16.02.2026 issued to Secretary Power for execution of PPA with BRPL, IPDDL, BYPL &amp; NDMC</li> <li>Consent to Establish issued by DPCC on 19.12.2025</li> </ul>

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S. No.	MSW Facility	No	Location	Capacity Addition (in TPD)	Timeline for Completion
4	Expansion of Existing Waste to Energy Plant of 2000 TPD at Tehkhand to 3000 TPD	1	Tehkhand	1000	<p style="text-align: center;"><b>December, 2027</b></p> <ul style="list-style-type: none"> <li>• Terms of Reference (TOR) was issued by MoEF&amp;CC on 16.09.2025.</li> <li>• Public Consultation has been done. Views/Comments/Suggestions/Responses received from Public along with Comments/Response of the Project Proponent has been sent to MoEF&amp;CC vide letter dated 06.11.2025.</li> <li>• A Sub Committee members visited Tehkhand WtE Plant on 19.11.2025.</li> <li>• EIA done.</li> <li>• Meeting for grant of EC is expected in last week of February, 2026.</li> <li>• After obtaining EC, the Concessionaire will approach to DERC for tariff determination.</li> <li>• Thereafter, a supplementary agreement will be signed</li> </ul>
5	Bio CNG Plant	1	Okhla	300	<p style="text-align: center;"><b>December, 2026</b></p> <ul style="list-style-type: none"> <li>• Date of Award of work – 09.01.2023</li> <li>• Date of completion as per agreement – 09.07.2024</li> <li>• 45% work completed</li> <li>• Observing the unsatisfactory progress at site. Preliminary Notice was issued on 24.10.2024</li> <li>• Process of termination of agreement is under progress</li> <li>• Parallel exercise is being done to rope in the IGL to complete the balance work and operate for the concession period.</li> </ul>
6	Compressed Bio Gas (CBG) Plant (IGL)	1	Ghazipur	350	<p style="text-align: center;"><b>December, 2026</b></p> <ul style="list-style-type: none"> <li>• MOU signed with IGL on 26.11.2024</li> <li>• Change of Land Use (CLU) has been notified by MOHUA on 30.06.2025</li> <li>• DDA handed over physical possession of land to MCD on 12.12.2025</li> <li>• IGL has taken possession of land on 28.01.2026 and DFR process is underway</li> <li>• IGL will prepare a roadmap for further processes to achieve the desired timeline</li> <li>• Matter is being pursued to expedite the commissioning of the plant</li> </ul>
	<b>Total</b>	<b>6</b>		<b>7650</b>	

7.	Bio Gas Plants for Dairies Waste* Management	1	Nangli Dairy	200	Inaugurated on 20th September, 2025 <ul style="list-style-type: none"> <li>Plant is operational (Receiving 110-130 TPD)</li> <li>Efforts are being made to operate the plant at full design capacity.</li> </ul>
		1	Goyla Dairy	200	<b>March, 2026</b> <ul style="list-style-type: none"> <li>72% work completed</li> <li>Civil Structure work of the digesters completed</li> <li>Fitting of fixtures is in progress</li> </ul>
		1	Ghogha Dairy	200	<b>June, 2026</b> <ul style="list-style-type: none"> <li>68% work completed</li> <li>Feed intake will commence from 01.03.2026</li> </ul>

\*These Plants are mainly for waste generated from Dairies & not included in total MSW Generation of 12500 TPD of MCD.

Note :

- CBG Plant of 100 TPD for MSW has been Inaugurated in Sept, 2025 and Plant is operational. Efforts are being made to operationalize the plant at full capacity.
- The proposed waste processing facilities will increase the waste processing capacity from 7642 TPD to 15292 TPD capacity by 2028 which would take care of possible increase of MSW till 2031.

### 8. 100% Collection of Solid Waste

That, with regard to 100% Collection of Solid Waste following is submitted :

#### **Municipal Corporation of Delhi (MCD)**

Collection & Transportation Target Achieved – 98%.

For making the improvement in the existing system, the following initiatives have been informed by MCD :

MCD has implemented route optimization and stoppage points of primary collection vehicles in all 250 wards through E-SBM monitoring dashboard. The re-routing will cover following points

- Includes all the existing streets/ lanes/ roads
- Coverage of all the existing GVPs
- Increase the frequency of vehicles as per the requirement of route
- Tap more no. of halt points to provide maximum waste collection coverage

APR. 2025  
 Period: 15/07/2025  
 to 14/07/2025  
 75 Hazari

## New Delhi Municipal Council (NDMC) 607

NDMC has informed regarding 100% door to door collection of segregated waste in all wards from households and commercial areas.

(24)

Route optimization and stoppage of Door to Door waste collection vehicles is monitored through GPS enabled system in each of the garbage collection vehicle which is monitored at Integrated Command and Control Center.

### Delhi Cantonment Board (DCB)

DCB has informed that 100% door to door collection in Civil and Army areas of all 08 Wards.

### 9. 100% Segregation of Waste at Source

That, with regard to 100% Segregation of Waste at Source following is submitted :

#### Municipal Corporation of Delhi (MCD)

MCD has informed that it has achieved an average 59% waste segregation at source in all 250 wards.

Timelines for segregation : 90 % by August, 2026 & 100% by January, 2027.

To achieve 100% target, the following initiatives have been taken by MCD :

- Consistent efforts of sanitation staff with NGOs, RWAs, WMAs as a part of community engagement.
- Conduct mass awareness drives and IEC campaigns
- Making Zero Waste Colonies in continuous manner (678 Zero Waste Colonies).
- Continuous efforts to identify more no. of BWGs for adopting on-site waste processing.

#### New Delhi Municipal Council (NDMC)

NDMC has informed regarding achieving about 92% of segregation at source. Efforts are being made by NDMC to ensure that the gap in segregation is covered. Efforts are being made to achieve more than 92% waste segregation. NDMC has informed that:

- Regular enforcing activities as per solid waste management byelaws is being carried out. Consistent efforts of sanitation staff with NGOs, RWAs etc. as a part of community engagement.
- Regular IEC drives and awareness Campaigns through multipronged strategy is carried out as daily activity for bringing in behavioral change in citizens with diverse economic background.
- The target of segregation at source - 95%, Timeline - October, 2026

### **Delhi Cantonment Board (DCB)**

DCB has informed regarding achieving 90% of segregation at source in Civil areas and 70 % in Army areas of all 08 Wards. The target of 100 % segregation of waste at source will be achieved by June, 2026.

### **10. Bulk Waste Generators (BWGs)**

That with regard to compliance by Bulk Waste Generators following is submitted:

#### **Municipal Corporation of Delhi (MCD)**

MCD has informed that it has identified 3905 Bulk Waste Generators (BWGs) out of which 1970 No of BWGs are having onsite Wet Waste Composting facility. MCD has developed a module in its 311 App for registering BWGs and monitoring of waste management by them. 3905 BWGs have been registered across 12 zones. Efforts are being made by MCD to ensure that more no. of colonies pursue on site waste processing. The target for increasing no. of BWGs is 250 every year and 500 by May, 2027.

MCD has informed that there are 678 Zero Waste Colonies / Institutes which are having onsite Wet Waste Composting facility and rest of the waste is disposed through MCD. MCD has issued incentive scheme for providing either rebate in property tax or taking up developmental work. The target for increasing no. of zero waste colonies is 100 every year and 200 more colonies by May, 2027

Break-up of existing 3905 BWGs is as under :

S. No.	Type of BWGs	No. of BWGs
1	Education Institution	280
2	Hospitals	163
3	Hotel & Restaurant	1512

4	Mall	
5	Market Association	97
6	Others	92
7	Religious Place	265
8	RWA/Gated Society/GHS	55
9	Sport Complex	1431
	Total	10
		3905

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### New Delhi Municipal Council (NDMC)

NDMC has informed that there are 30 Bulk Waste Generators (BWGs) in the jurisdiction of NDMC, out of which, 27 BWGs are having on site composting facility and 2 BWGs (ITC Maurya and NBCC East Kidwai Nagar) have On-site Composting facility and Bio-Methanation facility both. 3 BWGs have Bio-Gas (Bio-Methanation) Plants. NDMC has informed that it is in process of identification of more BWGs.

NDMC has integrated a special module for the registration of BWG on 311 app and is in process of registration by BWGs.

NDMC has declared 6 colonies as "Anupam Colonies" –

1. Satya Sadan Officer's Flats and D1&D2 Colony, Chanakyapuri
2. Bharti Nagar
3. Aradhana Colony
4. Babu Dham Colony
5. New Moti Bagh
6. Kaka Nagar

Anupam colonies are model zero-waste colonies under NDMC's commitment towards a sustainable and clean city with on-site wet waste processing and RRR Centers.

### Delhi Cantonment Board (DCB)

DCB has informed that there are 09 Bulk Waste Generators (BWGs). A fresh survey is in process.

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11. Awareness Campaigns and IEC Activities

Urban Local Bodies (MCD, NDMC and DCB) are carrying out Awareness Campaigns and IEC Activities for compliance of the Solid Waste Management Rules, 2016 and the same is briefed below :

9

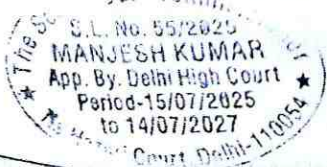
**Municipal Corporation of Delhi (MCD)**

MCD has informed about following Awareness Campaigns and IEC Activities for compliance of the Solid Waste Management Rules, 2016 from May, 2025 to Oct. 2025 including following :

- 20 Day "Clean Delhi Drive" under the leadership of Hon'ble Chief Minister in the month of May, 2025.
- "Safai Apnao, Bimaari Bhagao" Campaign in July, 2025
- "Delhi Freedom from Garbage – Cleanliness Campaign" under the leadership of Hon'ble Chief Minister in the months of August – Sept, 2025.
- "Swachhata Hi Seva (SHS) 2025" campaign from 17th Sept, 2025 to 2nd Oct. 2025.
- Extensive Sanitation Drive – 8th Oct. 2025 to 30 April 2026
  - Extensive sanitation drives conducted from 08.11.2025 to 14.02.2026
  - It covers residential colonies, JJ clusters, main roads, metro corridors, parks, institutional areas, and commercial stretches.
  - Participated other agencies also PWD, DUSIB, DDA, DJB, I&FC, and other GNCTD departments.
  - 6,821 manpower deployed
  - 1,339 MT of MSW lifted.
  - The activities involved sweeping, desilting, removal of garbage and debris, dust mitigation, drain cleaning, and sanitation of vulnerable and high-footfall areas.
  - Emphasis given on Sustainable Cleanliness Initiatives

**New Delhi Municipal Council (NDMC)**

NDMC has informed that regular IEC awareness campaigns through multipronged strategy (ITC WOW, NGO Chintan, Why Waste Wednesdays, M's Metro) is carried out as daily activity for bringing in behavioural change in



citizens with diverse economic background. Following are the brief of IEC  
 Activities / Awareness Campaigns by NDMC:

- Interschool Recycling Championship by ITC WOW
- Door-to-Door Awareness regarding SUP ban (Staff Quarters, Residential Colonies & shops in market areas)
- Home Composting Campaign
- School Programs (Organize recycling competitions & awareness programs)
- Upcycling of waste items
- Roko Toko Abhiyan and Anti Littering Campaign in the markets.
- Creates sense of ownership & empowerment amongst the on ground staff.

### **Delhi Cantonment Board (DCB)**

DCB has informed that various awareness campaigns in form of rallies, nukkad natak and announcements are being organized in all area of Delhi Cantonment from time to time. General Public and Students have also been issued direction / notices through distribution of Pamphlets, Public Notice and public announcement to segregate the waste and to handover the waste to waste pickers / waste collectors only.

### **12. Grievance Redressal Mechanism for Compliance of SWM Rules, 2016**

Urban Local Bodies (MCD, NDMC and DCB) have grievance redressal mechanism for compliance of SWM Rules, 2016 as follows:

#### **Municipal Corporation of Delhi (MCD)**

MCD informed that there is 311 App for redressal of grievance related to SWM Rules, 2016. Concerned Junior Engineer has been deputed for reporting of designated collection sites & waste disposal.

#### **New Delhi Municipal Council (NDMC)**

NDMC has informed that it is effectively addressing citizen grievances related to sanitation through its in house developed NDMC 311 App. This platform functions as the primary grievance redressal mechanism within NDMC's jurisdiction, ensuring timely resolution of complaints in accordance with established norms. The 311 App is well-integrated into NDMC's operational

framework and Command and Control Centre. NDMC is committed to grievance redressal within the prescribed timeframes, thereby contributing significantly to the cleanliness and sanitation standards in its area. NDMC has toll free helpline number 1533.

NDMC has the provision of mobile challans on 311 App which makes it easier for monitoring and enforcement by ground staff.

Enforcement of any violation is carried through mobile challan in NDMC 311 App with on-the-spot fines starting from Rs. 50 to Rs. 5000 based on the non-compliant activity conducted.

Total 5831 Complaints were received and 5689 complaints were resolved (142 complaints did not pertain to NDMC) in the period of 1<sup>st</sup> January, 2025 to 15<sup>th</sup> February, 2026.

### **Delhi Cantonment Board (DCB)**

DCB has informed that there is a e-chhawani grievance portal, wherein general public can register complaint in respect of SWM Rules, 2016.

### **13. Penalties imposed for non-compliances w.r.t. SWM Rules, 2016.**

Penalties imposed for non-compliances w.r.t. SWM Rules, 2016 by Urban Local Bodies are as follows :

#### **Municipal Corporation of Delhi (MCD)**

Challans issued by MCD with respect to violation of SWM Rules, 2016 in the period of 1st April, 2025 to 18th February, 2026 is given in following Table :

S.No.	Particulars	
1.	Total Challans Imposed (Nos.)	93165
2.	Total Challan Amount in Rupees	2,08,18,480
3.	Total Amount Realized in Rupees	1,89,82,880

#### **New Delhi Municipal Council (NDMC)**

Challans issued by NDMC with respect to violation of SWM Rules, 2016 in the period of 1<sup>st</sup> April, 2025 to 15<sup>th</sup> February, 2026 is given in following Table :

MAJESH KUMAR  
App. by Delhi High Court  
Period-15/07/2025  
to 14/07/2027  
\* P.S. Hazari Court, Delhi-110054 \*

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S. No.	Particulars	
1.	Total Challans Imposed (Nos.)	1034
2.	Total Challan Amount in Rupees	Rs. 452359
3.	Total Amount Realized in Rupees	Rs. 210177

**Delhi Cantonment Board (DCB)**

Nil violation w.r.t SWM Rules, 2016 has been informed by DCB.

14. That Solid Waste Management Rules, 2026 has been notified by Ministry of Environment , Forest and Climate Change (MoEF&CC) on 27.01.2026 (published in Gazette of India on 28.01.2026) and these Rules will come into force with effect from 01.04.2026.

15. That, this Hon'ble Court may be pleased to take the above report on record.

Identified by the deponent with  
his own hand in the presence of

VERIFICATION:

27 FEB 2026

*Sandeep*

DEPONENT

Sandeep Kumar Mishra, IAS  
Member Secretary  
Delhi Pollution Control Committee  
Govt. of N.C.T. of Delhi

Verified at New Delhi on this day of February, 2026 that the contents made in the above mentioned affidavit are true and correct to the best of my knowledge and from information received by me which I believe to be true and correct and also nothing material has been suppressed or concealed therein.

*Sandeep*

DEPONENT

Sandeep Kumar Mishra, IAS  
Member Secretary  
Delhi Pollution Control Committee  
Govt. of N.C.T. of Delhi

67/26  
The Judge of Court  
S.L. No. 55/2025  
MANJESH KUMAR  
App. By. Delhi High Court  
Period-15/07/2025  
to 14/07/2027  
The Hon'ble Court, Delhi-110054

DECLARED THAT THE DEPONENT  
Sandeep Kumar Mishra  
D.P.C.C.  
has solemnly affirmed that the contents of the affidavit were true and correct to his knowledge.

27 FEB 2026

IN THE SUPREME COURT OF INDIA  
CIVIL ORIGINAL JURISDICTION  
Suo Moto Writ Petition (Civil) No. 15 of 2026

51

IN THE MATTER OF:

IN RE: CURBING AIR POLLUTION IN THE NATIONAL CAPITAL  
REGION - SOLID WASTE MANAGEMENT AND BURNING OF  
CROP RESIDUE AND FIRECRACKERS

INDEX

S.No	Contents	Page No.
1.	Compliance affidavit on behalf of GNCTD in terms of Order dated 24.04.2025 in WP (C ) 13029/1985	

Filed by:  
(JYOTI MENDIRATTA)

Advocate for Government of NCT Delhi

New Delhi:

Dated: 02.06.2026

4. That MCD has informed that it has nominated Zonal SE (DEMS) as Nodal Officers for effective implementation of the directions of this Hon'ble Court on the subject in the order dated 24.04.2025 as mentioned above.

5. That, in compliance of above mentioned order dated 24.04.2025, First, Second and Third Quarterly Reports of Govt. of NCT of Delhi were filed before the Hon'ble Court on 29.08.2025, 29.11.2025 and 28.02.2026 respectively.

6. That Hon'ble Supreme Court vide Judgement dated 12<sup>th</sup> March, 2026 has disposed of the instant Writ Petition with directions that the Registry shall register five new Suo Moto Writ Petitions (Civil), including "Curbing Air Pollution in the National Capital Region -Solid Waste Management and Burning of Crop Residue and Firecrackers", including compliance with Solid Waste Management Rules 2016, issues relating to landfill management, Waste-to- Energy plants, and effective implementation of existing policies regarding stubble burning...

The Solid Waste Management Rules, 2026 (SWM Rules, 2026) has been notified by Ministry of Environment, Forest and Climate Change (MoEF&CC) on 27.01.2026 (published in Gazette of India on 28.01.2026) and these Rules have come into force with effect from 01.04.2026.

8. That This Hon'ble Court has taken up the issue of implementation of Solid Waste Management Rules, 2026 and has given various directions vide orders dated 19.02.2026, 29.04.2026, 05.05.2026 and 25.05.2026 in Civil Appeal No.6174 of 2023 titled as "Bhopal Municipal Corporation vs. Dr. Subhash C. Pandey & Ors." to Ministry of Environment & Forest and Climate Change, Ministry of Housing and Urban Affairs, Department of Drinking Water and Sanitation, Ministry of Jal Shakti, Ministry of Panchayati Raj, Ministry of Rural Development, All State and Union Territory Governments, Local Bodies

(Urban and Rural), District Collectors, Central Pollution Control Board, State Pollution Control Boards / Pollution Control Committees and other concerned Departments and Authorities. of the directions of the Hon'ble Supreme Court in the said matter and next date of hearing in the matter is 15.07.2026/ 06.08.2026.

9. That in compliance to the above mentioned orders all concerned Ministries and State Governments including NCT of Delhi are taking necessary action for compliance in letter and spirit.

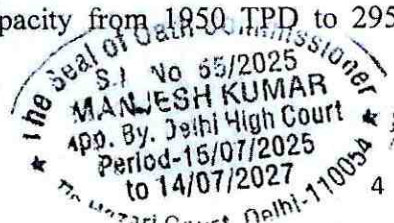
#### 10. Assessment of Generation of MSW and Processing Capacity

That assessment of generation of MSW and processing capacity based on the information provided by the Urban Local Bodies (MCD, NDMC and DCB) is briefed in following table:

#### MSW Generation, Processing Capacity, Gap & Capacity of Proposed Facilities in Delhi.

S. No.	Name of Urban Local Body	No of Wards/ Circles	Quantum of MSW Generation (in TPD)	MSW Processing Capacity (including WTEs, Compost Plants & MRFs) (in TPD)	Gap in Processing Capacity (in TPD)	Capacity Addition after Commissioning of Proposed Facilities (in TPD)	Total Capacity after Commissioning of Proposed Facilities (in TPD)
1.	Municipal Corporation of Delhi (MCD)	250 Wards (12 Zones)	12500	7841 (63 %)	4659 (37 %)	By 2027 – 2650	10491 (83.9%)
						By 2028 – 7650	15491 (123.9%)
2	New Delhi Municipal Council (NDMC)	14 Circles	300	100 %*	Nil	WtE at Okhla is having sufficient capacity of 400 TPD for processing MSW of NDMC.	
3	Delhi Cantonment Board (DCB)	8 Wards	62	100 %*	Nil		
	Total		12862				

\*Mainly through Waste to Energy Plant (WtE) at Okhla having total capacity of 1950 TPD [1550 TPD for MCD & DCB and 400 TPD for NDMC]. Expansion of existing Waste to Energy Plant at Okhla for enhancement of capacity from 1950 TPD to 2950 TPD is proposed and Timeline for Completion is March, 2027.



11. That to fill the gap in municipal solid waste generation & capacity and also to meet the future requirement considering the increase in population & MSW generation in Delhi, MCD has proposed MSW Processing Facilities in Delhi with total Additional Capacity of 7650 TPD as given in following Table :

**Proposed MSW Processing Facilities of MCD in Delhi**

S. No.	MSW Facility	No	Location	Capacity Addition (in TPD)	Timeline for Completion
1.	New Waste to Energy Plant at Narela – Bawana (For 3 Zones City SP, Karol Bagh & Narela Zone)	1	Narela-Bawana	3000	<p align="center"><b>December, 2028</b></p> <ul style="list-style-type: none"> <li>• Project was awarded to M/s Jindal on 06.01.2025</li> <li>• EC accorded by MoEFCC on 18.06.2025</li> <li>• Payment of Rs 23.72 Crore made to power grid on 19.06.2025 for shifting of transmission lines &amp; targetted completion date is 30.06.2026</li> <li>• PPA executed between Concessionaire and DISCOMS</li> <li>• Concessionaire has filed petition in DERC for approval of PPA</li> <li>• Work of shifting of transmission lines is in progress by PGCIL.</li> <li>• Parallel activities are being carried out by the Concessionaire.</li> </ul>
2.	New Waste to Energy Plant at Ghazipur	1	Ghazipur	2000	<p align="center"><b>December, 2028</b></p> <ul style="list-style-type: none"> <li>• Tender was floated on 09.07.2025 &amp; technical bids were received on 13.11.2025</li> <li>• A piece of land measuring 20 acres shall be reclaimed through bio-mining of legacy waste at Ghazipur Dumpsite</li> <li>• Financial bid opened on 19.02.2026 and L1 rates are Rs. 7.39 per Kwh.</li> <li>• Petition filed before DERC on 27.04.2026 for Tariff determination.</li> <li>• Work order will be issued after DERC orders and approval of rate and agency from the Standing Committee leading to signing of Concession Agreement.</li> </ul>

3.	Expansion of Existing Waste to Energy Plant at Okhla	1	Okhla	1000 (From 1950 TPD to 2950 TPD)	<p style="text-align: center;"><b>March , 2027</b></p> <ul style="list-style-type: none"> <li>• Environmental Clearance (EC) for expansion was accorded on 09.03.2023.</li> <li>• DERC has accorded the approval of revised tariff on 09.07.2024 and directed the agency to approach for VGF funding.</li> <li>• MoHUA has conveyed that INR 50 Crore VGF will be met out of total SWM allocation</li> <li>• Supplementary agreement signed on 08.12.2025 between JITF and MCD</li> <li>• Consent to Establish has been issued by DPCC on 19.12.2025</li> <li>• PPA executed between Concessionaire and DISCOMS.</li> <li>• PPA is pending with NDMC.</li> <li>• Civil works is in progress at the site.</li> </ul>
4.	Expansion of Existing Waste to Energy Plant at Tehkhand	1	Tehkhand	1000 (From 2000 TPD to 3000 TPD)	<p style="text-align: center;"><b>December, 2027</b></p> <ul style="list-style-type: none"> <li>• Terms of Reference (TOR) was issued by MoEF&amp;CC on 16.09.2025.</li> <li>• Public Consultation has been done.</li> <li>• Views/Comments/Suggestions/Responses received from Public along with Comments / Response of the Project Proponent has been sent by DPCC to MoEF&amp;CC vide letter dated 06.11.2025.</li> <li>• A subcommittee member has visited Tehkhand WtE Plant on 19.11.2025.</li> <li>• Meeting for grant of EC held in MoEF&amp;CC on 08.04.2026.</li> <li>• Concessionaire has filed petition in DERC for tariff determination.</li> </ul>
5.	Bio CNG Plant	1	Okhla	300 (In place of existing Closed Compost plant of 200 TPD to 300 TPD)	<p style="text-align: center;"><b>August, 2027</b></p> <p>The process of termination of agreement is under progress. Parallel exercise is being done to rope in the IGL/ other public sector companies to complete the balance work and operate for the concession period.</p>

The Seal of Oath  
 M.A. No. 55  
 App. By. J. S. J. S.  
 Part. 15/1/2027

December, 2027					
6	Compressed Bio Gas (CBG) Plant	1	Ghazipur	350	<ul style="list-style-type: none"> <li>• MOU signed with IGL on 26.11.2024</li> <li>• The Change of Land Use (CLU) has been notified by MOHUA on 30th June, 2025</li> <li>• DDA handed over physical possession of land to MCD on 12.12.2025</li> <li>• The land has been handed over to IGL on 28.01.2026.</li> <li>• M/s. IGL is under process of floating RFP for engaging concessionaire / agency for execution of the project.</li> <li>• IGL has been requested through various meetings &amp; reminder to expedite the process</li> </ul>
	<b>Total</b>	<b>6</b>		<b>7650 TPD</b>	
7.	Bio Gas Plants for Dairies Waste* Management	1	Nangli Dairy	200	Inaugurated on 20th September, 2025
		1	Goyla Dairy	200	<b>July, 2026</b>
		1	Ghogha Dairy	200	<b>June, 2026</b>
8.	Engineered Sanitary Landfill (SLF)	1	Tehkhand		Commissioned on 12.03.2024

\*These Plants are mainly for waste generated from Dairies & not included in total MSW Generation of 12500 TPD of MCD.

The proposed waste processing facilities will increase the waste processing capacity of MCD from 7841 TPD to 15491 TPD capacity by 2028 which would take care of possible increase of MSW till 2033.

## 12. 100% Collection of Solid Waste

That, with regard to 100% Collection of Solid Waste following is submitted:

### **Municipal Corporation of Delhi (MCD)**

Collection & Transportation Target Achieved – 98%.

For making the improvement in the existing system, the following initiatives have been informed by MCD:

48 MCD has implemented route optimization and stoppage points of primary collection vehicles in all 250 wards through E-SBM monitoring dashboard. The re-routing will cover following points:

- Includes all the existing streets/ lanes/ roads
- Coverage of all the existing GVPs
- Increase the frequency of vehicles as per the requirement of route
- Tap more no. of halt points to provide maximum waste collection coverage

### **New Delhi Municipal Council (NDMC)**

NDMC has informed regarding 100% door to door collection of segregated waste in all wards from households and commercial areas.

Route optimization and stoppage of Door to Door waste collection vehicles is monitored through GPS enabled system in each of the garbage collection vehicle which is monitored at Integrated Command and Control Center.

### **Delhi Cantonment Board (DCB)**

DCB has informed that 100% door to door collection in Civil and Army areas of all 08 Wards.

### **13. 100% Segregation of Waste at Source**

That, with regard to 100% Segregation of Waste at Source following is submitted:

#### **Municipal Corporation of Delhi (MCD)**

MCD has informed that it has achieved an average 59% waste segregation at source in all 250 wards.

Timelines for segregation:

- December, 2026
- June, 2027
- December, 2027

: 65%  
: 70%  
: 75%

Seal of Delhi Commissioner  
S.I. No 55/2025  
MANJESH KUMAR  
App. By. Delhi High Court  
Period-15/07/2025  
to 14/07/2027  
Delhi High Court Delhi-11001

- June, 2028 : 80%
- December, 2028 : 90%

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To achieve 100% target, the following initiatives have been taken by MCD:

- Consistent efforts of sanitation staff with NGOs, RWAs, WMAs as a part of community engagement.
- Conduct mass awareness drives and IEC campaigns
- Making Zero Waste Colonies in continuous manner (680 Zero Waste Colonies).
- Continuous efforts to identify more no. of BWGs for adopting on-site waste processing.

### **New Delhi Municipal Council (NDMC)**

NDMC has informed regarding achieving about 92% of segregation at source. Efforts are being made by NDMC to ensure that the gap in segregation is covered & 95% achieved by October 2026.

NDMC has informed that:

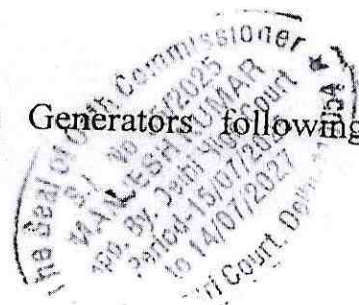
- Regular enforcing activities as per Solid Waste Management Byelaws are being carried out. Consistent efforts of sanitation staff with NGOs, RWAs etc. as a part of community engagement.
- Regular IEC drives and awareness campaigns through multipronged strategy is carried out as daily activity for bringing in behavioral change in citizens with diverse economic background.
- The target of segregation at source - 95%, Timeline – October, 2026

### **Delhi Cantonment Board (DCB)**

DCB has informed regarding achieving 90% of segregation at source in Civil areas and 70 % in Army areas of all 08 Wards. The target of 100 % segregation of waste at source will be achieved by March, 2027.

### **14. Bulk Waste Generators (BWGs)**

That with regard to compliance by Bulk Waste Generators following is submitted:



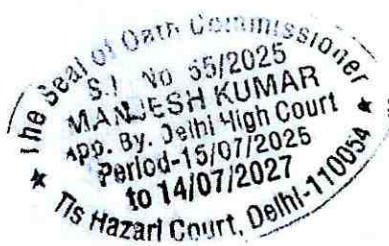
**Municipal Corporation of Delhi (MCD)**

MCD has informed that it has identified 3965 Bulk Waste Generators (BWGs) out of which 1995 No of BWGs are having onsite Wet Waste Composting facility. MCD has developed a module in its 311 App for registering BWGs and monitoring of waste management by them. 3965 BWGs have been registered across 12 zones. Efforts are being made to identify more no. of BWGs for registration on MCD 311 App. In addition to this, the framework is under development for implementation of Bulk Waste Management as per new SWM Rules 2026

MCD has informed that there are 680 Zero Waste Colonies / Institutes which are having onsite Wet Waste Composting facility and rest of the waste is disposed through MCD. Regular felicitation programs are held once in a year with incentivization scheme for the zero waste colonies. Target is creating of 5 zero waste colonies every month across 12 Zones

Break-up of existing 3965 BWGs is as under:

S. No.	Type of BWGs	No. of BWGs
1	Education Institution	286
2	Hospitals	168
3	Hotel & Restaurant	1538
4	Mall	103
5	Market Association	92
6	Others	279
7	Religious Place	55
8	RWAs/Plotted Developments/GHS	1434
9	Sport Complex	10
	<b>Grand Total</b>	<b>3965</b>



**Initiatives taken by MCD for implementation of SWM Rules, 2026 :**

- City Level & Ward-level waste generator mapping and compliance monitoring is being undertaken in collaboration with IIT Delhi and other technical institutions to support implementation of SWM Rules, 2026.
- EOI is proposed for empanelment of agencies/NGOs to provide handholding support to BWGs under SWM Rules, 2026.
- NSKFDC has been engaged for training and continuous capacity building of manpower involved in waste collection and transportation, including informal waste pickers, concessionaire staff, and MCD sanitation field staff.
- All Zones have prepared Ward Sanitation Management Plans for assessing existing ward-level resources and utilization, and shall engage additional resources through zonal concessionaires based on identified gaps and requirements
- DO letters issued by Commissioner, MCD to all major Bulk Waste Generators regarding mandatory compliance with the Solid Waste Management Rules, 2026.
- Directions have also been issued to all Zonal Deputy Commissioners to ensure effective implementation and strict monitoring of the Solid Waste Management Rules, 2026 and directions/orders of the Hon'ble Supreme Court dated 19.02.2026, 29.04.2026, and 05.05.2026 for necessary compliance and wider dissemination across their respective jurisdictions.
- Regular IEC activities, social media outreach, and public awareness campaigns are being conducted to promote source segregation and decentralized waste processing practices among citizens and institutions.

**New Delhi Municipal Council (NDMC)**

NDMC has informed that there are 30 Bulk Waste Generators (BWGs) in the jurisdiction of NDMC, out of which, 27 BWGs are having on site composting facility and 2 BWGs (ITC Maurya and NBCC East Kidwai Nagar) have On-site Composting facility and Bio-Methanation facility both. 3 BWGs have Bio-Gas

(Bio-Methanation) Plants. NDMC has informed that it is in process of identification of more BWGs.

NDMC has integrated a special module for the registration of BWG on NDMC 311 App and has registered all 30 BWG on the NDMC 311 App.

NDMC has declared 7 colonies as “Anupam Colonies” –

1. Satya Sadan Officer's Flats and D1&D2 Colony, Chanakyapuri
2. Bharti Nagar
3. Aradhana Colony
4. Bapu Dham Colony
5. New Moti Bagh
6. Kaka Nagar
7. Jor bagh colony

Anupam colonies are model zero-waste colonies under NDMC’s commitment towards a sustainable and clean city with on-site wet waste processing and RRR Centers.

### **Delhi Cantonment Board (DCB)**

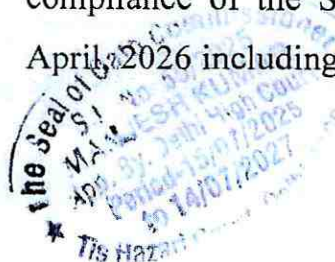
DCB has informed that there are 09 Bulk Waste Generators (BWGs). A fresh survey is in process.

### **15. Awareness Campaigns and IEC Activities**

Urban Local Bodies (MCD, NDMC and DCB) are carrying out Awareness Campaigns and IEC Activities for compliance of the Solid Waste Management Rules, 2016 / Solid Waste Management Rules, 2026 and the same is briefed below:

### **Municipal Corporation of Delhi (MCD)**

MCD has informed about following Awareness Campaigns and IEC Activities for compliance of the Solid Waste Management Rules, 2016 from May, 2025 to April, 2026 including following :



- 20 Day “Clean Delhi Drive” under the leadership of Hon’ble Chief Minister in the month of May, 2025.
- “Safai Apnao, Bimaari Bhagao” Campaign in July, 2025
- “Delhi Freedom from Garbage – Cleanliness Campaign” under the leadership of Hon’ble Chief Minister in the months of August – Sept, 2025.
- “Swachhata Hi Seva (SHS) 2025” campaign from 17th September, 2025 to 2nd October, 2025.
- Extensive Sanitation Drive – 8th October, 2025 to 30 April, 2026
  - 66 Extensive sanitation drives conducted from 08.11.2025 to 14.02.2026
  - It covers residential colonies, JJ clusters, main roads, metro corridors, parks, institutional areas, and commercial stretches.
  - Participated other agencies also PWD, DUSIB, DDA, DJB, I&FC, and other GNCTD departments.
  - 10,446 manpower deployed
  - 2,031 MT of MSW lifted.
  - The activities involved sweeping, desilting, removal of garbage and debris, dust mitigation, drain cleaning, and sanitation of vulnerable and high-footfall areas.
  - Emphasis given on Sustainable Cleanliness Initiatives
- During March–April 2026, MCD conducted a special drive for removal of garbage from Railway Tracks for total length of 102.9 km from 06.03.2026 – 05.04.2026. Unapproached tracks were cleaned by deployed 20 Railway Bogies in Karol Bagh Zone. A total of 18,500 MT of legacy waste has been removed, resulting in the clearance of 49.74 km of identified stretches across 123 locations. The railway track from Azadpur Station to Badli Station was cleaned completely. Deployed additional resources (manpower and machineries) and same will continue to be deployed for removal of the waste along the tracks for next 3 years. Around 61 Twins bins were placed at these stretches for dumping of garbage by Jhuggi Dwellers. Awareness campaigns were conducted among nearby residents and jhuggi dwellers regarding proper

waste disposal practices, supported through placement of twin bins and continuous sanitation interventions.

- A Recycle Mela was organized by MCD in collaboration with Why Waste Wednesdays Foundation (NGO) and SelSmart by Attero for safe disposal and recycling of paper waste and e-waste generated from homes and offices of staff members. A total of 5.29 MT of dry waste was collected during the drive from 30th April 2025 to April 2026.
- Plastic pickup drives conducted by Private Agencies (IPCA and Bisleri for Bottle of Change) and NGOs with MCD for recycling and channelization of plastic waste into useful projects such as recycled benches, dustbins, informative boards and T-Shirts. Approx. 4172 MT of plastic waste has been recycled from January, 2025 to March, 2026

### **New Delhi Municipal Council (NDMC)**

NDMC has informed that regular IEC awareness campaigns through multipronged strategy (ITC WOW, NGO Chintan, M/s Metro) is carried out as daily activity for bringing in behavioural change in citizens with diverse economic background.

Following are the brief of IEC Activities / Awareness Campaigns by NDMC:

- Interschool Recycling Championship by ITC WOW
- Door-to-Door Awareness regarding SUP ban (Staff Quarters, Residential Colonies & shops in market areas)
- Home Composting Campaign
- School Programs (Organize recycling competitions & awareness programs)
- Upcycling of waste items
- Roko Toko Abhiyan and Anti Littering Campaign in the markets.
- Creates sense of ownership & empowerment amongst the on ground staff.

### **Delhi Cantonment Board (DCB)**

DCB has informed that various awareness campaigns in form of rallies, nukkad and announcements are being organized in all areas of Delhi Cantonment

from time to time. General Public and Students have also been issued direction / notices through distribution of Pamphlets, Public Notice and public announcement to segregate the waste and to handover the waste to waste pickers / waste collectors only.

#### 16. Grievance Redressal Mechanism for Compliance of SWM Rules, 2016

Urban Local Bodies (MCD, NDMC and DCB) have grievance redressal mechanism for compliance of SWM Rules, 2016 as follows:

##### **Municipal Corporation of Delhi (MCD)**

MCD informed that there is 311 App for redressal of grievance related to SWM Rules, 2016. Concerned Junior Engineer has been deputed for reporting of designated collection sites & waste disposal.

Summary Grievance Status on Swachhata from February, 2026 to May, 2026

Zone	Total Received	Total Resolved	Total Pending	Pending %
CENTRAL ZONE	9,814	9,705	109	1.11%
CITY S.P. ZONE	2,694	2,664	30	1.11%
CIVIL LINE ZONE	9,067	8,920	147	1.62%
KAROL BAGH ZONE	4,345	4,250	95	2.19%
KESHAVPURAM ZONE	5,197	5,102	95	1.83%
MCD HQ	3	3	0	0.00%
NAJAFGARH ZONE	12,400	12,053	347	2.80%
NARELA ZONE	8,410	8,110	300	3.57%
ROHINI ZONE	7,891	7,420	471	5.97%
SHAHDARA NORTH ZONE	12,136	11,545	591	4.87%
SHAHDARA SOUTH ZONE	6,807	6,461	346	5.08%
SOUTH ZONE	10,062	9,563	499	4.96%
Unknown Zone	5	5	0	0.00%
WEST ZONE	13,242	12,724	518	3.91%
<b>GRAND TOTAL</b>	<b>1,02,073</b>	<b>98,525</b>	<b>3,548</b>	<b>3.48%</b>

**New Delhi Municipal Council (NDMC)**

NDMC has informed that it is effectively addressing citizen grievances related to sanitation through its in house developed NDMC 311 App. This platform functions as the primary grievance redressal mechanism within NDMC's jurisdiction, ensuring timely resolution of complaints in accordance with established norms. The 311 App is well-integrated into NDMC's operational framework and Command and Control Centre. NDMC is committed to grievance redressal within the prescribed timeframes, thereby contributing significantly to the cleanliness and sanitation standards in its area. NDMC has toll free helpline number 1533. All the complaints are reviewed weekly at highest administrative level.

NDMC has the provision of mobile challans on 311 App which makes it easier for monitoring and enforcement by ground staff.

Enforcement of any violation is carried through mobile challan in NDMC 311 App with on the-spot fines starting from Rs. 50 to Rs. 5000 based on the non-compliant activity conducted.

**Delhi Cantonment Board (DCB)**

DCB has informed that there is a e-chhawani grievance portal, wherein general public can register complaint in respect of SWM Rules, 2016.

**17. Penalties imposed for non-compliances w.r.t. SWM Rules, 2016.**

Penalties imposed for non-compliances w.r.t. SWM Rules, 2016 by Urban Local Bodies are as follows:

**Municipal Corporation of Delhi (MCD)**

Challans issued by MCD with respect to violation of SWM Rules, 2016 in the period of 1st April, 2025 to 31<sup>st</sup> March, 2026 is given in following Table :

S.No.	Particulars	Nos.
1.	Total Challans Imposed (Nos.)	101583
2.	Total Challan Amount in Rupees	2,82,11,535
3.	Total Amount Realized in Rupees	1,70,54,992

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**New Delhi Municipal Council (NDMC)**

Challans issued by NDMC with respect to violation of SWM Rules, 2016 in the period of 1<sup>st</sup> April, 2025 to 15<sup>th</sup> May, 2026 is given in following Table :

S. No.	Particulars	
1.	Total Challans Imposed (Nos.)	3135
2.	Total Challan Amount in Rupees	Rs. 34,16,669
3.	Total Amount Realized in Rupees	Rs. 31,73,104

**Delhi Cantonment Board (DCB)**

Delhi Cantonment Board has launched 20 Nos. prosecution against the offenders and send to the judiciary for necessary penalties of Rs.28,000/- Approx. in last 06 months.

18. That, this Hon'ble Court may be pleased to take the above report on record.

*[Signature]*

DEPONENT

01 JUN 2026

VERIFICATION:

Identity has been verified by the undersigned who is a member of the Bar at New Delhi.

verified at New Delhi on this day of \_\_\_\_\_ May, 2026 that the contents made in the above-mentioned affidavit are true and correct to the best of my knowledge and from information received by me which I believe to be true and correct and also nothing material has been suppressed or concealed therein.

*[Signature]*

DEPONENT

The Seal of the Commissioner  
 M.A. No. 55/2025  
 M.A. JESH KUMAR  
 App. By Jeshi High Court  
 Period: 15/07/2025  
 to 14/07/2027  
 Delhi-110054

CERTIFIED THAT THE DEPONENT  
 Signature of DPAC  
 Identity of DPAC  
 Name of DPAC  
 Date of DPAC  
 That the contents of the affidavit which  
 were made by the deponent are  
 true and correct to the best of his knowledge  
 and belief.

*[Signature]*

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01 JUN 2026



Jyoti Mendiratta &lt;jyoti.legal@gmail.com&gt;

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**IN RE: CURBING AIR POLLUTION IN THE NATIONAL CAPITAL REGION - SOLID WASTE MANAGEMENT AND BURNING OF CROP RESIDUE AND FIRECRACKERS | SMW(C) No. 15 / 2026**

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Jyoti Mendiratta &lt;jyoti.legal@gmail.com&gt;

Tue, Jun 2, 2026 at 7:59 AM

To: Office of Aparajita Singh <singh.aparajita@gmail.com>, utara.babbar@gmail.com, aishwarya bhati <aishwaryabhati@gmail.com>, Shibani Ghosh <shibanighosh83@gmail.com>, Ruchi Kohli <kohli.law@gmail.com>, GurmeetSingh Makkar <gs.makkar@gov.in>

Dear All,

Please find the attached compliance affidavit on behalf of GNCTD in the captioned matter as and by way of service upon you.

Best

Jyoti Mendiratta  
Standing Counsel, GNCT of Delhi  
Advocate-on-Record, Supreme Court  
H-34, Jangpura Extension,  
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IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

(59)

CIVIL APPEAL NO. 6174 OF 2023

BHOPAL MUNICIPAL CORPORATION

APPELLANT(S)

VERSUS

DR SUBHASH C. PANDEY &amp; ORS.

RESPONDENT(S)

WITH

CIVIL APPEAL NO. 7728 OF 2023

1. The Father of our Nation, Mahatma Gandhi, firmly believed that sustenance, individual or institutional, is the rightful reward of those who have genuinely labored. His famous quote, "[h]e who eats without performing physical labor eats stolen food. God created man to work for his food; no one has a right to a meal who does not put in physical labor," underscores this belief.
2. The affidavit dated 22.05.2026 of Dr. Amit Love, Addl Director, Ministry of Environment, Forest and Climate Change ("MoEFCC"), and the annexures accompanying the affidavit demonstrate the desire and will, and that the executive has put its best foot forward for the implementation of the SWM Rules, 2026. The success of the steps now taken hinges on the schedules and roadmap laid down by the Secretaries of the Union of

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India, who will assist this Court in the implementation of the orders issued from time to time. The ongoing effort needs both a deterrent and a determined approach to accomplish the desired targets. Monitoring the above exercise by this Court has several advantages, and entrusting it to any other expert third-party would entail several logistical disadvantages. Therefore, both in fitness of things and in continuation of the scheme of implementation arrived at between the Union and the States/UTs, the Secretaries of the Union of India who have executive power, logistic support and the command and control of the departments in the country, be constituted as the Supreme Court-empowered Monitoring Committee ("SCMC") for the implementation of SWM Rules, 2026. The SCMC is constituted with the following Secretaries of the Union of India and the Central Pollution Control Board:

- a. *Secretary, Ministry of Housing and Urban Affairs ("MoHUA");*
- b. *Secretary, Ministry of Environment, Forest and Climate Change;*
- c. *Secretary, Department of Drinking Water and Sanitation, Ministry of Jal Shakti;*
- d. *Secretary, Ministry of Panchayati Raj;*

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- e. *Secretary, Ministry of Rural Development;*
  - f. *The Member Secretary, Central Pollution Control Board ("CPCB").*
3. The SCMC will be chaired by the senior-most Secretary, and the Member-Secretary Convenor will be the Member Secretary of CPCB. The SCMC members are responsible for supervising pan-India performance and implementation of the SWM Rules, 2026.
  4. Apropos to our earlier orders, the continuing mandamus orders are being issued in furtherance of the Constitutional goal by continuing to repose faith in the executive. Everyone contributes to the betterment of our environment. We recognise that for the current law to be effective and meaningful, the true power lies with local body officers, foot soldiers, and all direct and indirect contributors of Solid Waste, regardless of their level of contribution through their living and activities.
  5. The above begs the question of whether everyone reflects on the quote of Mahatma Gandhi, and contextually adopts it to the present situation, as to whether one deserves to take the next meal and salary, and without discharging the primary function of protecting and preserving the environment.
  6. The SCMC is endowed with and authorised to supervise,

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monitor, and issue all primary, ancillary, and incidental directives required for implementing the SWM Rules, 2026 and the Orders of this Court.

7. To ensure the discharge of these functions, there will be seven directions in this Order.

Part I

8. The SCMC will monitor and enforce the task on a structured review schedule, as may be designed on a priority basis.
9. The monitoring exercise is targeted towards the (i) Continuity and consistency in implementation, (ii) Proper and timely implementation of SWM Rules, 2026, (iii) Fixing of responsibility at appropriate levels, and (iv) Making the process answerable to this Court.
10. The Orders of this Court, since they fix responsibility for achieving the targeted results, this Court is of the view that the current leadership by the officers of the Swachh Bharat Mission shall not be disturbed, except in cases of the incumbent's superannuation from service. The SCMC is, however, granted liberty to consider a case for change of leadership received from States on exceptional grounds or non-performance grounds by the concerned officer.

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Part II

11. The SCMC specifically issues directions to the District Collectors to identify unauthorised and illegal sources of solid waste transport and dumping that contravene the SWM Rules, 2026. Consequent thereto, the District Collectors shall ensure that all actions, including penal actions, are taken against the offending vehicles and their operators without exception.
12. The District Collectors are directed by the SCMC to have a separate page on their website on the problems, implementation, and progress. There should also be scope to upload photos of degeneration, regeneration, and the generation of legacy and solid waste.
13. The SCMC invites innovative practices and grants functional autonomy to the District Collectors to employ efficient, economical, and effective administrative and technical tools.

Part III

14. The non-finalisation of the Solid Waste Management curriculum shall constitute a major lapse in the effort to bring the younger generation on board. The curriculum must be designed to foster civic responsibility and practical understanding of waste

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management systems.

Part IV

15. No State/Union Territory is permitted to exceed the timelines committed to before the SCMC for the disposal of legacy waste. The present contribution of all entities shall conform to the requirements of the Solid Waste Management Rules, 2026, and deviations shall invite accountability proceedings. Steps are taken to obliterate legacy waste using all available scientific and technological methods.

Part V

16. The SCMC issues directions to all the zones of the Indian Railways, informs this Court of the Indian Railways' obligations under the SWM Rules, 2026, and places before this Court the Indian Railways' reply in the next report.

Part VI

17. From the affidavit dated 22.05.2026, it appears that the order copies are not translated into local languages, and this gap is addressed without further delay. The Orders of this Court are forthwith translated into local languages, and soft copies are circulated along with a copy of this entire Order.
18. For complete transparency, the affidavit dated 22.05.2026 is annexed to this order.

Part VII

19. We place on record our satisfaction with the steps taken by the concerned Ministries and expect to translate them into actual results. To ensure compliance, law must nudge, not push, people into compliance. However, in the process of nudging, the law must not be enforced flexibly in a way that undermines fidelity to and obedience to it. The District Collectors, through corporators and panchayat members, ensure, through a democratic process, the participation of everyone in the simple adherence to the requirements of the SWM Rules, 2026. The broad front of the campaign focuses on reducing, reusing, and recycling to regenerate the environment for future generations.
20. The singularity of obligation and compliance under the SWM Rules, 2026, is that every human being and their activities result in pollution, yet all contributors expect a minuscule percentage of sanitary workers to handle it. This perception shall be eradicated, and it shall be the responsibility of all contributors for Waste Management. As a test case, the District Collectors can specifically engage with households and educational institutions. Let the students be the guides and mentors in their respective households, and the Special Cells in each

66 district educate them in this regard. The Constitution can operate in its full vigour only when there is participation and compliance from all.

21. This Court, for the present, is deferring the prosecution in the hope that, through collaborative efforts, an economic approach to managing solid waste will be put in place.
22. There is tremendous hope for India. But if we are to make this country not only survive but also achieve greatness, which is its due, everyone should take firm, unwavering steps on that path.
23. Case Management Schedule for listing:

<u>WEEK/DATE TO BE LISTED ON</u>	<u>AGENDA</u>
06 August 2026	Interim-Report
2 <sup>nd</sup> Week of November	Short-Term Report
2 <sup>nd</sup> Week of January	Medium-Term Report
10 April 2027	Annual Report

24. As noted in the Schedule, list on 06.08.2026 for filing the interim report by SCMC

.....J.  
(PANKAJ MITHAL)

.....J.  
(S.V.N. BHATTI)

NEW DELHI  
25<sup>th</sup> May, 2026

**BEFORE THE HON'BLE SUPREME COURT OF INDIA  
CIVIL ORIGINAL JURISDICTION  
CIVIL APPEAL NO. 6174 OF 2023**

**IN THE MATTER OF:**

**BHOPAL MUNICIPAL CORPORATION**

**..... PETITIONER**

**VERSUS**

**Dr. SUBHASH C. PANDEY & ORS.**

**..... RESPONDENT(S)**

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2	<b>Annexure I:</b> Copy of the Hon'ble Supreme Court order dated 05.05.2026	11-26
3	<b>Annexure-II:</b> Copy of the Email dated 06.05.2026 to Chief Secretaries of all States/UTs	27-28
4	<b>Annexure-III:</b> Copy of Record of Discussions of the meeting dated 08.05.2026	29-30

**BEFORE THE HON'BLE SUPREME COURT OF INDIA  
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5	<b>Annexure-IV:</b> Copy of Record of Discussions of the meeting dated 11.05.2026	31-35
6	<b>Annexure-V:</b> Copy of record of discussion of meetings dated 13.05.2026	36-40
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8	<b>Annexure-VII:</b> Copy of the joint D.O. letter from MoHUA, DDWS, MoEF&CC, MoPR, MoRD	45-66
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10	<b>Annexure- IX:</b> Abstract compilation for Annex I and Annex II of the common reporting format related to paragraph 4 with respect to establishment of Special Cell at District level, paragraph 7, paragraph 20, paragraph 21 (a) of order dated 5.5.2026	76-89
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Date: 22.05.2026.

Page No.:

Place:

Advocate for Respondent NO.6 G.S. Makheri, AOR

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BEFORE THE HON'BLE SUPREME COURT OF INDIA  
CIVIL ORIGINAL JURISDICTION  
CIVIL APPEAL NO. 6174 OF 2023

IN THE MATTER OF:

BHOPAL MUNICIPAL CORPORATION

..... PETITIONER

VERSUS

Dr. SUBHASH C. PANDEY & ORS.

.....

RESPONDENT(S)

AFFIDAVIT ON BEHALF OF RESPONDENT NO. 6 (UNION OF INDIA)  
IN COMPLIANCE TO THE DIRECTIONS OF THE HON'BLE  
SUPREME COURT IN ORDER DT. 05.05.2026.


I, Dr. Amit Love of aged about 50 years, S/o Late Shri Kamal K Love, working as Scientist 'E' at Ministry of Environment, Forest and Climate Change, Government of India having office at Jor bagh, New Delhi- 110003 do hereby

solemnly affirm and state as under:

That, I am well acquainted with the facts and circumstances of the present case and duly authorized to present the report in the instant Writ Petition.

2. It is respectfully submitted that the present affidavit is being filed in compliance with the order dated 05.05.2026 passed by the Hon'ble Supreme

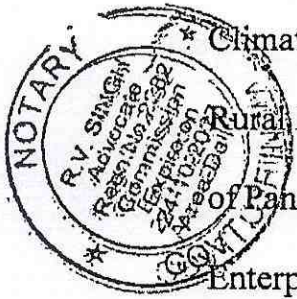


  
DR. AMIT LOVE  
SCIENTIST 'E'/ADDITIONAL DIRECTOR  
पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय  
Ministry of Environment Forest & Climate Change  
भारत सरकार / Govt. of India  
नई दिल्ली / New Delhi

Court, whereby this Hon'ble Court, inter alia, issued various directions to concerned Central Ministries, States/UTs, District Collectors and local bodies for effective implementation, supervision and monitoring of the Solid Waste Management Rules, 2026. Copy of the Hon'ble Supreme Court order dated 05.05.2026 is marked and annexed as **Annexure-I**.

3. It is humbly submitted that pursuant to the directions passed by this Hon'ble Court vide order dated 05.05.2026, a copy of the said order was circulated by Ministry of Environment, Forest and Climate Change (hereinafter referred to 'MoEF&CC') to the Chief Secretaries of all States/Union Territories on 06.05.2026 for necessary compliance and appropriate action. A copy of the email dated 06.05.2026 along with the communication issued thereto is annexed herewith and marked as **Annexure- II**.

4. It is humbly submitted that, a virtual inter-ministerial meeting was convened on 08.05.2026 to deliberate upon the implementation of the directions passed by Hon'ble Supreme Court in order dated 5.5.2026. The Secretaries of the Ministry of Housing and Urban Affairs; Ministry of Environment, Forest and Climate Change; Department of Drinking Water and Sanitation; Ministry of Rural Development, participated in the meeting. Representatives from Ministry of Panchayati Raj; Ministry of Petroleum and Natural Gas; Department of Public Enterprises; Department of Expenditure; Ministry of Corporate Affairs and



*DR. AMIT LOVE*  
**DR. AMIT LOVE**  
 SCIENTIST 'E'/ADDITIONAL DIRECTOR  
 पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय  
 Ministry of Environment Forest & Climate Change  
 भारत सरकार / Govt. of India  
 नई दिल्ली / New Delhi

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CPCB also participated in the meeting. During the meeting, inter alia, it was decided that sensitisation meetings with Chief Secretaries, sectoral Secretaries, District Collectors and local authorities to be conducted; parameters for monitoring implementation in rural and urban areas would be developed; and deliberations regarding utilisation of CSR funds for establishment of CBG plants and other waste-to-energy initiatives would be undertaken in compliance with the directions of this Hon'ble Court. A copy of the Record of Discussion dated 08.05.2026 is annexed herewith and marked as **Annexure III**.

5. It is humbly submitted that, in compliance with para 8 of order dated 5.5.2026, second virtual inter-ministerial meeting was convened on 11.05.2026 to explore the inclusion of contributions under Corporate Social Responsibility (CSR) by industries for establishment of Compressed Biogas (CBG) plants or such other latest technologies as may be available for converting waste into energy into the extant schemes and modalities for availing the funds. The meeting was attended by the Secretary, Ministry of Environment, Forest and Climate Change (MoEF&CC), Secretary, Department of Drinking Water and Sanitation, along with officers from the Ministry of Panchayati Raj, Department of Rural Development, Ministry of Housing and Urban Affairs and Ministry of Corporate Affairs. It emerged during the meeting that the State level / District level Committee may look for in-kind contributions under CSR, based upon



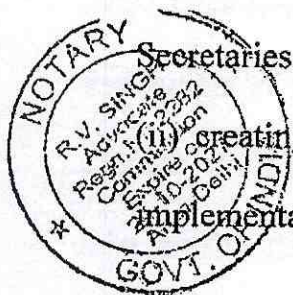
*[Signature]* डा० अमित लव  
DR. AMIT LOVE  
SCIENTIST 'E'/ADDITIONAL DIRECTOR  
पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय  
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भारत सरकार / Govt. of India  
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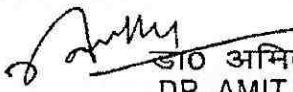
requirement, from companies, and local companies may be preferred, as appropriate. Further, authorities may like to engage with Central PSUs and State PSUs, as appropriate, for undertaking SWM projects. The copy of the Record of discussions of meeting dated 11.05.2026 is annexed herewith and marked as **Annexure IV**.

6. It is humbly submitted that in order to sensitize and deliberate on steps to be taken for compliance with order of Hon'ble Supreme Court dated 5.5.2026, the following two meetings were organized on 13th May, 2026 jointly by the concerned central ministries:

- (i) a virtual meeting of concerned Secretaries of Central Ministries with the Chief Secretaries and sectoral secretaries of States/UTs, CPCB, SPCBs/PCCs and their regional offices, and
- (ii) second meeting and webinar for District Collectors, CEO Zilla Parishads, Municipal Corporations and SPCBs/PCCs.

Various issues discussed during the meetings which include the following (i) direction of Hon'ble SC vide order dated 5.5.2026 and the role of Chief Secretaries, District Collectors and State/UT governments and SPCBs / PCCs, (ii) creating systems, processes, resources and reporting for Rural areas for implementation SWM Rules 2026, (iii) overcoming challenges in Municipal

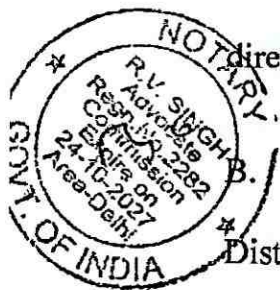


  
 डॉ० अमित लव  
 DR. AMIT LOVE  
 SCIENTIST 'E'/ADDITIONAL DIRECTOR  
 पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय  
 Ministry of Environment Forest & Climate Change  
 भारत सरकार / Govt. of India  
 नई दिल्ली / New Delhi

Solid Waste Management including financial availability in Urban areas, and (iv) legacy waste management.

A. In the first meeting, Secretary, MoEFCC, gave a detailed presentation on the directions of the Hon'ble Supreme Court given vide order dated 5.5.2026. Secretary, MoHUA and Secretary, DDWS covered the specific directions with respect to urban and rural areas, respectively. A separate presentation was given by Chairman, Central Pollution Control Board specifically covering the issue of legacy waste dumps in compliance with the direction of Hon'ble Supreme Court. The presentation covered bio-mining and remediation of legacy dumpsites. Secretary, MoHUA also covered the issue of availability of finance with respect to solid waste management in compliance with the direction of Hon'ble Supreme Court. The presentations were followed by interaction with the Chief Secretaries on the topics covered and steps required to be taken in compliance with the direction of Hon'ble Supreme Court.

The second meeting and webinar was organized on 13.5.2026 for the District Collectors, CEO Zilla Parishads, Municipal Commissioners, City Commissioners Urban, and Rural Local Bodies and SPCBs/PCCs including their Regional Offices. During the webinar, Joint Secretary, MoEF&CC made a presentation with respect to specific directions of Hon'ble Supreme Court with respect to District Collectors and field functionaries, including delegation of



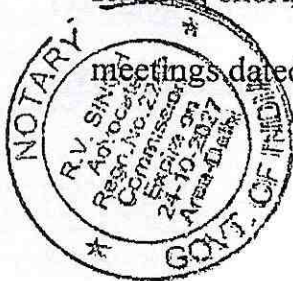
डॉ० अमित लव  
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powers under Section 5 of the Environment Protection Act, 1986, to the District Collectors across the country by MoEFCC for a period of one year, exclusively for supervising, administering and implementing SWM Rules, 2026, within their jurisdictional limits in compliance with the directions of this Hon'ble Court. The Directions issued by the MoEFCC on 25.3.2026 and 3.5.2026 were also highlighted and explained. The presentation gave special focus on the role of District Collectors and Regional Officers of SPCBs/PCCs and local bodies. Member Secretary, CPCB, gave a detailed presentation on the Solid Waste Management Rules, 2026.

Joint Secretary, Ministry of Housing and Urban Affairs and National Project Director, Swachh Bharat Mission Urban (MoHUA) gave a detailed presentation on implementation of SWM Rules in Urban Areas a specific focus was given to the role of District Collectors and Urban local bodies. Joint Secretary, Department of Drinking Water and Sanitation and National Project Director, Swachh Bharat Mission Grameen gave a detailed presentation on implementation of SWM Rules in rural areas. Emphasis was laid on the compliance of order of Hon'ble Supreme Court the actions to be taken, reporting formats, short, medium and long term targets. The record of discussion of both

meetings dated 13.05.2026 is annexed herewith and marked as **Annexure V**.



*[Signature]*


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7. It is further humbly submitted that, in compliance to the directions of the Hon'ble Court given in para 4 of the order dated 5.5.2026, MoEF&CC has issued notification dated 18.05.2026 under Section 23 of the Environment Protection Act, 1986, delegating the powers vested in it under section 5 of the Act to all the District Collectors across the country for a period of one year from the date of publication of the notification, exclusively for supervising, administering and implementing Solid Waste Management Rules, 2026, within their jurisdictional limits. A copy of the notification dated 18<sup>th</sup> May 2026 issued under Section 23 of the EP Act, 1986 along with the email communication circulating the same to the Chief Secretaries of all States/UTs, is annexed herewith and marked as **Annexure VI.**

8. It is humbly submitted that, a joint D.O. letter dated 15<sup>th</sup> May 2026 has been issued by the Secretaries of the Ministry of Housing and Urban Affairs, Ministry of Panchayati Raj, Ministry of Environment, Forest and Climate Change, Department of Drinking Water and Sanitation and Ministry of Rural Development to all Chief Secretaries of the States/Union Territories in order to further sensitise with respect to Directions of the Hon'ble Supreme Court and reporting formats, short, medium and long term targets. A copy of the joint D.O. letter along with annexures is annexed herewith and marked as **Annexure VII.**

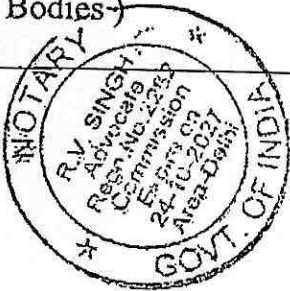


  
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9. It is humbly submitted that, a common format was developed by the concerned central ministries for reporting to be done by States/UTs. The reporting format covered paragraph 4 with respect to establishment of Special Cell at District level, paragraph 7, paragraph 20, paragraph 21 (a) and paragraph 22 of the Order dated 05.05.2026, the reporting format included 'short-term', 'medium-term', and 'long-term' measures mentioned in order dated 5.5.2026. The common format was circulated to States/UTs, Rural Development Departments, Urban Development Departments, Environment Department, State Pollution Control Boards and Pollution Control Committees and is annexed and marked as **Annexure- VIII**.

The common reporting format at Annexure VIII had the following annexes:

Annex of format	Paragraph No. of order dated 5.5.2026
Annex I	Paragraph 7
Annex II	Paragraph 4 with respect to establishment of Special Cell at District level, paragraph 7, paragraph 20, paragraph 21 (a)
Annex III (a) (Urban Local Bodies)	Paragraph 22 of the Order dated 05.05.2026



*[Signature]*

डा० अमित लव  
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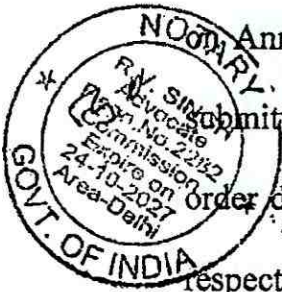
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Annex III (b) (Rural Local Bodies )	Paragraph 22 of the Order dated 05.05.2026
Annex IV	Information related to rural areas


10. The Annex I and Annex II of the format related to paragraph 4 with respect to establishment of Special Cell at District level, paragraph 7, paragraph 20, paragraph 21 (a) of order dated 5.5.2026, has been compiled and is annexed and marked as **Annexure- IX**.

11. In compliance with order of Hon'ble Supreme Court dated 5.5.2026, the report of Ministry of Housing and Urban Affairs (MoHUA) in compliance of the Hon'ble Supreme Court order Dated 05.05.2026, with respect to urban areas is annexed and marked as **Annexure-X**. The report includes abstract of response

Annexure VIII and Annexure IX relating to bottlenecks and action plans submitted by States / UTs, as per directions of Honble Court given in para 12 of order dated 5.5.2026. Further, the report also includes abstract statement with respect to Urban Local Bodies Phase I targets as per para 22 of order dated 5.5.2026.

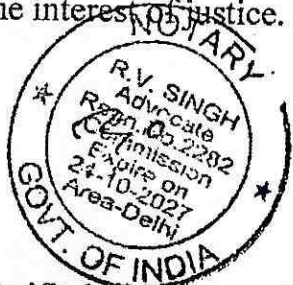


12. In compliance with order of Hon'ble Supreme Court dated 5.5.2026, the report of Department of Drinking Water and Sanitation, Ministry of Panchayati

  
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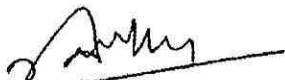
Raj, Ministry of Rural Development in compliance of the Hon'ble Supreme Court order Dated 05.05.2026, with respect to rural areas is annexed and marked as Annexure-XI. The report includes abstract of response on Annexure VIII and Annexure IX relating to bottlenecks and action plans submitted by States / UTs, as per directions of Hon'ble Court given in para 12 of order dated 5.5.2026. Further, the report also includes abstract statement with respect to Rural Local Bodies Phase I targets as per para 22 of order dated 5.5.2026.

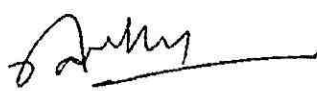
13. That, in view of the aforementioned facts and circumstances, it is most respectfully prayed that this Hon'ble Court may be pleased to pass such other order and further order(s) as this Hon'ble Court may deem fit and necessary in the interest of justice.



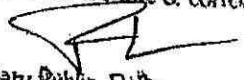
**VERIFICATION:**


Verified at \_\_\_\_\_ on this day of 22 MAY 2026 that the contents of the above affidavit are true and correct to my knowledge and as per official records maintained in the routine course of business. No part of the above affidavit is false and nothing material has been concealed there from.

  
डॉ० अमित लव  
**DEPONENT**  
SCIENTIST 'E'/ADDITIONAL DIRECTOR  
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**DEPONENT**  
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CERTIFIED THAT THE DEPONENT  
Shri/Smt/Kan.  
S/o.W/o.D/o Sh  
identified by Shri/Smt  
has solemnly affirmed that the contents of the affidavit which have been  
read over & explained to him/her are true & correct  
to his/me knowledge

  
Notary Public, Delhi  
**22 MAY 2026**

I identified the deponent/executant who has signed in my presence.  


ITEM NO.39

COURT NO.9

SECTION XVII

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

CIVIL APPEAL NO. 6174/2023

BHOPAL MUNICIPAL CORPORATION

APPELLANT(S)

VERSUS

DR SUBHASH C. PANDEY &amp; ORS.

RESPONDENT(S)

[TO BE TAKEN UP AT 10.30 AM]

(IA No. 113056/2025 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 141056/2024 - CONDONATION OF DELAY IN FILING

IA No. 43110/2024 - CONDONATION OF DELAY IN FILING

IA No. 198051/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 141055/2024 - EXEMPTION FROM FILING O.T.

IA No. 245823/2023 - PERMISSION TO APPEAR AND ARGUE IN PERSON

IA No. 198050/2023 - STAY APPLICATION)

WITH

C.A. No. 7728/2023 (XVII)

(IA No. 176665/2024 - EXEMPTION FROM FILING O.T.

IA No. 196024/2024 - EXEMPTION FROM FILING O.T.

IA No. 241136/2023 - STAY APPLICATION)

Date : 05-05-2026 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PANKAJ MITHAL

HON'BLE MR. JUSTICE S.V.N. BHATTI

For Appellant(s) Ms. Vanshaja Shukla, AOR  
Ms. Gunjan Chowksey, Adv.  
Ms. Ankeeta Appanna, Adv.  
Mr. Siddhant Yadav, Adv.

For Respondent(s) Mrs. Aishwarya Bhati, A.S.G.  
Ms. Anupriya Srivastava, Adv.  
Ms. Gargie Boss, Adv.  
Mr. Gurmeet Singh Makker, AOR  
Mrs. Chitragda Rastvara, Adv.  
Mr. Balendu Shekhar, Adv.  
Mr. Udit Dediya, Adv.

Signature Not Verified  
Digitally signed by  
GEETA AGGARWAL  
Date: 2025.05.06  
10:44:19 IST  
Reason:

Mr. Harshvardhan Pandey, Adv.  
Mr. Raghavendra Pratap Singh, AOR  
Mr. Ram Kumar, Adv.

Mr. Mahendra Pratap Singh, Adv.  
Mr. Akshat Kashyap, Adv.

Mr. Arpit Gupta, AOR  
Mr. Dilpreet Singh, Adv.  
Mr. Divya Pratap Parmar, Adv.  
Ms. Akansha Agarwal, Adv.  
Mr. Aadil Yar Chaudhary, Adv.  
Mr. Shariq Yar Chaudhary, Adv.

Mr. Pashupathi Nath Razdan, AOR  
Mr. Abhimanyu Singh, Adv.  
Mr. Abhinav Srivastav, Adv.  
Ms. Maitreyee Jagat Joshi, Adv.  
Mr. Astik Gupta, Adv.  
Ms. Akanksha Tomar, Adv.  
Mr. Shravan Bagora, Adv.

Mr. Raghav Sharma, Adv.  
Mr. Salvador Santosh Rebello, AOR  
Mr. Jaskirat Pal Singh, Adv.  
Mr. Mridul Shukla, Adv.  
Mr. Pranjal Pandey, Adv.  
Ms. Moulishree Pathak, Adv.

Mr. Saurabh Balwani, AOR  
Mr. Chirag Pathor, Adv.

Mr. Vikramaditya Singh, AOR  
Mr. Qasim Ali, Adv.  
Mr. Arjun Singh, Adv.  
Ms. Yashika Gupta, Adv.  
Mr. R Venkat Prabhat, Adv.

Ms. Pragati Neekhara, AOR  
Mr. Aryan Vaibhav Srivastava, Adv.

Mr. Aaditya Aniruddha Pande, AOR  
Mr. Siddharth Dharmadhikari, Adv.  
Mr. Shrirang B. Varma, Adv.  
Mr. Sourav Singh, Adv.  
Ms. Chitransha Singh Sikarwar, Adv.

Mr. Sameer Abhyankar, AOR  
Mr. Krishna Rastogi, Adv.  
Mr. Aryan Srivastava, Adv.

Mr. Surjendu Sankar Das, AOR  
Ms. Yoovika Toor, Adv.

UPON hearing the counsel the court made the following

## O R D E R

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1. This Earth and this Nation are what we all have in common. We are confident that a group of committed civil servants, officers, people's representatives, and foot soldiers vested with the power to administer the SWM Rules, 2026, can spread the light of preserving this planet and this Nation from man-made destruction. The statutory framework introduced under the Environment (Protection) Act, 1986, will be the change for the progress and well-being of the Indian citizens. It should be the shared commitment to leave behind a tolerable planet for future generations. Their thanks for preserving the planet will not be heard by us, but our willingness to sacrifice, work tirelessly for them, and dedicate ourselves will leave the mark of our conscience for times to come.
  2. Apropos the order dated 29.04.2026, the (i) Secretary, Ministry of Environment, Forest and Climate Change ("MoEFCC"); (ii) Secretary, Department of Drinking Water and Sanitation, Ministry of Jal Shakti; (iii) Secretary, Ministry of Housing and Urban Affairs ("MoHUA"); (iv) Secretary, Ministry of Panchayati Raj; (v) Secretary, Ministry of Rural Development; and the Chief Secretaries of the States and Union Territories have participated in today's hearing. A few Chief Secretaries contributed to the hearing, and others have appreciated the need of the hour to implement the SWM Rules, 2026, and the statutory obligations on the Executive and local bodies. Most of the State lawyers also attended the proceedings.
  3. During the hearing, this Court has made it clear that the current common effort by all stakeholders is to persuade Solid Waste generators to participate and prevent environmental pollution contrary to the law's mandate. This Court, as intimated in its earlier orders, reposes trust in the local, state and central administration, and if the desired result is not achieved, decides to strengthen the administration within the

- framework of the Environment Protection Act, 1986, before finally declaring the inbuilt incompetency in the administrative set-up to handle the solid waste generated by human activity.
4. Keeping the above in perspective, the MoEFCC is directed to issue a notification under Section 23 and delegate the powers under Section 5 of the Environment Protection Act, 1986, to the District Collectors across the country for a period of one year, exclusively for supervising, administering and implementing SWM Rules, 2026, within their jurisdictional limits. The District Collectors are directed to constitute and dedicate a 'Special Cell' not only to oversee the implementation, but in given circumstances, to issue directions for the stoppage of water/electricity to bulk generators of solid waste who disobey the directions or disregard the Rules. The District Collectors are directed to conduct virtual spot inspections of the dumping sites, implement the rules, and fortnightly prepare and forward the report to the designated Secretaries in the respective States. The directions, if any, issued by the District Collectors under the delegated authority are understood as directives issued in furtherance of the orders of this Court.
  5. The Regional Officers of the respective Pollution Control Boards shall also be included in the Special Cell directed to be set up under the supervision of the District Collector. The Regional Officers of the respective Pollution Control Boards are directed to conduct field inspections of authorised and unauthorised dump yards/sites within their jurisdictions and forward photographs to the District Collector and Local Bodies for further action and compliance. The District Collector issues directions to ensure that Solid Waste is transported, managed, and disposed of by vehicles authorised by the Local Bodies. This enables the Local Bodies not only to regulate but also to prevent unauthorised dumping along roadsides, railway tracks, lakes, foothills, etc.

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6. The District Collectors are directed to prepare a brief summary of the performance/progress of the implementation of the SWM Rules once a month and submit it to the respective secretaries. The respective secretaries, in turn, with an abstract, certifying assessment of progress and deficiency within their respective states, forward the report to the concerned Ministries, viz, (i) Secretary, MoEFCC; (ii) Secretary, Department of Drinking Water and Sanitation, Ministry of Jal Shakti; (iii) Secretary, MoHUA; (iv) Secretary, Ministry of Panchayati Raj; and (v) Secretary, Ministry of Rural Development for filing the abstract of the report in this Court.

7. The first phase of monitoring by the Secretaries in the Union of India and the Secretaries in the State/UTs of municipal corporations, municipalities and gram panchayats is set out as follows:

(1) The District Collectors are directed to communicate the orders of this Court dated 19.02.2026, 29.04.2026 and 05.05.2026 (the present order) through the respective Commissioners/Executive Officers/Panchayat Secretaries, who shall, in turn, communicate the same to the elected ward members/corporators/councillors.

(2) The State Governments are directed to incentivise good performance by prioritising grants to which well-performing local authorities or local bodies are entitled. Conversely, defaulting local bodies shall attract penal consequences for non-compliance with the Rules.

(3) The Secretary, Ministry of Panchayati Raj, and the Urban Development Secretary are directed to explore a roadmap to incorporate knowledge of and obligations under the Solid Waste Management Rules into the functioning of elected representatives as part of the representative process in local bodies.

8. The Secretaries, viz, (i) Secretary, MoEFCC; (ii) Secretary, Department of Drinking Water and Sanitation, Ministry of Jal Shakti; (iii) Secretary, MoHUA; (iv) Secretary, Ministry of Panchayati Raj; and (v) Secretary, Ministry of Rural Development, are directed to deliberate upon and explore the inclusion of contributions under Corporate Social Responsibility ("CSR") by industries for the establishment of Compressed Biogas plants or such other latest technology as may be available for converting waste into energy into the extant scheme and the modalities for availing the funds. Such contributions shall, to the requisite extent, compensate and follow principles similar to the Polluter Pays Principle for the overall upkeep of local bodies. This is not to strictly enforce the principle of the Polluter Pays, but for the amelioration of the environment, CSR funds shall be utilised exclusively for the improvement of local bodies within whose jurisdictions the contributing industries are located. We direct that such contributions be prioritised within the schemes operated by the Union of India.
9. The Chief Secretaries are directed to circulate the Form IV under the SWM Rules, 2026, by 15<sup>th</sup> May, 2026; receive the filled data, collate it, and forward it to the Respective Secretaries of the Union of India for enhanced and efficient performance monitoring of the local bodies.
10. The Chief Secretaries are directed to identify tourist-centric beaches, tourist places, and pilgrim centres, and to put in place a special mechanism for implementing the SWM Rules, 2026, at such locations.
11. The Chief Secretaries are directed to conduct an inventory of the implementation of the Plastic Waste Management Rules, 2016 (as amended from time to time), in their respective jurisdictions and, through the Secretary, MoEFCC, submit a report on strict compliance with the Plastic Waste Management Rules, 2016. Including handholding

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of Gram Panchayats for identification and registration of Bulk Waste Generators' activities related to EBWGR certification, Legacy waste, dumpsite remediation, etc., as applicable in rural areas. Presently, nearly 1,700 ULBs have registered on the CPCB's EPR Portal. The State must advise all ULBs, giving a timeline in a graded manner, to register on the EPR Portal.

12. Annexures 8 and 9 in the latest status report filed by the Union of India refer to the responses by States/Union Territories to the identified bottlenecks and the compilation of action plans submitted by States/Union Territories. The concerned Ministries in the Union take up these issues and respond to the bottlenecks within three weeks from today. The Secretary, MoEFCC, is treated as the nodal secretary for filing reports for and on behalf of all the departments. The supervision, administration and implementation of the SWM Rules, 2026, shall remain with the respective departments, and the Secretaries are called upon not to forward the reports sent by the States, but have them scrutinised or examined in the respective departments and submit an abstract to this Court.

13. In the course of deliberation, it has been pointed out that, for the present, the administrative sanction for advancing Solid Waste Management Projects is being delayed, and may not be adhered to. Our attention is drawn to MoHUA guidelines for Swachh Bharat Mission-Urban (SBM-U). There are three levels, and considering the methodology adopted in SBM-U, we are of the view that Solid Waste Management Projects are undertaken and approved in accordance with SBM-U. Consequently, we direct that the 3 levels, from ULBs to State Governments to the Central Government, be integrated in a paperless manner through technology under the Swachh Bharat Mission - Urban. There is no requirement of any other approval at the Council or any other forum/authority. A similar paperless, technology-driven lean

approval method could be used by all State Governments for all Solid Waste Management projects funded through sources other than SBM-U. Once the projects are approved by the National Advisor and Review Committee ("NARC"), the DPR preparations and technical sanctions must be delegated to competent authorities in the State, so that no more than three levels are involved in such sanctions for Solid Waste Management projects. The respective State General Financial Rules (GFRs) may be considered appropriately. Once the projects are approved by the NARC, the State matching share must also be kept ready to avoid any delay in providing it.

14. The financial difficulties faced by the Union, the Union Territories and the States have been brought to our notice. We record the challenges and the views expressed by the States regarding the financial challenges to report compliance under the SWM Rules, 2026. With respect to addressing Financial Availability for SWM Rules 2026 implementation:
  - 14.1 SBM-U and SBM-Grameen funds are available to States for implementing SWM projects in local bodies. Timely and complete utilisation of these funds is a mandate of the State Governments.
  - 14.2 Many States have made their own State budget provisions to supplement the SWM & sanitation activities.
  - 14.3 Many States have effectively been able to mandate funds from the Finance Commission for sanitation spending.
  - 14.4 Large ULBs have also been able to bring in CSR support from corporates. The Bio-CBG is currently witnessing interest from many PSUs. States can fully leverage the same.
  - 14.5 Large PPP projects for SWM can also be prepared by State

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Governments on a regional/ cluster basis, and funds can be availed too from the recently launched Urban Challenge Fund (UCF) by MoHUA.

14.6 States should plan sanitation and SWM projects by converging multiple funding sources. Especially in rural areas, States must make adequate provisions from their own resources so that Gram Panchayats can carry forward these activities.

15. On the above, we direct the Secretary, MoHUA, to convene a meeting with all the Chief Secretaries and place before this Court, a resolution on how to address the financial problem faced by the local bodies, and the extent to which the Union of India can assist the States/UTs.

16. The inadequate human resources in Local Bodies have been brought to this Court's notice. We take note of the population growth in the Country and the increased density of population at all three levels -- Villages, Municipal and Corporation.

17. Presently, there is no material to appreciate the enhancement of human resources or wherewithal by the State Governments, commensurate and proportionate to the increased population, and the consequent increase in Solid Waste. Therefore, we direct the States/UTs to review the sanctioned and available manpower in urban and rural local bodies to fill the identified vacancies in a time-bound manner. States/UTs may also consider creating a dedicated cadre within rural local bodies, funded from their own resources, for SWM and sanitation service delivery, thereby developing the technical capacities of rural local bodies. Gram Panchayats are categorised by population size to assign appropriate staff, ensuring at least a full-time Panchayat Secretary and technical support in every Gram Panchayat. Over and above the State matching share under SBM-U, the State should provide necessary

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interventions for short-term and long-term capacity building of local bodies.

18. The Secretary, MoEFCC, is directed to exclusively take up the legacy waste issues with the Chief Secretaries, receive their response and file a report on further direction noted on this behalf.
19. The progress of the first phase is monitored on 25.05.2026 and, subsequently, on 15.07.2026. The establishment of mobile courts will be examined after hearing the parties on 15.07.2026.
20. The Orders of this Court are translated into regional languages by the respective States, and along with the soft copy of this Order, the translated version is circulated to all concerned.
21. On appreciating the compliance reports filed by the States, we notice that on the following points, the State Governments implement and file a status report to the Secretary, MoHUA and the Secretary, MoEFCC for further action at both ends:
  - a. Local Self Governments ("LSGs") must bring in source segregation with focus on BWGs. Door to door mapping of waste generators can be done with the Safai Supervisors challaning the non-compliant generators. The focus on BWGs needs to be complete and absolute.
  - b. LSGs must upgrade their collection and transportation to have completely closed vehicles for secondary transportation.
  - c. LSGs must use technology to map Garbage Vulnerable Points (GVPs) and ensure that there is no recurrence by using a mix of penalties and improved collection systems.

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- d. All high footfall areas must be identified by that are garbage-prone and a mix of initiatives like - Swachhata Marshals (community patrollers), strict enforcement amongst vendors, twice-a-day sweeping, and additional manpower as per seasonality requirements, declarations of no-Single-Use Plastic zone and its enforcement, etc.
  - e. Special Purpose Vehicle is set up only for Solid Waste Management with specialisation in the processing of all streams of waste. While primary collection and transportation of waste can be the ULBs' mandate, efficient operation of processing plants can be the SPVs' specialised domain. Even collection and transportation can be handed over to the SPV, as per well-structured KPIs.
  - f. ULBs must designate at least 30 percent of their total funds for effective city cleanliness and solid waste management.
  - g. City cleanliness being a priority, States/UTs must evolve Ward cleanliness ranking which must be a criteria for providing incentives to a Ward. The Ward member/councillor/corporator will lead these activities with the help of a Ward Swachhata Committee with select members of the Ward as voluntary members.
  - h. The city must designate waste handling areas in all new areas of planned expansion.
  - i. There should be no dumping of waste or legacy dumpsites. Only rejects should be allowed to sanitary scientific landfill. The decentralised waste management sites must also be used to educate children and other citizens.

- j. All wards should have a neighbourhood RRR centre (Reduce-Reuse-Recycle) Centre so that citizens can use this to donate their used materials, electronic products, clothes, books, etc.
- k. Each big city must tie up with industry so that the Material Recovery Facility is the pick-up point for industrial recycling, including plastics, and the city can generate Extended Producer Responsibility Certificates from the same.
22. The Urban, Rural, and MoEFCC ministries are directed to set out 'short', 'medium', and 'long-term' objectives to be accomplished by the State/UTs and their Local Bodies. The concerned Ministries shall file separate abstract statements in the following format by 24<sup>th</sup> of May, 2026 on the percentage of accomplishment by the State/UTs and their Local Bodies:

Urban Local Bodies Phase I Targets

<b>State</b>	<b>Target</b>	<b>Percent Achieved</b>	<b>Remarks</b>
Andaman and Nicobar Islands			
Andhra Pradesh			
Arunachal Pradesh			
Assam			
Bihar			
Chandigarh			
Chhattisgarh			
Dadra and Nagar Haveli			

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C.A. NO. 6174/2023

and Daman and Diu			
Delhi (NCT)			
Goa			
Gujarat			
Haryana			
Himachal Pradesh			
Jammu and Kashmir			
Jharkhand			
Karnataka			
Kerala			
Ladakh			
Lakshadweep			
Madhya Pradesh			
Maharashtra			
Manipur			
Meghalaya			
Mizoram			
Nagaland			
Odisha			
Puducherry			

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Punjab			
Rajasthan			
Sikkim			
Tamil Nadu			
Telangana			
Tripura			
Uttar Pradesh			
Uttarakhand			
West Bengal			

Rural Local Bodies Phase I Targets

<u>State</u>	<u>Target</u>	<u>Percent Achieved</u>	<u>Remarks</u>
Andaman and Nicobar Islands			
Andhra Pradesh			
Arunachal Pradesh			
Assam			
Bihar			
Chandigarh			
Chhattisgarh			
Dadra and Nagar Haveli and Daman			

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and Diu			
Delhi (NCT)			
Goa			
Gujarat			
Haryana			
Himachal Pradesh			
Jammu and Kashmir			
Jharkhand			
Karnataka			
Kerala			
Ladakh			
Lakshadweep			
Madhya Pradesh			
Maharashtra			
Manipur			
Meghalaya			
Mizoram			
Nagaland			
Odisha			
Puducherry			
Punjab			

Rajasthan			
Sikkim			
Tamil Nadu			
Telangana			
Tripura			
Uttar Pradesh			
Uttarakhand			
West Bengal			

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23. The Registry is directed to communicate a copy of the Order dated 19.02.2026 to the Registrar Generals/Registrars of High Courts for taking appropriate action as an institution of the Judiciary in implementing the SWM Rules, 2026.
24. List on 25.05.2026 at 10.30 AM.

(Nidhi Mathur)  
Court Master (NSH)

(Geeta Ahuja)  
Deputy Registrar

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Dhruv

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neha <nehapatankarenv@gmail.com>

**MOST URGENT Hon'ble Supreme Court of India hearing on 5.5.2026 at 10.30 AM in Civil Appeal No.6174 of 2023 on implementation of the Solid Waste Management Rules, 2026**

Amit Love <amit.love@nic.in>

Wed, May 6, 2026 at 11:37 AM

To: "G. Sai Prasad IAS" <cs@ap.gov.in>, cs-arunachal <cs-arunachal@nic.in>, Dr Ravi Kota <cs-assam@nic.in>, cs-bihar <cs-bihar@nic.in>, "csoffice.cg" <csoffice.cg@gov.in>, cs-goā <cs-goā@nic.in>, chiefsecretary <chiefsecretary@gujarat.gov.in>, csguj <csguj@gujarat.gov.in>, Anurag Rastogi <cs@hry.nic.in>, cs-haryana <cs-haryana@nic.in>, Chief Secretary <cs-hp@nic.in>, Avinash Kumar <cs-jharkhand@nic.in>, cs <cs@karnataka.gov.in>, DR A JAYATHILAK IAS <chiefsecy@kerala.gov.in>, cs <cs@mp.nic.in>, chiefsecretary <chiefsecretary@maharashtra.gov.in>, cs <cs@maharashtra.gov.in>, cs-manipur <cs-manipur@nic.in>, cso-meg <cso-meg@nic.in>, cs\_miz <cs\_miz@rediffmail.com>, CS-MIZORAM <CS-MIZORAM@nic.in>, Sentyanger Imchen <csngl@nic.in>, "Smt. Anu Garg" <csori@od.gov.in>, Chief Secretary Punjab <cs@punjab.gov.in>, csraj <csraj@rajasthan.gov.in>, Shri Ravindra Telang IAS <cs-sk@hub.nic.in>, cs <cs@tn.gov.in>, cs <cs@telangana.gov.in>, cs-tripura <cs-tripura@nic.in>, Chief Secretary Uttar Pradesh <csup@nic.in>, Cs Chief Secretary <cs-uttarakhand@nic.in>, Cs Chief Secretary <cs-uttaranchal@nic.in>, chiefsecy <chiefsecy@gmail.com>, cs-westbengal <cs-westbengal@nic.in>, "Dr. Chandra Bhushan Kumar IAS" <cs-andaman@nic.in>, admn-chandigarh <adm-chandigarh@nic.in>, devcom-d <devcom-d@nic.in>, Advisor to Administrator DNHDD <advisor-dnh-dd@daman.nic.in>, csdelhi <csdelhi@nic.in>, Praful Patel <ik-admin@nic.in>, Dr Sharat Chauhan <cs.pon@nic.in>, cs-pondicherry <cs-pondicherry@nic.in>, Praful Patel <administrator-dd@gov.in>, cs-jandk <cs-jandk@nic.in>, advisor-ig-ladakh <advisor-ig-ladakh@gov.in>.

Cc: nehapatankarenv <nehapatankarenv@gmail.com>, Amit Raj <amit.raj1979@gov.in>, UDAY CHAUDHARI <js.fismd-moefcc@gov.in>, js-sbm <js-sbm@gov.in>, jssbm-mohua <js.sbm-mohua@gov.in>, Sanjay Kaushik <kaushik.sanjay@gov.in>, Amandeep Garg <asag-moefcc@gov.in>, Ashok Kumar K Meena <secydws@nic.in>, Rohit Kansal <secyrd@nic.in>, secyurban <secyurban@nic.in>, secy-mopr <secy-mopr@nic.in>, Mr Tanmay Kumar <secy-moef@nic.in>

Sir/Madam,

The undersigned has been directed to forward the order, dated 05th May 2026, of Hon'ble Supreme Court on Civil Appeal No. 6174/2023 for further necessary action and compliance.

Regards

-----  
Dr. Amit Love  
Scientist 'E' / Additional Director  
Ministry of Environment, Forest and Climate Change  
Government of India

===== Forwarded message =====

From: Amit Love <amit.love@nic.in>  
To: "G. Sai Prasad IAS" <cs@ap.gov.in>, "cs-arunachal" <cs-arunachal@nic.in>, "Dr Ravi Kota" <cs-assam@nic.in>, "cs-bihar" <cs-bihar@nic.in>, "csoffice.cg" <csoffice.cg@gov.in>, "cs-goā" <cs-goā@nic.in>, "chiefsecretary" <chiefsecretary@gujarat.gov.in>, "csguj" <csguj@gujarat.gov.in>, "Anurag Rastogi" <cs@hry.nic.in>, "cs-haryana" <cs-haryana@nic.in>, "Chief Secretary" <cs-hp@nic.in>, "Avinash Kumar" <cs-jharkhand@nic.in>, "cs" <cs@karnataka.gov.in>, "DR A JAYATHILAK IAS" <chiefsecy@kerala.gov.in>, "cs" <cs@mp.nic.in>, "chiefsecretary" <chiefsecretary@maharashtra.gov.in>, "cs" <cs@maharashtra.gov.in>, "cs-manipur" <cs-manipur@nic.in>, "cso-meg" <cso-meg@nic.in>, "cs\_miz" <cs\_miz@rediffmail.com>, "CS-MIZORAM" <CS-MIZORAM@NIC.IN>, "Sentyanger Imchen" <csngl@nic.in>, "Smt. Anu Garg" <csori@od.gov.in>, "Chief Secretary Punjab" <cs@punjab.gov.in>.

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Cc: "nehapatankarenv"<nehapatankarenv@gmail.com>, "Amit Love"<amit.love@nic.in>, "Amit Raj"<amit.raj1979@gov.in>, "js-sbm"<js-sbm@gov.in>, "jsbm-mohua"<js.sbm-mohua@gov.in>, "Ashok Kumar K Meena"<secydws@nic.in>, "Rohit Kansal"<secyrd@nic.in>, "secyurban"<secyurban@nic.in>, "Sanjay Kaushik"<kaushik.sanjay@gov.in>, "Neelesh Sah"<sahnk@cag.gov.in>, "Amandeep Garg"<asag-moefcc@gov.in>, "secy-mopr"<secy-mopr@nic.in>

Date: Tue, 05 May 2026 09:00:59 +0530

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**Record of discussion of virtual meeting held on order of the Hon'ble Supreme Court dated 05.05.2026 in Civil Appeal no. 6174 of 2023-Bhopal Municipal Corporation vs. Dr Subhash C. Pandey & Ors**

A virtual meeting was convened on 08<sup>th</sup> May 2026 at 01:15 P.M. on order of the Hon'ble Supreme Court dated 05.05.2026 in Civil Appeal no. 6174 of 2023-Bhopal Municipal Corporation vs. Dr Subhash C. Pandey & Ors. The Secretaries of Housing and Urban Affairs; Ministry of Environment, Forest and Climate Change; Department of Drinking Water and Sanitation; Ministry of Rural Development, participated in the meeting. Representatives from Ministry of Panchayati Raj; Department of Public Enterprises; Department of Expenditure; Ministry of Corporate Affairs and CPCB also participated in the meeting. The list of participants is at Annexure.

2. After deliberations, the following way forward was agreed:

- A virtual meeting will be held on 13<sup>th</sup> May, 2026. The meeting will have two separate sessions, one session will be of Chief Secretaries and sectoral secretaries of States/UTs and the second session will be for District Collectors, CEO Zilla Parishads, Municipal Corporations and SPCBs/PCCs. It was suggested that the District Collectors may be sensitized towards responsibilities under SWM Rules, 2026 and additional responsibilities for compliance with orders of Hon'ble Supreme Court.
- With respect to rural areas of the country, DDWS in consultation with MoRD and MoPR will develop a set of parameters by Monday, 11<sup>th</sup> May 2026 and likewise MoHUA will develop the parameters for urban areas.
- With respect to the paragraph 8 of the order dated 05.05.2026 of the Hon'ble Supreme Court regarding use of CSR funds for inter alia establishment of CBG plants, a meeting may be convened by MoHUA on 11<sup>th</sup> May 2026.
- A meeting is being organized under chairpersonship of Hon'ble Minister Housing and Urban Affairs, Govt of India, on 21<sup>st</sup> and 22<sup>nd</sup> May 2026, on SBM. A separate session on 21<sup>st</sup> May 2026 will be organized on solid waste management where concerned Secretaries of concerned central ministries will have an opportunity to engage with participants.

\*\*

List of participants**Ministry of Environment, Forest and Climate Change**

- Shri Amandeep Garg, Additional Secretary, MoEFCC and Chairman, CPCB
- Shri Uday Chaudhari, Joint Secretary
- Shri Amit Raj, Director
- Dr. Amit Love, Scientist E

**Ministry of Housing and Urban Affairs**

- Ms. Roopa Mishra, Joint Secretary, SBM U
- Shri Arjun Sharma, MoHUA

**Department of Drinking Water and Sanitation**

- Ms. Aishvarya Singh, Joint Secretary, SBM G

**Ministry of Panchayati Raj**

- Shri S.K. Lohani, Additional Secretary, MoPR

**Department of Expenditure, Ministry of Finance**

- Shri D. Anandan, Additional Secretary

**Department of Public Enterprises**

- Shri Lucas L Kamsuan, Joint Secretary

**Ministry of Petroleum and Natural Gas**

- Shri Vikas Singh, Director, GP

**Ministry of Corporate Affairs**

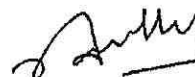
- Ms. B. Bhuvaneshwari, Deputy Director

**Central Pollution Control Board**

- Shri Bharat Sharma, Member Secretary
- Shri Anil Ranveer, DH I/C SWM

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**Record of Discussion of the meeting in virtual mode held on 11<sup>th</sup> May 2026 regarding compliance of Hon'ble Supreme Court order dated 05.05.2026 in Civil Appeal No. 6174 of 2023 with respect to Solid Waste Management Rules, 2026**

A meeting in virtual mode was held on 11th May, 2026 at 05:30 P.M at Krishna Conference Hall, Indira Paryavaran Bhawan, New Delhi, to ensure compliance of Hon'ble Supreme Court order dated 05.05.2026 with respect to Solid Waste Management Rules, 2026. The meeting focused on use of CSR Funds for Solid Waste Management as mentioned in Para 8, SC Order dated 05.05.2026.

2. The meeting was attended by Secretary, Ministry of Environment, Forest and Climate Change ("MoEFCC"), Secretary, Department of Drinking Water and Sanitation ("DDWS") along with officers from Ministry of Panchayati Raj ("MoPR"); Department of Rural Development (DRD), Ministry of Housing and Urban Affairs ("MoHUA") and Ministry of Corporate Affairs ("MCA"). The list of participants is at Annexure.

3. At the outset, the Secretary, EF&CC, gave a brief on the directions passed by the Hon'ble Supreme Court regarding exploring the inclusion of contributions under Corporate Social Responsibility ("CSR") by industries for the establishment of Compressed Biogas plants or such other latest technology as may be available for converting waste into energy into the extant scheme and the modalities for availing the funds. It was pointed out that under CSR contributions can be made in the nature of providing funds for activities or in-kind contributions. It was observed that amongst the two options in-kind contributions aligned to local requirements are more amendable to early operationalization.

4. Secretary, DDWS, at the outset reiterated the emphasis laid by the Hon'ble Supreme Court regarding CSR. It was pointed out that, since industries including CPSUs and SPSUs and local bodies operate primarily at the State level, it would be appropriate for the Chief Secretaries to sensitize industries towards contributing in this regard.

5. Joint Secretary, MoHUA informed that under Swachh Bharat Mission Urban public private partnership is allowed in solid waste management projects for viability gap funding. It was also highlighted that in Brahmapuram, Kochi, Keralam, the establishment of CBG plant was supported by a Central Public Sector Undertaking, through an agreement with the local body.

6. Joint Secretary, Ministry of Corporate Affairs (MCA), informed about the Corporate Social Responsibility (CSR) regulatory framework available under Section 135 of the Companies Act, 2013. It was highlighted that Schedule VII of the Companies Act, 2013 specifies list of activities covered under CSR which includes sanitation. It was further informed that the list of eligible activities under Schedule VII includes contributions to the Swachh Bharat Kosh for the promotion of sanitation. It was also informed that CSR activities of the Companies are driven by the respective Boards of the Companies.

7. The process of utilisation of Swachh Bharat Kosh funds and the status of funds received under Swachh Bharat Kosh was discussed. It was informed that there are approved guidelines for utilization of Swachh Bharat Kosh funds. There is a Committee having Secretary, Department of Expenditure; Secretary, Ministry of Housing and Urban Affairs; Secretary, Department of Drinking Water and Sanitation; Secretary, Women and Child Development and Secretary Department

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of School Education and Literacy, which clears the proposals for funding under Swachh Bharat Kosh. It was noted that at present the projects are area-agnostic. It was informed that the utilization of funds under Swachh Bharat Kosh by States/UTs was low.

8. The representatives of MoRD and MoPR highlighted that CSR initiatives should be tailored to local needs and that in-kind option can be delivered fast.

9. Both in kind and financial CSR contributions were deliberated. It was noted that the linkage of Companies with local bodies allows for tailored solutions for solid waste management especially with respect to in kind contributions. It was highlighted that as per directions of Hon'ble Supreme Court, CSR activities are to be focussed on CBG and latest waste management technologies. The scheme of MoPNG for setting of CBG plants was also noted.

10. MCA emphasized that, since CSR activities are governed and approved by the respective Boards of companies, any directions issued in this regard should be conveyed as an advisory in nature rather than as a mandate.

11. After deliberations, the following way forward emerged:

(i) The State level / District level Committee may look for in-kind contributions under CSR, based upon requirement, from companies, local companies may be preferred, as appropriate.

(ii) This can be followed up by an engagement with Central PSUs and State PSUs, as appropriate, for undertaking SWM projects.

(iii) Joint Secretary, MoHUA, Joint Secretary, DDWS and Joint Secretary, MCA to coordinate and prepare a 'as is' status note with respect to Swachh Bharat Kosh operation and utilizations of funds. After preparation of the Status Note a meeting may be called by Secretary MoHUA for further deliberations.

The meeting ended with vote of thanks.

Annexure

**List of participants**  
**Meeting dated 11.05.2026**

**Ministry of Environment, Forest and Climate Change**

- Shri Tanmay Kumar, Secretary, EFCC
- Shri Amandeep Garg, Additional Secretary, MoEFCC and Chairman, CPCB
- Shri Uday Chaudhari, Joint Secretary
- Shri Amit Raj, Director
- Dr. Amit Love, Scientist 'E'

**Department of Drinking Water and Sanitation, Ministry of Jal Shakti**

- Shri Ashok K.K. Meena, Secretary, DDWS
- Ms. Aishwarya Singh, Joint Secretary, DDWS

**Ministry of Housing and Urban Affairs**

- Ms. Roopa Mishra, Joint Secretary, SBM U
- Shri Arjun Sharma, MoHUA

**Ministry of Panchayati Raj**

- Shri S.K. Lohani, Additional Secretary, MoPR

**Department Rural Development, Ministry of Rural Development**

- Shri Pankaj Yadav, Additional Secretary

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- Ms Kalyani Mishra, Joint Secretary Level, NSAP, DISHA, SECC
  - Shri Piyush Srivastava, Senior Economic Advisor, SEA
  - Director, MoRD

**Ministry of Corporate Affairs**

- Shri Rahul Jain, Joint Secretary

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**Record of Discussion of meetings held in virtual mode held on 13<sup>th</sup> May 2026 regarding compliance of Hon'ble Supreme Court order dated 05.05.2026 in Civil Appeal No. 6174 of 2023 with respect to Solid Waste Management Rules, 2026**

The Ministry of Environment, Forest and Climate Change, Ministry of Housing and Urban Affairs, Department of Drinking Water and Sanitation, Ministry of Panchayati Raj and Ministry of Rural Development organized two virtual meetings on 13th May, 2026, for ensuring compliance of Hon'ble Supreme Court order dated 05.05.2026 with respect to Solid Waste Management Rules, 2026. The details are given below:

- i. A virtual meeting with the Chief Secretaries and sectoral secretaries of States/UTs, Central Pollution Control Board, State Pollution Control Boards/Pollution Control Committees and
- ii. Second meeting and webinar for District Collectors, CEO Zilla Parishads, Municipal Commissioners, Urban and Rural Local Bodies and regional officers of SPCBs/PCCs.

**A. First meeting at 10 AM with the Chief Secretaries and sectoral secretaries of States/UTs, CPCB, SPCBs/PCCs:**

The agenda of the meeting is at **Annexure-I**. The list of participants is at **Annexure-II**.

i. Secretary, Ministry of Housing and Urban Affairs (MoHUA); Secretary, Ministry of Environment, Forest and Climate Change (MoEF&CC), Secretary, Department of Drinking Water and Sanitation and Chief Secretaries of all States/UTs, were present along with officers of State / UT governments and State Pollution Control Boards/Pollution Control Committees.

ii. A detailed presentation was given by Secretary, MoEF&CC, on directions of the Hon'ble Supreme Court order dated 05.05.2026. Specifically the directions give in order dated 5.5.2026 with respect to Chief Secretaries of States/UTs, District Collectors, concerned departments of States / UTs, SPCBs / PCCs were explained in detail. Secretary, EF&CC also apprised that directions under Section 5 of the Environment (Protection) Act, 1986 had been issued on 25.03.2026 and 03.05.2026 for ensuring compliance with the Rules and directions of the Hon'ble Supreme Court. The reporting and monitoring framework as

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per orders of the Hon'ble Supreme Court was also explained, including submission of monthly reports by District Collectors, scrutiny by State authorities and further submission to the concerned Ministries, and filing of abstract compliance reports before the Hon'ble Supreme Court.

iii. Secretary MoHUA emphasized the need for convergence of multiple funding sources, timely utilization of funds, simplified approval mechanisms for SWM projects, and incentivization of better-performing local bodies and also covered the issue of availability of finance with respect to solid waste management in compliance with the direction of Hon'ble Supreme Court.

iv. Secretary MoHUA apprised that project approvals under SBM(U) 2.0 are also being streamlined and that approximately 98% of State/UT action plans under SBM(U) 2.0 have already been approved. The States were advised to improve fund utilization and maintain readiness of matching State shares to avoid implementation delays. It was further informed that large-scale Public-Private Partnership (PPP)-based SWM projects may be developed on regional or cluster basis with financial support available under the Urban Challenge Fund and Viability Gap Funding schemes of the Government of India. The need for strengthening institutional capacity in local bodies was emphasized, including review of sanctioned manpower, filling vacancies in a time-bound manner, and creation of dedicated SWM and sanitation cadres.

v. It was further informed that a two-day National Review Meeting under Swachh Bharat Mission-Urban 2.0 is scheduled to be held on 19-20 May 2026 at Vigyan Bhawan, New Delhi, under the chairmanship of Hon'ble Union Minister for Housing and Urban Affairs, and States/UTs were requested to ensure participation of concerned Ministers and senior officers.

vi. Secretary DDWS also covered the directions given by the Hon'ble Supreme Court especially with respect to rural areas. Key features of the Rules were highlighted, including four-stream waste segregation, obligations relating to Bulk Waste Generators (BWGs), monitoring through a centralized online portal, and quarterly reporting requirements for waste collection and processing entities, were explained. The role of State authorities in ensuring timely utilization of SBM(G) funds, leveraging CSR support, promoting source segregation, mapping waste generators, upgrading waste transportation systems, and preventing dumping/legacy dumpsites was also elaborated upon. It was further informed that District Collectors/District Magistrates are required to

constitute dedicated "Special Cells" for implementation of the Rules and undertake monitoring and inspections.

vii. A separate presentation was given by Chairman, Central Pollution Control Board specifically covering the issue of legacy waste dumps in compliance with the direction of Hon'ble Supreme Court. The presentation covered bio-mining and remediation of legacy dumpsites in consonance with the guidelines issued by the Central Pollution Control Board for disposal of legacy waste. The initiatives undertaken by various States/Union Territories towards remediation of legacy waste sites.

viii. The presentations were followed by interaction with the Chief Secretaries on the topics covered and steps required to be taken in compliance with the direction of Hon'ble Supreme Court.

ix. The copy of the presentations are at **Annexure-III**

**B. Second meeting and webinar at 12 PM for District Collectors, CEO Zilla Parishads, Municipal Commissioners and regional officers of SPCBs/PCCs:**

The agenda of the meeting is at **Annexure-IV**. The list of participants is at **Annexure-V**. Around 11,000 field functionaries joined the webcast.

i. During the webinar, Joint Secretary, MoEF&CC made a presentation with respect to specific directions of Hon'ble Supreme Court with respect to District Collectors and field functionaries, including delegation of powers under Section 5 of the Environment Protection Act, 1986, to the District Collectors across the country by MoEFCC for a period of one year, exclusively for supervising, administering and implementing SWM Rules, 2026, within their jurisdictional limits in compliance with the directions of this Hon'ble Court.

ii. The Directions issued by the MoEFCC on 25.3.2026 and 3.5.2026 were also highlighted and explained. The presentation gave special focus on the role of District Collectors and Regional Officers of SPCBs/PCCs and local bodies.

iii. Member Secretary, CPCB, gave a detailed presentation on the Solid Waste Management Rules, 2026. Duties of District Collectors, local bodies, Bulk Waste Generators, Pollution Control Boards under SWM Rules, 2026 were highlighted. The provisions relating to management of legacy waste dumpsites under Rule 15 were discussed during the presentation. The participants were informed regarding mapping and assessment of dumpsites,

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preparation of biomining and bioremediation action plans, restrictions on fresh waste dumping, landfill gas monitoring, fire prevention measures and safety protocols for workers.

iv. Joint Secretary, Ministry of Housing and Urban Affairs and NPD, SBM Urban (MoHUA) gave a detailed presentation on implementation of SWM Rules in Urban Areas a specific focus was given to the role of District Collectors and Urban local bodies.

v. The presentation highlighted key changes introduced in SWM Rules, 2026 including mandatory source segregation, scientific solid waste management, accountability of Bulk Waste Generators, enforcement through user charges and polluter pays principle and digital monitoring through transparent reporting systems. The expanded roles and responsibilities of Ministries, States/UTs, Local Bodies, Pollution Control Boards and BWGs were also discussed.

vi. The presentation emphasized the importance of citizen participation and behavioural change in achieving effective waste management. Various initiatives including ward-level competitions, zero waste campaigns, grievance redressal systems, stakeholder engagement and elimination of Garbage Vulnerable Points/Cleanliness Target Units were discussed.

vii. The presentation highlighted immediate action points for States/UTs and Local Bodies including creation of Special Cells, sensitization of political leadership, modification of bye-laws, strengthening source segregation, expediting waste processing projects, fast-tracking dumpsite remediation, ensuring BWG compliance and undertaking behaviour change and advocacy drives.

viii. Joint Secretary, DDWS and NPD, SBM Grameen gave a detailed presentation on implementation of SWM Rules in rural areas. The responsibilities assigned to Chief Secretaries under the directions of the Hon'ble Supreme Court, were highlighted. The participants were informed regarding circulation and compilation of Form-IV data, identification of tourist and pilgrim areas for focused implementation of SWM Rules, compliance monitoring of PWM Rules, support for registration of BWGs, review of manpower in Rural Local Bodies and measures for strengthening institutional capacity and technical support at Gram Panchayat level.

ix. The roles and responsibilities of State Authorities were discussed during the presentation. Emphasis was laid on utilization of SBM(G) funds, leveraging CSR support, development of regional and cluster-based SWM projects, convergence of funds, promotion of source segregation and

BWG compliance, mapping of waste generators and Garbage Vulnerable Points (GVPs), modernization of waste transportation systems and elimination of dumping and legacy waste sites.

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- x. The presentations are at **Annexure-VI**.
- xi. Finally, emphasis was laid on the compliance of order of Hon'ble Supreme Court dated 5.5.2026.

The meeting ended with the vote of thanks.

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Sanjay



# भारत का राजपत्र

## The Gazette of India

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असाधारण  
EXTRAORDINARY :

भाग II—खण्ड 3—उप-खण्ड (i)  
PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित  
PUBLISHED BY AUTHORITY

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NEW DELHI, MONDAY, MAY 18, 2026/VAISAKHA 28, 1948

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 18 मई, 2026

सा.का.नि. 371(अ).— केंद्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986, (1986 का 29) की धारा 23 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए और माननीय उच्चतम न्यायालय के तारीख 5 मई 2026 के आदेश (सिविल अपील संख्या 6174, 2023) में दिए गए निर्देशों के अनुसरण में, अधिनियम की धारा 5 के अधीन स्वयं में निहित शक्तियों को, देश भर के सभी जिला कलेक्टरों को इस अधिसूचना के प्रकाशन की तारीख से एक वर्ष की अवधि के लिए प्रत्यायोजित करती है, यह प्रत्यायोजन विशेष रूप से उनके अधिकार क्षेत्र की सीमाओं के भीतर 'ठोस अपशिष्ट प्रबंधन नियम, 2026' के पर्यवेक्षण, प्रशासन और कार्यान्वयन के लिए, यह प्रत्यायोजन इस शर्त के अधीन है कि केंद्रीय सरकार पूरे देश के जिला कलेक्टरों के संबंध में शक्तियों के ऐसे प्रत्यायोजन को प्रतिसंहत कर सकती है, अथवा स्वयं अधिनियम की धारा 5 के उपबंधों का आलंब ले सकती है; यदि केंद्रीय सरकार की राय में, जनहित में ऐसी कार्रवाई करना आवश्यक हो।

[फा. सं. 11/11/2026-एचएसएम]

उदय चौधरी, संयुक्त सचिव

## MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

## NOTIFICATION

New Delhi, the 18th May, 2026

G.S.R. 371(E).— In exercise of the powers conferred by section 23 of the Environment (Protection) Act, 1986 (29 of 1986) and pursuant to the directions of the Hon'ble Supreme Court of India in Order dated the 5<sup>th</sup> May, 2026, in Civil Appeal No. 6174 of 2023, the Central Government hereby delegates the powers vested in it under section 5 of the Act to all the District Collectors across the country for a period of one year from the date of publication of this notification, exclusively for supervising, administering and implementing Solid Waste Management Rules, 2026, within their jurisdictional limits, subject to the condition that the Central Government may revoke such delegation of powers in respect of District Collectors across the country or may itself invoke the provisions of section 5 of the Act, if in the opinion of the Central Government such course of action is necessary in public interest.

[F. No. 11/11/2026-HSM]

UDAY CHAUDHARI, Jt. Secy.

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neha &lt;nehapatankarenv@gmail.com&gt;

**Fwd: Hon'ble Supreme Court of India order dated 5.5.2026 in Civil Appeal No.6174 of 2023 on implementation of the Solid Waste Management Rules, 2026**

Amit Love: <amit.love@nic.in>  
To: nehapatankarenv <nehapatankarenv@gmail.com>

Tue, May 19, 2026 at 11:11 AM

Regards

Dr. Amit Love  
Scientist 'E' / Additional Director  
Ministry of Environment, Forest and Climate Change  
Government of India

===== Forwarded message =====

From: Amit Love <amit.love@nic.in>  
To: "G. Sai Prasad IAS" <cs@ap.gov.in>, "cs-arunachal" <cs-arunachal@nic.in>, "Dr Ravi Kota" <cs-assam@nic.in>, "cs-bihar" <cs-bihar@nic.in>, "csoffice.cg" <csoffice.cg@gov.in>, "cs-go" <cs-go@nic.in>, "chiefsecretary" <chiefsecretary@gujarat.gov.in>, "csguj" <csguj@gujarat.gov.in>, "Anurag Rastogi" <cs@hry.nic.in>, "cs-haryana" <cs-haryana@nic.in>, "Chief Secretary" <cs-hp@nic.in>, "Avinash Kumar" <cs-jharkhand@nic.in>, "cs" <cs@karnataka.gov.in>, "DR.A JAYATHILAK IAS" <chiefsecy@kerala.gov.in>, "cs" <cs@mp.nic.in>, "chiefsecretary" <chiefsecretary@maharashtra.gov.in>, "cs" <cs@maharashtra.gov.in>, "cs-manipur" <cs-manipur@nic.in>, "cso-meg" <cso-meg@nic.in>, "cs\_miz" <cs\_miz@rediffmail.com>, "CS-MIZORAM" <CS-MIZORAM@NIC.IN>, "Sentiyaenger Imchen" <csngl@nic.in>, "Smt. Anu Garg" <csori@od.gov.in>, "Chief Secretary Punjab" <cs@punjab.gov.in>, "csraj" <csraj@rajasthan.gov.in>, "Shri Ravindra Telang IAS" <cs-skm@hub.nic.in>, "cs" <cs@tn.gov.in>, "cs" <cs@telangana.gov.in>, "cs-tripura" <cs-tripura@nic.in>, "Chief Secretary Uttar Pradesh" <csup@nic.in>, "Cs Chief Secretary" <cs-uttarakhand@nic.in>, "Cs Chief Secretary" <cs-uttaranchal@nic.in>, "chiefsecy" <chiefsecy@gmail.com>, "cs-westbengal" <cs-westbengal@nic.in>, "Dr. Chandra Bhushan Kumar IAS" <cs-andaman@nic.in>, "adm-chandigarh" <adm-chandigarh@nic.in>, "devcom-d" <devcom-d@nic.in>, "Advisor to Administrator DNHDD" <advisor-dnh-dd@damah.nic.in>, "csdelhi" <csdelhi@nic.in>, "Praful Patel" <lk-admin@nic.in>, "Dr Sharat Chauhan" <cs.pon@nic.in>, "cs-pondicherry" <cs-pondicherry@nic.in>, "Praful Patel" <administrator-dd@gov.in>, "cs-jandk" <cs-jandk@nic.in>, "advisor-ig-ladakh" <advisor-ig-ladakh@gov.in>  
Cc: "secyurban" <secyurban@nic.in>, "Ashok Kumar K Meena" <secydws@nic.in>, "secy-mopr" <secy-mopr@nic.in>, "Rohit Kansal" <secyrd@nic.in>, "js-sbm" <js-sbm@gov.in>, "jssbm-mohua" <js.sbm-mohua@gov.in>, "Amit Raj" <amit.raj1979@gov.in>, "UDAY CHAUDHARI" <js.hsmd-moefcc@gov.in>, "Amandeep Garg" <asag-moefcc@gov.in>, "Mr Tanmay Kumar" <secy-moef@nic.in>

Date: Mon, 18 May 2026 23:12:30 +0530

Subject: Hon'ble Supreme Court of India order dated 5.5.2026 in Civil Appeal No.6174 of 2023 on implementation of the Solid Waste Management Rules, 2026

===== Forwarded message =====

Sir/Madam,

The undersigned has been directed to forward herewith Section 23 notification under the Environment (Protection) Act, 1986, delegating the powers vested in the Central Government under section 5 of the Act to all the District Collectors across the country for a period of one year from the date of publication of this notification, exclusively for

supervising, administering and implementing Solid Waste Management Rules 2026, within their jurisdictional limits, in compliance with order of Hon'ble Supreme Court dated 5.5.2026, in the above - cited matter.




The undersigned has also been directed to request that the notification may be circulated to all concerned. (113)

Regards

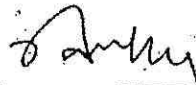
Dr. Amit Love  
Scientist 'E' / Additional Director  
Ministry of Environment, Forest and Climate Change  
Government of India

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3 attachments

-  Order\_05-May-2026.pdf  
107K
-  2. SWM Rules, 2026 Rural by JS DDWS Session II.pdf  
582K
-  Sec 23 notification.pdf  
439K

TRUE COPY



**Srinivas Katikithala**  
Secretary (MoHUA)

**Ashok K.K. Meena**  
Secretary (DDWS)

**Rohit Kansal**  
Secretary (MoRD)



**Vivek Bharadwaj**  
Secretary (MoPR)

**Tanmay Kumar**  
Secretary (MoEF&CC)

D.O.No. 11/11/2026 – HSM Part (2)  
Dated 15<sup>th</sup> May 2026

Dear Madam/Sir,

Please refer to directions issued by the Hon'ble Supreme Court in Civil Appeal No. 6174/2023 concerning the implementation of the Solid Waste Management (SWM) Rules, 2026. It is informed that the Hon'ble Supreme Court, vide its Order dated 05.05.2026, has issued further comprehensive directions for the effective and time-bound implementation of the said Rules. Copy of the order is enclosed for further necessary action and compliance.

Hon'ble Supreme Court, has inter-alia specifically directed the Chief Secretaries to take urgent action regarding the following:

**2. Role of Chief Secretaries (Ref. Para 9, 10, 11 & 18 of Hon'ble SC order)**

- a) Circulation of Form IV under the SWM Rules, 2026, by 15th May, 2026; receive the filled data, collate it, and forward it to the respective Secretaries of the Union of India for enhanced and efficient performance monitoring of the local bodies.
- b) Identification of tourist-centric beaches, tourist places, and pilgrim centers, and to put in place a special mechanism for implementing the SWM Rules, 2026, at such locations.
- c) Handholding of both Urban and Rural local bodies for identification and registration of Bulk Waste Generators' activities related to EBWGR certification, legacy waste dumpsite remediation, etc. For RLBs, the identification and registration of BWGs also has to be done on the CPCB monitoring portal. Presently, nearly 1,700 ULBs have registered on the CPCB's EPR Portal. ULBs must be advised to register on the portal within a timeline in a graded manner.
- d) All existing legacy solid waste dumpsites or garbage vulnerable points to be geographically mapped in both urban and rural areas of the district and assessed for accumulation of solid waste by 31 October 2026 in urban areas and rural areas. Further, in view of the directions of Hon'ble Supreme Court in para 18 of its order dated 05.05.2026, a response may be submitted to MoEF&CC on the legacy waste issues for preparing a report to be submitted to the Hon'ble Supreme Court. It is

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suggested that in view of the forthcoming hearing in the matter on 25th May in Hon'ble Supreme Court, District Collectors may be directed to work in close coordination with the Rural and Urban Local Bodies as well as with the officers of Pollution Control boards/Pollution Control Committees and to prepare the list of legacy solid waste dumpsites and garbage vulnerable points and to geotag them in a campaign mode.

- e) Preparation of an inventory on the implementation of the PWM Rules, 2016 and submit a compliance report through the Secretary, MoEFCC. The inventory on the implementation of the PWM Rules may be prepared using the portal "National Dashboard For Elimination of Single Use Plastic And Effective Implementation of PWM Rules" ([https://pwm.cpcb.gov.in/annual\\_reports](https://pwm.cpcb.gov.in/annual_reports))
- f) Propose a solution to the financial problems being faced by the local bodies.

### 3. Role of District Collectors (Ref. Para 4, 5, 6 & 7 of Hon'ble SC order)

- a) Communicate the orders of the Hon'ble Supreme Court dated 19.2.2026, 29.4.2026 and 5.5.2026, through respective Commissioners / Executive Officers / Panchayat Secretaries, who shall, in turn, communicate the same to the elected ward members / corporators / councilors.
- b) As per direction of the Hon'ble Supreme Court, MoEFCC has delegated the powers vested in it under Section 5 of the Act to all District Collectors across the country for a period of one year, exclusively supervising, administering and implementing SWM Rules, 2026, within their jurisdictional limits.
- c) In the above context, to constitute a dedicated 'Special Cell' to oversee implementation of Solid Waste Management Rules, 2026. Regional Officer of the respective Pollution Control Board shall also be included in the Special Cell. Also, in the given circumstances, the District Collectors to issue directions for the stoppage of water/electricity to bulk generators of solid waste who disobey the directions or disregard the Rules, conduct virtual spot inspections of the dumping sites, implementation of the rules, and fortnightly prepare and forward the report to the designated Secretaries in the respective States.
- d) Issue directions to the local bodies that Solid Waste is transported, managed, and disposed of by vehicles authorized by them. This enables the Local Bodies not only to regulate but also to prevent unauthorized dumping along roadsides, railway tracks, lakes, foothills, etc.
- e) Prepare a brief summary of the performance/progress of the implementation of the SWM Rules once a month and submit it to the respective secretaries in States/UT Government. The respective secretaries in States/UTs, in turn, with an abstract, certifying assessment of progress and deficiency within their respective states, forward the report to the concerned Ministries, for filing the abstract of the report in

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Hon'ble Supreme Court. An additional format for State level abstract for Rural areas to be shared with Central Ministries is at Annexure IV.

**4. Role of State Pollution Control Board / Pollution Control Committee (Ref. Para 5 of Hon'ble SC order)**

- a) Regional Officers of the respective Pollution Control Boards/Pollution Control Committee shall conduct field inspections of authorized and unauthorized dump yards / sites within their jurisdictions and forward photographs to the District Collectors and local bodies for further action and compliance.

**5. Other compliances to be adhered (Ref. Para 13, 14, 16, 17, 20 & 21 of Hon'ble SC order)**

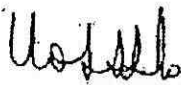
- a) The 3 levels, from ULBs to State Governments to the Central Government, have been integrated in a paperless manner through technology under the SBM – Urban. A similar paperless approval method could be used by all State Governments for all SWM projects funded through sources other than SBM-U. Further, DPR preparations and technical sanctions must be delegated to competent authorities in the State after project approvals is done by National Advisory and Review Committee ("NARC").
- b) State to ensure adequate human resources in all Local Bodies in proportion to their population growth and increased density of population at all three levels – Villages, Municipal and Corporations.
- c) The Orders of Hon'ble Supreme Court to be translated into regional languages by the respective States and circulated to all concerned.
- d) States/UTs have been directed to incentivize good performance by prioritizing grants to which well –performing local authorities or local bodies are entitled. Conversely, defaulting local bodies shall attract penal consequences for non-compliance with the rules.
- e) The States/UTs to implement and file a status report to the Secretary, MoHUA and the Secretary, MoEFCC for further action on the points mentioned in para 21 (a to k).

**6. Points to be monitored under Phase-I (Ref. Para 7 & 19 of Hon'ble SC order)**

- a) The collated information as per Annexure-I to be submitted to the Union Ministries by the respective States before 20.05.2026 for the monitoring of first phase as the report on the same has to be presented to the Hon'ble Supreme Court on 25.05.2026.

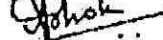
- b) The collated information as per Annexure-II to be submitted to the Union Ministries by the respective States before 20.05.2026.
- c) States are also requested to set out their goal with respect to SWM Rule, 2026 in short-, medium- and long-term objective to be complete and report back as per Annexure-III(a) for Urban and III(b) for Rural.
7. A Committee for preparation of Model bye laws for Solid Waste Management for Rural Local Bodies has been constituted, with representatives from Ministry of Rural Development, Ministry of Panchayati Raj and Department of Drinking Water and Sanitation, Ministry of Jal Shakti. The model bye laws would be shared with States/UTs shortly, for adequate adoption by the Rural Local Bodies. However, States/UTs which have existing bye-laws may amend their bye-laws to integrate relevant orders of Hon'ble Supreme Court.
8. A meeting with all the Chief Secretaries has been conducted on 13<sup>th</sup> May, 2026 through virtual mode to deliberate upon the roadmap for implementation and financial convergence. In addition to that a Sensitization Webinar for Field Functionaries (District Collectors, City Commissioners, CEOs Zilla Parishad, and Regional Officers' Pollution Control Board SPCB) on SWM Rules 2026 has also been held on 13<sup>th</sup> May, 2026.
9. In view of the above, we place the following request:

- Dissemination of all information related to Hon'ble Supreme Court order to all the levels of administration.
- Meetings with all concerned officials in the state to be taken up to finalize the roadmap in light of the aspects discussed above.
- Report by Chief Secretaries may be sent in a standardized format as per Annexure I, II and III (a) and III (b) has separate reporting formats for both Urban and Rural. An additional format for State level abstract for Rural areas to be shared with Central Ministries is at Annexure IV.

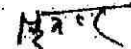


(Rohit Kansal)  
Secretary  
Ministry of Rural  
Development

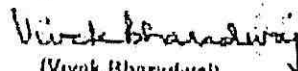
With regards,



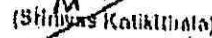
(Ashok K.K. Meena)  
Secretary  
Department of Drinking  
Water & Sanitation



(Tanmay Kumar)  
Secretary  
Ministry of Environment,  
Forest & Climate Change



(Vivok Bhandari)  
Secretary  
Ministry of Panchayati Raj



(Shrinivas Katikithala)  
Secretary  
Ministry of Housing & Urban Affairs

To Chief Secretaries/Advisors (All States / Union Territories)

## Annexure - I

The status of Phase-I as directed in para 7 of Hon'ble Supreme Order in Civil Appeal No. 6174/2023 dated 05.05.2026.

(Information to be submitted latest by 20.05.2026)

Name of the State/UT: .....

Reference	Directions	Status
Para 7 (1)	Whether all District Collectors in the State have communicated the orders of Hon'ble Supreme Court dated 19.02.2026, 29.04.2026 and 05.05.2026 to the respective Commissioners/ Executive Officers /Panchayat Secretaries and directed to communicate the same to the elected ward members/ corporators / councilors under their jurisdiction.	Yes / No (If No, reasons thereof)
Para 7 (2)	Whether the State/ UT Government has approved plan / roadmap to incentivise good performance by prioritising grants to which well-performing local authorities or local bodies are entitled. Conversely, defaulting local bodies shall attract penal consequences for non-compliance with the Rules.	Yes / No (If Yes, the gist of roadmap in not more than 200 words / If No, reasons thereof)
Para 7 (3)	Whether the State/ UT Government has approved plan / roadmap to incorporate knowledge of and obligations under the Solid Waste Management Rules into the functioning of elected representatives as part of the representative process in local bodies.	Yes / No (If Yes, the gist of roadmap in not more than 200 words / If No, reasons thereof)

## Annexure - II

Reference	Directions	Status
Para 4	The District Collectors are directed to constitute and dedicate a 'Special Cell' not only to oversee the implementation, but in given circumstances, to issue directions for the stoppage of water/electricity to bulk generators of solid waste who disobey the directions or disregard the Rules.	Yes/ No (If No, reasons thereof)
Para 20	The Orders of this Court are translated into regional languages by the respective States, and along with the soft copy of this Order, the translated version is circulated to all concerned.	Yes/ No (If No, reasons thereof)
Para 21 (a)	Local Self Governments ("LSGs") must bring in source segregation with focus on BWGs.	Yes/ No (If No, reasons thereof)

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Annexure – III (a) Urban  
(Ref. Para 22)

Key Parameters	Short Term (By 31 <sup>st</sup> Oct. 2026)		Medium Term (By 31 <sup>st</sup> March 2027)		Long Term (By 31 <sup>st</sup> March 2029)	
	Target	% Achieved	Target	% Achieved	Target	% Achieved
Creation of Special Cell for SWM under DCs	100%					
Identification and enumeration of BWGs as per SWM Rules 2026	Not less than 50%		80%		100%	
Mapping, assessment and bioremediation of Legacy waste dumpsites	100% Quantification/ Assessment		75% remediation		100% remediation	
Notification of Bye-laws by ULBs as per SWM Rules 2026	50%		100%			
Ward practicing 4 way source segregation	30%		50%		100%	
Waste processing	60%		80%		100%	
All ULBs to register on centralized online portal with details of nodal SWM officer Rule 39 (3) and Rule 39 (12)	100%					

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Identify vacancies for SWM and sanitation service delivery	Review/evaluation of the sanctioned and available manpower					50% of the identified positions filled either on contract basis or permanent	
Registration of Waste processing units [Rule 7 (a)], & sanitary landfills [Rule 14 (B)] in the jurisdiction of local bodies on centralized online portal	100%						
Identify tourist centric beaches, tourist places, & Pilgrim centres & put in place a special mechanism for implementing SWM Rules, 2026, at such locations. [SC order dated 5.5.2026]	100%						
Establish a grievance redressal mechanism for solid waste management including by online mode within a period of one year from date of notification of SWM rules [Rule 39 (35)]	50%		80%			100%	
The industrial units utilizing solid fuel shall use Refuse-Derived (At least six percent of fuel intake) Fuel or Segregated Combustible Fraction or agri-residue, as the case may be. [Rule 11]						100%	

(12)

## Annexure - III (b) Rural

Key Parameters	Short Term (By Oct. 2026)		Medium Term (By March 2027)		Long Term (By March 2028)	
	Target	% Achieved	Target	% Achieved	Target	% Achieved
<b>Department of Drinking Water &amp; Sanitation (DDWS), MoJS</b>						
Creation of Special Cell for SWM under DCs	100%					
Implementation of 4 way source segregation in GPs	15%*		30%		100%	
Door-to-Door waste collection in RLBs/GPs as per SWM Rules, 2026	50%		70%		100%	
<b>Ministry of Panchayati Raj (MoPR)</b>						
Identification and enumeration of BWGs as per SWM Rules 2026	30%*		70%		100%	
Legacy waste dumpsites	100% Assessment		20% Remediation		100% Remediation	

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All District Panchayats to register on centralized online portal [Rule 40 (2) (iii)] with details of nodal SWM officer	100%					
Notification and adoption of bye laws by RLBs/GPs as per SWM Rules, 2026	15%*		30%		100%	
District Panchayats Establish a grievance redressal mechanism for solid waste management including by online mode within a period of one year from date of notification of SWM rules [Rule 40 (2) (xv)]	50%		80%		100%	
Capacity building of GPs on SWM Rules, 2026						

\*Graded approach as per the population of GPs

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## Annexure – IV States (Only for rural)

**Format for State/UT level abstract for certifying assessment of progress and deficiency for rural areas**

(As per para 6 of Order dated 05.05.2026 of Hon'ble Supreme Court)

**A. Department of Drinking Water & Sanitation, MoJS**

1. No. (and %) of GPs fully covered with SWM arrangements under SBM(G) \*
2. No. of GPs practising 2-way source segregation of waste (as on 1st April 2026)
3. No. of GPs practising 4-way source segregation of waste (w.e.f. 1st April 2026)
4. No. (and %) of districts where all GPs are practicing door-to-door waste collection
5. Whether all assets created for solid waste management in Districts/GPs under SBM(G) or through convergence, including PWMUs, are functional (Yes/No)?
6. If answer to (4) above is No, whether action is being taken by the concerned District Collector(s)/GPs to restore functionality and the same is being monitored at the State level (Yes/No – with summary)
7. Details of Plastic Waste Management Units (PWMUs) in Rural areas of the State:
  - a. No. of rural blocks mapped to Rural PWMUs/Urban MRFs under SBM(G) \*
  - b. Remaining rural blocks to be mapped with PWMUs/MRFs \*
8. Whether visual cleanliness, including in high footfall areas like tourist places, pilgrim centres, tourist-centric beaches etc., is being ensured in all GPs and the same is being monitored at State and District level (Yes/No)?

[\* Note: data to be commensurate with progress reported by State under SBM(G)]

**B. Ministry of Panchayati Raj**

1. Whether all GPs of the State have aligned their GPDPs for inclusion of SWM related activities towards compliance of SWM Rules, 2026?
2. Bulk Waste Generators: @
  - a. No. (and %) of GPs in the State that have identified and registered Bulk Waste Generators
  - b. No. (and %) of Districts where all GPs have identified and registered Bulk Waste Generators
3. No. of Districts where all GPs have conducted capacity building /training of their Ward Members on compliance of SWM Rules, 2026
4. No. (and %) of GPs where Lead Facilitators have been sensitized
5. Finance Commission funds available to the State
6. Of the above, funds utilized for Solid Waste Management and related activities
7. Manpower availability in RLBs:
  - a. No. of RLBs where all sanctioned posts are filled:
  - b. No. of RLBs with vacant posts
  - c. No. of GPs without fulltime Panchayat Secretary
  - d. Action being taken at State level to fill the vacancies in RLBs
8. No. of identified legacy waste dumpsites in rural areas in the State
9. Whether the State/UT has notified the model bye-laws as per SWM Rules, 2026 (Yes/No) #
10. How many trainings related to Solid Waste Management/SWM Rules, 2026 have been conducted under the training calendar?

[#Note: subject to formulation and circulation of draft model bye-laws by MoPR, GoI]

[@Note: to be done on the CPCB monitoring portal]

### C. Department of Rural Development, MoRD

1. Under VB G - RAM G:
  - a. Total funds available for the State under VB G - RAM G

- 125
- b. Amount of funds spent on SWM-related works during the month in all Districts/GPs

**Note: Support under SBM(G) Phase II from GoI shall continue only up to 31st March 2027. However, funds available under the 15th Finance Commission and other schemes of MoRD and MoPR for Solid Waste Management shall continue to be available with the districts.**

--x--x--



neha &lt;nehapatankarenv@gmail.com&gt;

**Fwd: Joint DO letter and reporting formats regarding Hon'ble Supreme Court of India order dated 5.5.2026 in Civil Appeal No.6174 of 2023 on implementation of the Solid Waste Management Rules, 2026**Amit Love <amit.love@nic.in>  
To: nehapatankarenv <nehapatankarenv@gmail.com>

Thu, May 21, 2026 at 3:23 PM

Regards

Dr. Amit Love  
Scientist 'B' / Additional Director  
Ministry of Environment, Forest and Climate Change  
Government of India

===== Forwarded message =====

From: Amit Love <amit.love@nic.in>  
To: "G. Sai Prasad IAS" <cs@ap.gov.in>, "cs-arunachal" <cs-arunachal@nic.in>, "Dr Ravi Kota" <cs-assam@nic.in>, "cs-bihar" <cs-bihar@nic.in>, "csoffice.cg" <csoffice.cg@gov.in>, "cs-goā" <cs-goā@nic.in>, "chiefsecretary" <chiefsecretary@gujarat.gov.in>, "csguj" <csguj@gujarat.gov.in>, "Anurag Rastogi" <cs@hry.nic.in>, "cs-haryana" <cs-haryana@nic.in>, "Chief Secretary" <cs-hp@nic.in>, "Avinash Kumar" <cs-jharkhand@nic.in>, "cs" <cs@karnataka.gov.in>, "DR A JAYATHILAK IAS" <chiefsecy@kerala.gov.in>, "cs" <cs@mp.nic.in>, "chiefsecretary" <chiefsecretary@maharashtra.gov.in>, "cs" <cs@maharashtra.gov.in>, "cs-manipur" <cs-manipur@nic.in>, "cso-meg" <cso-meg@nic.in>, "cs\_miz" <cs\_miz@rediffmail.com>, "CS-MIZORAM" <CS-MIZORAM@NIC.IN>, "Sentiyaanger Imchen" <csngl@nic.in>, "Smit. Anu Garg" <csori@od.gov.in>, "Chief Secretary Punjab" <cs@punjab.gov.in>, "csraj" <csraj@rajasthan.gov.in>, "Shri Ravindra Telang IAS" <cs-skm@hub.nic.in>, "cs" <cs@tn.gov.in>, "cs" <cs@telangana.gov.in>, "cs-tripura" <cs-tripura@nic.in>, "Chief Secretary Uttar Pradesh" <csup@nic.in>, "Cs Chief Secretary" <cs-uttarakhand@nic.in>, "Cs Chief Secretary" <cs-uttaranchal@nic.in>, "cs-westbengal" <cs-westbengal@nic.in>, "Dr. Chandra Bhushan Kumar IAS" <cs-andaman@nic.in>, "admin-chandigarh" <admin-chandigarh@nic.in>, "devcom-d" <devcom-d@nic.in>, "Advisor to Administrator DNHDD" <advisor-dnh-dd@daman.nic.in>, "csdelhi" <csdelhi@nic.in>, "Praful Patel" <lk-admin@nic.in>, "Dr Sharat Chauhan" <cs.pon@nic.in>, "cs-pondicherry" <cs-pondicherry@nic.in>, "Praful Patel" <administrator-dd@gov.in>, "cs-jandk" <cs-jandk@nic.in>, "advisor-ig-ladakh" <advisor-ig-ladakh@gov.in>  
Cc: "secyurban" <secyurban@nic.in>, "Ashok Kumar K Meena" <secydws@nic.in>, "secy-mopr" <secy-mopr@nic.in>, "Rohit Kansal" <secyrd@nic.in>, "js-sbm" <js-sbm@gov.in>, "jssbm-mohua" <js.sbm-mohua@gov.in>, "Amit Raj" <amit.raj1979@gov.in>, "UDAY CHAUDHARI" <js.hsmd-moefcc@gov.in>, "Amandeep Garg" <asag-moefcc@gov.in>, "Mr Tanmay Kumar" <secy-moef@nic.in>

Date: Thu, 21 May 2026 15:13:36 +0530

Subject: Joint DO letter and reporting formats regarding Hon'ble Supreme Court of India order dated 5.5.2026 in Civil Appeal No.6174 of 2023 on implementation of the Solid Waste Management Rules, 2026

===== Forwarded message =====

Sir/Madam,

This has reference to trail email.

The undersigned has been directed to forward herewith a **joint DO letter** from Secretary,

**Ministry of Housing and Urban Affairs; Secretary Ministry of Panchayati Raj; Secretary, Department of Drinking Water and Sanitation; Secretary, Ministry of Rural Development; and Secretary, Ministry of Environment, Forest and Climate Change, Government of India along with reporting formats regarding Hon'ble Supreme Court of India order dated 5.5.2026 in Civil Appeal No.6174 of 2023 on implementation of the Solid Waste Management Rules, 2026**

**The undersigned has been directed to again emphasize that all filled - in formats are submitted to the concerned Department / Ministry mentioned in the reporting format attached latest by 5 PM TODAY will be included in the compiled affidavit.**

**This may kindly be treated at MOST URGENT and TOP PRIORITY.**

**The next hearing of Hon'ble Supreme Court is scheduled to be held 25.5.2026 (Monday)**

Regards

Dr. Amit Love  
Scientist 'E' / Additional Director  
Ministry of Environment, Forest and Climate Change  
Government of India

===== Forwarded message =====

From: Amit Love <amit.love@nic.in>

To: "G. Sai Prasad IAS" <cs@ap.gov.in>, "cs-arunachal" <cs-arunachal@nic.in>, "Dr Ravi Kota" <cs-assam@nic.in>, "cs-bihar" <cs-bihar@nic.in>, "csoffice.cg" <csoffice.cg@gov.in>, "cs-goa" <cs-goa@nic.in>, "chiefsecretary" <chiefsecretary@gujarat.gov.in>, "csguj" <csguj@gujarat.gov.in>, "Anurag Rastogi" <cs@hry.nic.in>, "cs-haryana" <cs-haryana@nic.in>, "Chief Secretary" <cs-hp@nic.in>, "Avinash Kumar" <cs-jharkhand@nic.in>, "cs" <cs@karnataka.gov.in>, "DR A JAYATHILAK IAS" <chiefsecy@kerala.gov.in>, "cs" <cs@mp.nic.in>, "chiefsecretary" <chiefsecretary@maharashtra.gov.in>, "cs" <cs@maharashtra.gov.in>, "cs-manipur" <cs-manipur@nic.in>, "cso-meg" <cso-meg@nic.in>, "cs\_miz" <cs\_miz@rediffmail.com>, "CS-MIZORAM" <CS-MIZORAM@NIC.IN>, "Sentiyaenger Imchen" <csngl@nic.in>, "Smt. Anu Garg" <csori@od.gov.in>, "Chief Secretary Punjab" <cs@punjab.gov.in>, "csraj" <csraj@rajasthan.gov.in>, "Shri Ravindra Telang IAS" <cs-skm@hub.nic.in>, "cs" <cs@tn.gov.in>, "cs" <cs@telangana.gov.in>, "cs-tripura" <cs-tripura@nic.in>, "Chief Secretary Uttar Pradesh" <csup@nic.in>, "Cs Chief Secretary" <cs-uttarakhand@nic.in>, "Cs Chief Secretary" <cs-uttaranchal@nic.in>, "chiefsecy" <chiefsecy@gmail.com>, "cs-westbengal" <cs-westbengal@nic.in>, "Dr. Chandra Bhushan Kumar IAS" <cs-andaman@nic.in>, "admn-chandigarh" <admn-chandigarh@nic.in>, "devcom-d" <devcom-d@nic.in>, "Advisor to Administrator DNHDD" <advisor-dnh-dd@daman.nic.in>, "csdelhi" <csdelhi@nic.in>, "Praful Patel" <lk-admin@nic.in>, "Dr Sharat Chauhan" <cs.pon@nic.in>, "cs-pondicherry" <cs-pondicherry@nic.in>, "Praful Patel" <administrator-dd@gov.in>, "cs-jandk" <cs-jandk@nic.in>, "advisor-ig-ladakh" <advisor-ig-ladakh@gov.in>

Cc: "secyurban" <secyurban@nic.in>, "Ashok Kumar K. Meena" <secydws@nic.in>, "secy-mopr" <secy-mopr@nic.in>, "Rohit Kansal" <secyrd@nic.in>, "js-sbm" <js-sbm@gov.in>, "jssbm-mohua" <js.sbm-mohua@gov.in>, "Amit Raj" <amit.raj1979@gov.in>, "UDAY. CHAUDHARI" <js.hsmd-moefcc@gov.in>, "Amandeep Garg" <asag-moefcc@gov.in>, "Mr Tanmay Kumar" <secy-moef@nic.in>

Date: Thu, 21 May 2026 11:54:42 +0530

Subject: MOST URGENT Reporting Formats regarding Hon'ble Supreme Court of India order dated 5.5.2026 in Civil Appeal No.6174 of 2023 on implementation of the Solid Waste Management Rules, 2026

===== Forwarded message =====

129

Sir/Madam,

This has reference to trail emails.

The undersigned has been directed to request that the the filled-in formats may be submitted to the concerned Department / Ministry mentioned in the reporting format attached latest by 5 PM TODAY, so that the same may be compiled and filed in the Hon'ble Supreme Court on 22nd May 2026 (Friday).

The undersigned has been directed to emphasize that all filled - in formats submitted to the concerned Department / Ministry mentioned in the reporting format attached latest by 5 PM TODAY will be included in the compiled affidavit.

This may kindly be treated at **MOST URGENT** and **TOP PRIORITY**.

**The next hearing of Hon'ble Supreme Court is scheduled to be held 25.5.2026 (Monday)**

Regards

-----  
Dr. Amit Love  
Scientist 'E' / Additional Director  
Ministry of Environment, Forest and Climate Change  
Government of India

===== Forwarded message =====

From: Amit Love <amit.love@nic.in>  
To: "G. Sai Prasad IAS" <cs@ap.gov.in>, "cs-arunachal" <cs-arunachal@nic.in>, "Dr Ravi Kota" <cs-assam@nic.in>, "cs-bihar" <cs-bihar@nic.in>, "csoffice.cg" <csoffice.cg@gov.in>, "cs-goaa" <cs-goaa@nic.in>, "chiefsecretary" <chiefsecretary@gujarat.gov.in>, "csguj" <csguj@gujarat.gov.in>, "Anurag Rastogi" <cs@hry.nic.in>, "cs-haryana" <cs-haryana@nic.in>, "Chief Secretary" <cs-hp@nic.in>, "Avinash Kumar" <cs-jharkhand@nic.in>, "cs" <cs@karnataka.gov.in>, "DR A JAYATHILAK IAS" <chiefsecy@kerala.gov.in>, "cs" <cs@mp.nic.in>, "chiefsecretary" <chiefsecretary@maharashtra.gov.in>, "cs" <cs@maharashtra.gov.in>, "cs-manipur" <cs-manipur@nic.in>, "cso-meg" <cso-meg@nic.in>, "cs\_miz" <cs\_miz@rediffmail.com>, "CS-MIZORAM" <CS-MIZORAM@NIC.IN>, "Sentiyaanger Imchen" <csngl@nic.in>, "Smt. Anu Garg" <csori@od.gov.in>, "Chief Secretary Punjab" <cs@punjab.gov.in>, "csraj" <csraj@rajasthan.gov.in>, "Shri Ravindra Telang IAS" <cs-skm@hub.nic.in>, "cs" <cs@tn.gov.in>, "cs" <cs@telangana.gov.in>, "cs-tripura" <cs-tripura@nic.in>, "Chief Secretary Uttar Pradesh" <csup@nic.in>, "Cs Chief Secretary" <cs-uttarakhand@nic.in>, "Cs Chief Secretary" <cs-uttaranchal@nic.in>, "chiefsecy" <chiefsecy@gmail.com>, "cs-westbengal" <cs-westbengal@nic.in>, "Dr. Chandra Bhushan Kumar IAS" <cs-andaman@nic.in>, "admn-chandigarh" <admn-chandigarh@nic.in>, "devcom-d" <devcom-d@nic.in>, "Advisor to Administrator DNHDD" <advisor-dnh-dd@daman.nic.in>, "csdelhi" <csdelhi@nic.in>, "Praful Patel" <lk-admin@nic.in>, "Dr Sharat Chauhan" <cs.pon@nic.in>, "cs-pondicherry" <cs-pondicherry@nic.in>, "Praful Patel" <administrator-dd@gov.in>, "cs-jandk" <cs-jandk@nic.in>, "advisor-ig-ladakh" <advisor-ig-ladakh@gov.in>, "Cc: "secyurban" <secyurban@nic.in>, "Ashok Kumar K Meena" <secydws@nic.in>, "secy-mopr" <secy-mopr@nic.in>, "Rohit Kansal" <secyrd@nic.in>, "js-sbm" <js-sbm@gov.in>, "jssbm-mohua" <js.sbm-mohua@

Gmail - Joint DO letter and reporting formats regarding Hon'ble S...

https://mail.google.com/mail/u/0/?ik=677f1cd005&view=pt&search=a...

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gov.in>, "Amit Raj"<amit.raj1979@gov.in>, "UDAY CHAUDHARI"<js.hsmd-moefcc@gov.in>, "Amandeep Garg"<asaq-moefcc@gov.in>, "Mr Tanmay Kumar"<secy-moef@nic.in>  
Date: Wed, 20 May 2026 09:10:04 +0530  
Subject: MOST URGENT Reporting Formats regarding Hon'ble Supreme Court of India order dated 5.5.2026 in Civil Appeal No.6174 of 2023 on implementation of the Solid Waste Management Rules, 2026  
===== Forwarded message =====

Sir/Madam,

This has reference to trail email.

The undersigned has been directed to request that the the **filled-in formats** may be **submitted to the concerned Department / Ministry mentioned in the reporting format attached latest by 5 PM on 21st May 2026**, so that the same may be compiled and filed in the Hon'ble Supreme Court **on 22nd May 2026 (Friday)**.

Keeping in view the time required for compilation of **filled-in formats**, States/UTs are requested that inputs the formats may be **submitted to the concerned Department / Ministry mentioned in the reporting format attached preferably by 5 PM on 20th May 2026**. This may kindly be treated at **MOST URGENT and TOP PRIORITY**.

**The next hearing of Hon'ble Supreme Court is scheduled to be held 25.5.2026 (Monday)**

**It may also be mentioned here that the Joint DO letter from Secretaries to Government of India will be shared separately .**

Regards

Dr. Amit Love  
Scientist 'E' / Additional Director  
Ministry of Environment, Forest and Climate Change  
Government of India

===== Forwarded message =====

From: Amit Love <amit.love@nic.in>  
To: "G. Sai Prasad IAS"<cs@ap.gov.in>, "cs-arunachal"<cs-arunachal@nic.in>, "Dr Ravi Kota"<cs-assam@nic.in>, "cs-bihar"<cs-bihar@nic.in>, "csoffice.cg"<csoffice.cg@gov.in>, "cs-goa"<cs-go@nic.in>, "chiefsecretary"<chiefsecretary@gujarat.gov.in>, "csguj"<csguj@gujarat.gov.in>, "Anurag Rastogi"<cs@hry.nic.in>, "cs-haryana"<cs-haryana@nic.in>, "Chief Secretary"<cs-hp@nic.in>, "Avinash Kumar"<cs-jharkhand@nic.in>, "cs"<cs@karnataka.gov.in>, "DR A JAYATHILAK IAS"<chiefsecy@kerala.gov.in>, "cs"<cs@mp.nic.in>, "chiefsecretary"<chiefsecretary@maharashtra.gov.in>, "cs"<cs@maharashtra.gov.in>, "cs-manipur"<cs-manipur@nic.in>, "cso-meg"<cso-meg@nic.in>, "cs\_miz"<cs\_miz@rediffmail.com>, "CS-MIZORAM"<CS-MIZORAM@NIC.IN>, "Sentianger Imchen"<csnigl@nic.in>, "Smt. Anu Garg"<csori@od.gov.in>, "Chief Secretary Punjab"<cs@punjab.gov.in>, "csraj"<csraj@rajasthan.gov.in>, "Shri Ravindra Telang IAS"<cs-skm@hub.nic.in>

Gmail - Fwd: Joint DO letter and reporting formats regarding Hon'ble S...

<https://mail.google.com/mail/u/0/?ik=677f1cd005&view=pt&search=a..>

62

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"cs"<cs@tn.gov.in>, "cs"<cs@telangana.gov.in>, "cs-tripura"<cs-tripura@nic.in>, "Chief Secretary Uttar Pradesh"<csup@nic.in>, "Cs Chief Secretary"<cs-uttarakhand@nic.in>, "Cs Chief Secretary"<cs-uttaranchal@nic.in>, "chiefsecy"<chiefsecy@gmail.com>, "cs-westbengal"<cs-westbengal@nic.in>, "Dr. Chandra Bhushan Kumar IAS"<cs-andaman@nic.in>, "admn-chandigarh"<admn-chandigarh@nic.in>, "devcom-d"<devcom-d@nic.in>, "Advisor to Administrator DNHDD"<advisor-dnh-dd@daman.nic.in>, "csdelhi"<csdelhi@nic.in>, "Präful Patel"<lk-admin@nic.in>, "Dr Sharat Chauhan"<cs.pon@nic.in>, "cs-pondicherry"<cs-pondicherry@nic.in>, "Präful Patel"<administrator-dd@gov.in>, "cs-jandk"<cs-jandk@nic.in>, "advisor-ig-ladakh"<advisor-ig-ladakh@gov.in>  
Cc: "secyurban"<secyurban@nic.in>, "Ashok Kumar K Meena"<secydws@nic.in>, "secy-mopr"<secy-mopr@nic.in>, "Rohit Kansal"<secyrd@nic.in>, "js-sbm"<js-sbm@gov.in>, "jssbm-mohua"<js.sbm-mohua@gov.in>, "Amit Raj"<amit.raj1979@gov.in>, "UDAY CHAUDHARI"<js.hsmd-moefcc@gov.in>, "Amandeep Garg"<asag-moefcc@gov.in>, "Mr Tanmiy Kumar"<secy-moef@nic.in>  
Date: Fri, 15 May 2026 19:57:42 +0530  
Subject: Reporting Formats regarding Hon'ble Supreme Court of India order dated 5.5.2026 in Civil Appeal No.6174 of 2023 on implementation of the Solid Waste Management Rules, 2026  
===== Forwarded message =====

Sir/Madam,

This has reference to trail email.

The undersigned has been directed to forward herewith **reporting formats (MS word and PDF version) for compliance with directions of Hon'ble Supreme Court vide order dated 5.5.2026 in Civil Appeal No.6174 of 2023 on implementation of the Solid Waste Management Rules, 2026.**

The undersigned has also been directed to request that the filled-in formats may be **submitted to the concerned Department / Ministry mentioned in the reporting format attached latest by 5 PM on 21st May 2026**, so that the same may be compiled and filed in the Hon'ble Supreme Court on 22nd May 2026 (Friday).

The next hearing of Hon'ble Supreme Court is scheduled to be held 25.5.2026 (Monday)

**It may also be mentioned here that the Joint DO letter from Secretaries to Government of India will be shared separately.**

Regards

Dr. Amit Love  
Scientist 'E' / Additional Director  
Ministry of Environment, Forest and Climate Change  
Government of India

===== Forwarded message =====  
From: Amit Love <amit.love@nic.in>

To: "G. Sai Prasad IAS" <cs@ap.gov.in>, "cs-arunachal" <cs-arunachal@nic.in>, "Dr Ravi Kota" <cs-assam@nic.in>, "cs-bihar" <cs-bihar@nic.in>, "csoffice.cg" <csoffice.cg@gov.in>, "cs-goat" <cs-goat@nic.in>, "chiefsecretary" <chiefsecretary@gujarat.gov.in>, "csguj" <csguj@gujarat.gov.in>, "Anurag Rastogi" <cs@hry.nic.in>, "cs-haryana" <cs-haryana@nic.in>, "Chief Secretary" <cs-hp@nic.in>, "Avinash Kumar" <cs-jharkhand@nic.in>, "cs" <cs@karnataka.gov.in>, "DR A JAYATHILAK IAS" <chiefsecy@kerala.gov.in>, "cs" <cs@mp.nic.in>, "chiefsecretary" <chiefsecretary@maharashtra.gov.in>, "cs" <cs@maharashtra.gov.in>, "cs-manipur" <cs-manipur@nic.in>, "cso-meg" <cso-meg@nic.in>, "cs\_miz" <cs\_miz@rediffmail.com>, "CS-MIZORAM" <CS-MIZORAM@NIC.IN>, "Sentyanger Imchen" <csngl@nic.in>, "Smt. Anu Garg" <csori@od.gov.in>, "Chief Secretary Punjab" <cs@punjab.gov.in>, "csraj" <csraj@rajasthan.gov.in>, "Shri Ravindra Telang IAS" <cs-skm@hub.nic.in>, "cs" <cs@tn.gov.in>, "cs" <cs@telangana.gov.in>, "cs-tripura" <cs-tripura@nic.in>, "Chief Secretary Uttar Pradesh" <csup@nic.in>, "Cs Chief Secretary" <cs-uttarakhand@nic.in>, "Cs Chief Secretary" <cs-uttaranchal@nic.in>, "chiefsecy" <chiefsecy@gmail.com>, "cs-westbengal" <cs-westbengal@nic.in>, "Dr. Chandra Bhushan Kumar IAS" <cs-andaman@nic.in>, "admn-chandigarh" <admn-chandigarh@nic.in>, "devcom-d" <devcom-d@nic.in>, "Advisor to Administrator DNHDD" <advisor-dnh-dd@daman.nic.in>, "csdelhi" <csdelhi@nic.in>, "Praful Patel" <lk-admin@nic.in>, "Dr Sharat Chauhan" <cs.pon@nic.in>, "cs-pondicherry" <cs-pondicherry@nic.in>, "Praful Patel" <administrator-dd@gov.in>, "cs-jandk" <cs-jandk@nic.in>, "advisor-ig-ladakh" <advisor-ig-ladakh@gov.in>  
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Date: Thu, 14 May 2026 19:19:40 +0530

Subject: Presentations made in the meetings held on 13.5.2026 regarding Hon'ble Supreme Court of India order dated 5.5.2026 in Civil Appeal No.6174 of 2023 on implementation of the Solid Waste Management Rules, 2026

===== Forwarded message =====

Sir/Madam,

This is continuation of two virtual sessions held scheduled on 13th May, 2026, in order to sensitize and deliberate on steps to be taken for compliance with order of Hon'ble Supreme Court dated 05.05.2026:

The presentations made during the two sessions are attached for reference :

Session I - For CS, Sectoral Secretaries and SPCB / PCC

1. PPT SWM Rules 2026 by Secretary, DDWS Session I
2. PPT SWM Rules 2026 by Secretary, MoEFCC Session I
3. PPT\_Legacy\_Waste by Chairman CPCB Session I
4. Summary of Talking Points - Secretary MoHUA Session I

Session II (Field Functionaries) : District Collectors, Municipal Commissioners, CEO Zilla Parishads, Urban and Rural local bodies, RO SPCBs/PCCs

1. Implementation of SWM Rules in Urban Areas by JS MoHUA Session II
2. SWM Rules 2026 by JS MOEFCC and MS CPCB Session II
3. SWM Rules, 2026 Rural by JS DDWS Session II

It is requested that the presentations may be shared with the concerned Sectoral Secretaries (UDD, RDD, PRI, Env) and SPCB/PCC and Field Functionaries - District Collectors, Municipal Commissioners, CEO Zilla Parishads, Urban and Rural local bodies, RO

SPCBs/PCCs

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**It may also be mentioned here that the Joint DO letter from Secretaries to Government of India along with the reporting formats will be shared separately regarding compliance with order of Honble Supreme Court dated 5.5.2026.**

Regards

Dr. Amit Love  
Scientist 'E' / Additional Director  
Ministry of Environment, Forest and Climate Change  
Government of India

===== Forwarded message =====

From: Amit Love &lt;amit.love@nic.in&gt;

To: "G. Sai Prasad IAS" <cs@ap.gov.in>, "cs-arunachal" <cs-arunachal@nic.in>, "Dr Ravi Kota" <cs-assam@nic.in>, "cs-bihar" <cs-bihar@nic.in>, "csoffice.cg" <csoffice.cg@gov.in>, "cs-goa" <cs-goa@nic.in>, "chiefsecretary" <chiefsecretary@gujarat.gov.in>, "csguj" <csguj@gujarat.gov.in>, "Anurag Rastogi" <cs@hry.nic.in>, "cs-haryana" <cs-haryana@nic.in>, "Chief Secretary" <cs-hp@nic.in>, "Avinash Kumar" <cs-jharkhand@nic.in>, "cs" <cs@karnataka.gov.in>, "DR A JAYATHILAK IAS" <chiefsecy@kerala.gov.in>, "cs" <cs@mp.nic.in>, "chiefsecretary" <chiefsecretary@maharashtra.gov.in>, "cs" <cs@maharashtra.gov.in>, "cs-manipur" <cs-manipur@nic.in>, "cso-meg" <cso-meg@nic.in>, "cs\_miz" <cs\_miz@rediffmail.com>, "CS-MIZORAM" <CS-MIZORAM@NIC.IN>, "Sentiyanter Imchen" <csnsl@nic.in>, "Smt. Anu Garg" <csori@od.gov.in>, "Chief Secretary Punjab" <cs@punjab.gov.in>, "csraj" <csraj@rajasthan.gov.in>, "Shri Ravindra Telang IAS" <cs-skm@hub.nic.in>, "cs" <cs@tn.gov.in>, "cs" <cs@telangana.gov.in>, "cs-tripura" <cs-tripura@nic.in>, "Chief Secretary Uttar Pradesh" <csup@nic.in>, "Cs Chief Secretary" <cs-uttarakhand@nic.in>, "Cs Chief Secretary" <cs-uttaranchal@nic.in>, "chiefsecy" <chiefsecy@gmail.com>, "cs-westbengal" <cs-westbengal@nic.in>, "Dr. Chandra Bhushan Kumar IAS" <cs-andaman@nic.in>, "admn-chandigarh" <admn-chandigarh@nic.in>, "devcom-d" <devcom-d@nic.in>, "Advisor to Administrator DNHDD" <advisor-dnh-dd@daman.nic.in>, "csdelhi" <csdelhi@nic.in>, "Praful Patel" <lk-admin@nic.in>, "Dr Sharat Chauhan" <cs.pon@nic.in>, "cs-pondicherry" <cs-pondicherry@nic.in>, "Praful Patel" <administrator-dd@gov.in>, "cs-jandk" <cs-jandk@nic.in>, "advisor-ig-ladakh" <advisor-ig-ladakh@gov.in>  
Cc: "secyurban" <secyurban@nic.in>, "Ashok Kumar K Meena" <secydws@nic.in>, "secy-mopr" <secy-mopr@nic.in>, "Rohit Kansal" <secyrd@nic.in>, "js-sbm" <js-sbm@gov.in>, "jssbm-mohua" <js.sbm-mohua@gov.in>, "Amit Raj" <amit.raj1979@gov.in>, "Sanjay Kaushik" <kaushik.sanjay@gov.in>, "Amandeep Garg" <asag-moefcc@gov.in>, "Mr Tanmay Kumar" <secy-moef@nic.in>, "UDAY CHAUDHARI" <js.hsmd-moefcc@gov.in>

Date: Mon, 11 May 2026 21:29:03 +0530

Subject: MOST URGENT MEETING NOTICE Hon'ble Supreme Court of India order dated 5.5.2026 in Civil Appeal No.6174 of 2023 on implementation of the Solid Waste Management Rules, 2026

===== Forwarded message =====

**MOST URGENT  
MEETING NOTICE**

Sir/Madam,

This has reference to the order of Hon'ble Supreme Court dated 5.5.2026 in Civil

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Appeal No. 6174 of 2023. Vide order dated 5.5.2026, Hon'ble Supreme Court passed comprehensive directions for States/Union territories, local bodies and concerned Central Ministries for implementation of Solid Waste Management Rules, 2026. Copy of the order dated 5.5.2026 is attached for ease of reference.

2. In this regard, two virtual sessions have been scheduled on 13th May, 2026, in order to sensitize and deliberate on steps to be taken for compliance with order of Hon'ble Supreme Court dated 5.5.2026:

- The first session will be a **virtual meeting of concerned Secretaries of Central Ministries with the Chief Secretaries and sectoral secretaries of States/UTs, CPCB, SPCBs/PCCs and their regional offices.**

- The second session will be a **webinar for District Collectors, CEO Zilla Parishads, Municipal Corporations, urban and rural local bodies and SPCBs/PCCs.**

3. Accordingly, a **virtual meeting** has been scheduled from **10 AM to 11.30 AM on 13<sup>th</sup> May 2026**. The agenda for the meeting is attached.

4. The meeting will have participation of **Secretary, Ministry of Environment, Forest and Climate Change, Secretary, Ministry of Housing and Urban Affairs, Secretary, Department of Drinking Water and Sanitation, Secretary, Ministry of Panchayati Raj and Secretary, Ministry of Rural Development, Government of India.**

5. The undersigned has been directed to request the **participation of Chief Secretaries/Advisors of States / UTs, the concerned Secretaries of UD, RD, PR, Environment Departments in State/UT Governments, CPCB, SPCB / PCC and their regional offices, in the virtual meeting.**

6. The meeting link is given below:

Interaction on New Solid Waste Management (SWM) Rules

<https://nic-vc-meeting.webex.com/nic-vc-meeting/j.php?MTID=m01b40e09b773dc3645153cb2ffbde2db>

Wednesday, May 13, 2026 9:00 AM Onwards | (UTC+05:30) Chennai, Kolkata, Mumbai, New Delhi

Meeting number: 2510 700 0447

Password: 13052026 (13052026 when dialing from a phone or video system)

Agenda: Interaction on New Solid Waste Management

Join by video system

Dial 25107000447@nic-vc-meeting.webex.com

You can also dial 210.4.202.4 and enter your meeting number.

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7. During the meeting the order of Hon'ble Supreme Order dated 5.5.2026 will be deliberated especially with respect to the responsibilities of Chief Secretaries (Ref. Para 9, 10, 11 & 18), responsibilities of State/UT Governments, responsibilities of District Collectors (Ref. Para 4, 5 & 6), responsibilities of State Pollution Control Board / Pollution Control Committee, other compliances and reporting requirements to be adhered by States/UTs and UoI, and specific themes covered in the order on legacy waste management and financial availability and Solid Waste Management.

8. It is requested to kindly make it convenient to attend the meeting.

Regards


Dr. Amit Love  
Scientist 'E' / Additional Director  
Ministry of Environment, Forest and Climate Change  
Government of India


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*[Signature]*

3 attachments

 Order\_05-May-2026.pdf  
107K

 2. SWM Rules, 2026 Rural by JS DDWS Session II.pdf  
582K

 Joint D.O Letter.pdf  
4077K

## Annexure – I

The status of Phase-I as directed in para 7 of Hon'ble Supreme Order in Civil Appeal No. 6174/2023 dated 05.05.2026.

(Information to be submitted latest by 20.05.2026)

Name of the State/UT: .....

Reference	Directions	Status
Para 7 (1)	Whether all District Collectors in the State have communicated the orders of Hon'ble Supreme Court dated 19.02.2026, 29.04.2026 and 05.05.2026 to the respective Commissioners/ Executive Officers /Panchayat Secretaries and directed to communicate the same to the elected ward members/ corporators / councilors under their jurisdiction.	Yes / No  (If No, reasons thereof)
Para 7 (2)	Whether the State/ UT Government has approved plan / roadmap to incentivise good performance by prioritising grants to which well-performing local authorities or local bodies are entitled. Conversely, defaulting local bodies shall attract penal consequences for non-compliance with the Rules.	Yes / No  (If Yes, the gist of roadmap in <b>not more than 200 words</b> / If No, reasons thereof)
Para 7 (3)	Whether the State/ UT Government has approved plan / roadmap to incorporate knowledge of and obligations under the Solid Waste Management Rules into the functioning of elected representatives as part of the representative process in local bodies.	Yes / No  (If Yes, the gist of roadmap in <b>not more than 200 words</b> / If No, reasons thereof)

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## Annexure - II

Reference	Directions	Status
Para 4	The District Collectors are directed to constitute and dedicate a 'Special Cell' not only to oversee the implementation, but in given circumstances, to issue directions for the stoppage of water/electricity to bulk generators of solid waste who disobey the directions or disregard the Rules.	Yes/ No (If No, reasons thereof)
Para 20	The Orders of this Court are translated into regional languages by the respective States, and along with the soft copy of this Order, the translated version is circulated to all-concerned.	Yes/ No (If No, reasons thereof)
Para 21 (a)	Local Self Governments ("LSGs") must bring in source segregation with focus on BWGs.	Yes/ No (If No, reasons thereof)

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Annexure – III (a) Urban  
(Ref. Para 22)

Key Parameters.	Short Term (By 31 <sup>st</sup> Oct. 2026)		Medium Term (By 31 <sup>st</sup> March 2027)		Long Term (By 31 <sup>st</sup> March 2029)	
	Target	% Achieved	Target	% Achieved	Target	% Achieved
Creation of Special Cell for SWM under DCs	100%					
Identification and enumeration of BWGs as per SWM Rules 2026	Not less than 50%		80%		100%	
Mapping, assessment and bioremediation of Legacy waste dumpsites.	100% Quantification/ Assessment		75% remediation		100% remediation	
Notification of Bye-laws by ULBs as per SWM Rules 2026	50%		100%			
Ward practicing 4 way source segregation.	30%		50%		100%	
Waste processing	60%		80%		100%	
All ULBs to register on centralized online portal with details of nodal SWM officer Rule 39 (3) and Rule 39 (12)	100%					

Identify vacancies for SWM and sanitation service delivery	Review/evaluation of the sanctioned and available manpower				50% of the identified positions filled either on contract basis or permanent	
Registration of Waste processing units. [Rule 7 (a)], & sanitary landfills [Rule 14 (B)] in the jurisdiction of local bodies on centralized online portal	100%					
Identify tourist centric beaches, tourist places, & Pilgrim centres & put in place a special mechanism for implementing SWM Rules, 2026; at such locations [SC order dated 5.5.2026]	100%					
Establish a grievance redressal mechanism for solid waste management including by online mode within a period of one year from date of notification of SWM rules [Rule 39 (35)]	50%		80%		100%	
The industrial units utilizing solid fuel shall use Refuse-Derived (At least six percent of fuel intake) Fuel or Segregated Combustible Fraction or agri-residue, as the case may be. [Rule 11]					100%	

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## Annexure – III (b) Rural

Key Parameters	Short Term (By Oct. 2026)		Medium Term (By March 2027)		Long Term (By March 2029)	
	Target	% Achieved	Target	% Achieved	Target	% Achieved
<b>Department of Drinking Water &amp; Sanitation (DDWS), MoJS</b>						
Creation of Special Cell for SWM under DCs	100%					
Implementation of 4 way source segregation in GPs	15%*		30%		100%	
Door-to-Door waste collection in RLBs/GPs as per SWM Rules, 2026	50%		70%		100%	
<b>Ministry of Panchayati Raj (MoPR)</b>						
Identification and enumeration of BWGs as per SWM Rules 2026	30%*		70%		100%	
Legacy waste dumpsites	100% Assessment		20% Remediation		100% Remediation	

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All District Panchayats to register on centralized online portal [Rule 40 (2) (iii)] with details of nodal SWM officer	100%					
Notification and adoption of bye laws by RLBs/GPs as per SWM Rules, 2026	15%*		30%		100%	
District Panchayats Establish a grievance redressal mechanism for solid waste management including by online mode within a period of one year from date of notification of SWM rules [Rule 40 (2) (xv)]	50%		80%		100%	
Capacity building of GPs on SWM Rules, 2026						

\*Graded approach as per the population of GPs

## Annexure – IV States (Only for rural)

**Format for State/UT level abstract for certifying assessment of progress and deficiency for rural areas**

(As per para 6 of Order dated 05.05.2026 of Hon'ble Supreme Court)

**A. Department of Drinking Water & Sanitation, MoJS**

1. No. (and %) of GPs fully covered with SWM arrangements under SBM(G) \*
2. No. of GPs practising 2-way source segregation of waste (as on 1st April 2026).
3. No. of GPs practising 4-way source segregation of waste (w.e.f. 1st April 2026)
4. No. (and %) of districts where all GPs are practicing door-to-door waste collection
5. Whether all assets created for solid waste management in Districts/GPs under SBM(G) or through convergence, including PWMUs, are functional (Yes/No)?
6. If answer to (4) above is No, whether action is being taken by the concerned District Collector(s)/GPs to restore functionality and the same is being monitored at the State level (Yes/No – with summary)
7. Details of Plastic Waste Management Units (PWMUs) in Rural areas of the State:
  - a. No. of rural blocks mapped to Rural PWMUs/Urban MRFs under SBM(G) \*
  - b. Remaining rural blocks to be mapped with PWMUs/MRFs \*
8. Whether visual cleanliness, including in high footfall areas like tourist places, pilgrim centres, tourist-centric beaches etc., is being ensured in all GPs and the same is being monitored at State and District level (Yes/No)?

[\* Note: data to be commensurate with progress reported by State under SBM(G)]

**B. Ministry of Panchayati Raj**

1. Whether all GPs of the State have aligned their GDPs for inclusion of SWM related activities towards compliance of SWM Rules, 2026?
2. Bulk Waste Generators: @
  - a. No. (and %) of GPs in the State that have identified and registered Bulk Waste Generators
  - b. No. (and %) of Districts where all GPs have identified and registered Bulk Waste Generators
3. No. of Districts where all GPs have conducted capacity building /training of their Ward Members on compliance of SWM Rules, 2026
4. No. (and %) of GPs where Lead Facilitators have been sensitized
5. Finance Commission funds available to the State
6. Of the above, funds utilized for Solid Waste Management and related activities
7. Manpower availability in RLBs:
  - a. No. of RLBs where all sanctioned posts are filled:
  - b. No. of RLBs with vacant posts
  - c. No. of GPs without fulltime Panchayat Secretary
  - d. Action being taken at State level to fill the vacancies in RLBs
8. No. of identified legacy waste dumpsites in rural areas in the State
9. Whether the State/UT has notified the model bye-laws as per SWM Rules, 2026 (Yes/No) #
10. How many trainings related to Solid Waste Management/SWM Rules, 2026 have been conducted under the training calendar?

[#Note: subject to formulation and circulation of draft model bye-laws by MoPR, GoI]

[@Note: to be done on the CPCB monitoring portal]

### C. Department of Rural Development, MoRD

1. Under VB G - RAM G:
  - a. Total funds available for the State under VB G - RAM G

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b. Amount of funds spent on SWM-related works during the month in all Districts/GPs

**Note: Support under SBM(G) Phase II from Gol shall continue only up to 31st March 2027. However, funds available under the 15th Finance Commission and other schemes of MoRD and MoPR for Solid Waste Management shall continue to be available with the districts.**

-x-x-

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Shilpa

Compiled abstract Report of States/UTs on the Targets given in Annexure I and Annexure of the reporting format framed for States/UTs

Annexure I of the format

Status of Phase-I as directed in para 7 of Hon'ble Supreme Order dated 05.05.2026.

Direction under Paragraph 7(1) of order dated 5.5.2026:

Whether all District Collectors in the State have communicated the orders of Hon'ble Supreme Court dated 19.02.2026, 29.04.2026 and 05.05.2026 to the respective Commissioners/ Executive Officers /Panchayat Secretaries and directed to communicate the same to the elected ward members/ corporators / councilors under their jurisdiction.

S. No.	States/UTs	Status
1	Andhra Pradesh	Yes (MA & UD) PR & RD: State Govt is requested to issue necessary order in the matter
2	Arunachal Pradesh	Yes
3	Assam	Yes However, in the Sixth Scheduled Autonomous Councilareas (8 Districts), Local Self Governments are a transferred subject under Article 244(2) read with Para 3(1)(f), 3A(k) & 3B of the Sixth Schedule to the Constitution of India.
4	Bihar	Yes
5	Chhattisgarh	Yes
6	Goa	Yes
7	Gujarat	Yes
8	Haryana	Yes
9	Himachal Pradesh	Yes
10	Jharkhand	Yes
11	Karnataka	Yes
12	Keralam	Yes
13	Madhya Pradesh	Yes
14	Maharashtra	Yes
15	Manipur	Yes
16	Meghalaya	Yes
17	Mizoram	Yes
18	Nagaland	Yes
19	Odisha	Yes
20	Punjab	Urban areas ( Yes)
21	Rajasthan	Yes
22	Sikkim	Yes

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23	Tamil Nadu	Yes
24	Telangana	Yes
25	Tripura	Yes
26	Uttar Pradesh	Yes
27	Uttarakhand	Yes
28	West Bengal	Yes
29	Andaman and Nicobar Islands	Yes
30	Chandigarh	Yes
31	Dadra and Nagar Haveli and Daman and Diu	Yes
32	Delhi (NCT)	Yes
33	Jammu and Kashmir	Yes
34	Ladakh	Yes
35	Lakshadweep	Yes
36	Puducherry	Yes

Direction under Paragraph 7(2) of order dated 5.5.2026:

Whether the State/ UT Government has approved plan / roadmap to incentivise good performance by prioritising grants to which well-performing local authorities or local bodies are entitled. Conversely, defaulting local bodies shall attract penal consequences for non-compliance with the Rules.

S. No.	States/UTs	Status
1	Andhra Pradesh	In progress
2	Arunachal Pradesh	The State is yet to approve plan/roadmap to incentivize good performance and will be doing the same within next 60 days as it involves finalization of lots of KPIs/parameters against which monitoring will be done.
3	Assam	Under review in the Government
4	Bihar	No Working on a model
5	Chhattisgarh	Yes
6	Goa	Yes
7	Gujarat	Yes
8	Haryana	Yes
9	Himachal Pradesh	Yes
10	Jharkhand	Yes
11	Karnataka	Yes
12	Keralam	Yes State is formulating a comprehensive incentivization proposal to be placed before the Cabinet For consideration
13	Madhya Pradesh	Yes
14	Maharashtra	State Urban development is forming a comprehensive Solid Waste Management Policy and Strategy. Expected to be published soon.  The State Water Supply and Sanitation Department prioritises funding for high-performing districts and villages. Under the Sant Gadgebaba Gram Swachhta Abhiyan, top-performing villages are recognised and rewarded, promoting competition and adherence to sanitation and hygiene standards.
15	Manipur	The Directorate of Environment and Climate Change, Manipur has been encouraging the well-performing local NGOs/SHGs, authorities or local bodies for proper management of solid waste properly by providing e-vehicle, bailing machine, capacity building, etc
16	Meghalaya	In urban areas, an award system has been introduced. In rural areas, the Department will frame a road map to incentivize good performing villages. Policy will be put in place by October 2026
17	Mizoram	In process

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18	Nagaland	Chief Secretary has directed Urban development and MA dept & Rural Development Dept. to prepare a roadmap and to ensure that it is incorporated in their Action Plan/work programme under the 16th FC Grant
19	Odisha	Yes
20	Punjab	No (urban areas) Under progress
21	Rajasthan	The performance of Local Bodies is being regularly reviewed by the State Government.  The matter regarding incentivising well performing Local Bodies and taking necessary action against non-compliant Local Bodies is under consideration.
22	Sikkim	Yes
23	Tamil Nadu	Yes
24	Telangana	Yes
25	Tripura	Yes
26	Uttar Pradesh	Under Development
27	Uttarakhand	Yes
28	West Bengal	Under process in Urban area and to be finalized soon. In Rural area good performing districts, blocks, Gram Panchayats, villages are incentivized through felicitating and awarding champions at state, district levels.
29	Andaman and Nicobar Islands	In process  Roadmap has been proposed
30	Chandigarh	Yes
31	Dadra and Nagar Haveli and Daman and Diu	Yes
32	Delhi (NCT)	Under process
33	Jammu and Kashmir	The UT of Jammu & Kashmir has operationalized a performance-linked framework under Swachh Bharat Mission (Urban) 2.0 with monitoring mechanisms across Urban Local Bodies.  Well-performing ULBs are prioritised in resource allocation and non compliant entities are subjected to penal and disciplinary action. In rural areas, the O&M policy laying down roadmap for incentivization and penal provisions is under submission before the competent authority and is proposed to be notified by October, 2026.
34	Ladakh	Yet to be formulated
35	Lakshadweep	No

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		Action has been initiated to promote effective implementation of the Rules through Village Dweep Panchayat across all islands.
36	Puducherry	The Union Territory has a roadmap to incentivise improved performance in Solid Waste Management through a combination of financial incentives, institutional recognition, and public accountability mechanisms

Direction under Paragraph 7(3) of order dated 5.5.2026:

Whether the State/ UT Government has approved plan / roadmap to incorporate knowledge of and obligations under the Solid Waste Management Rules into the functioning of elected representatives as part of the representative process in local bodies.

S. No.	States/UTs	Status
1	Andhra Pradesh	Yes
2	Arunachal Pradesh	The State is planning to conduct a knowledge session exclusively on SWM Rules 2026 with all elected representatives.  However, the State recently conducted an interactive session with all elected representatives of Itanagar and Pasighat Municipal corporations wherein SWM was also a part of discussion. Additionally, the State plans to conduct similar sessions with all rural elected representatives.
3	Assam	Drafting of detailed Roadmap underway
4	Bihar	Yes
5	Chhattisgarh	Yes
6	Goa	Yes
7	Gujarat	Yes
8	Haryana	Vide letter dated 30.04.2026, Instructions have been issued to all DMCs/CMCs to nominate the Member Secretary of the Ward Committee as the Ward Level Nodal Officer for ensuring ward-level implementation and submission of the prescribed framework to Worthy Chief Secretary, Government of Haryana.
9	Himachal Pradesh	The matter is under consideration for Urban Development Department.
10	Jharkhand	Yes
11	Karnataka	Yes
12	Keralam	Yes
13	Madhya Pradesh	Yes
14	Maharashtra	State Urban development will ensure to incorporate Capacity Building Program for elected representatives.  State Water Supply and Sanitation Department under the scheme of Sant Gadgebaba Gram Swachhita Abhiyan provided a structured framework for involving elected representatives in sanitation activities across all tiers, with

		committees constituted at district, block, and village levels for oversight and participation since FY 2022-23.
15	Manipur	Under preparation To be finalized by 31.05.2026
16	Meghalaya	In ULBs functioning without elected representatives. Administration is being carried out by Govt. officials nominated/deputed by State Govt.. A roadmap is being prepared to incorporate knowledge of and obligations under SWMR In rural areas, awareness on all elected representatives of ADCs will be carried out through RGSA.
17	Mizoram	Yes
18	Nagaland	Chief Secretary has directed UD and MA Dept and RDD to prepare roadmap with specific timeline
19	Odisha	Yes
20	Punjab	Yes (Urban areas )
21	Rajasthan	At present, elections of ULBs are due and as the elected representative come, it will be executed.
22	Sikkim	Yes
23	Tamil Nadu	Yes
24	Telangana	Yes
25	Tripura	Yes
26	Uttar Pradesh	Under development
27	Uttarakhand	Yes
28	West Bengal	Yes Under process in Urban Area In Rural area knowledge and obligations under the Solid Waste Management Rules into the functioning of elected representatives as part of the representative process in local bodies will be incorporated into the capacity building plan
29	Andaman and Nicobar Islands	In process Roadmap proposed
30	Chandigarh	Yes
31	Dadra and Nagar Haveli and Daman and Diu	The UT Administration has proposed a roadmap
32	Delhi (NCT)	MCD has engaged IIT Delhi for roadmap NDMC is not elected body. Schedule of activities with public representatives has been planned for ground level implementation of source segregation as per SWMR 2026
33	Jammu and Kashmir	At present, elected local bodies are not in place in the Union Territory of Jammu & Kashmir

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		Housing & Urban Dev. Deptt and Rural Development Department have prepared administrative and institutional mechanisms for dissemination of knowledge and obligations under the SWM Rules, 2026. In urban areas, a roadmap has been prepared In rural areas, two UT Level workshops and three district level workshops have been conducted for District & Block level officers/officials
34	Ladakh	Yes
35	Lakshadweep	No  Action has been initiated to prepare a roadmap for incorporating Executive Officers under all Village (Dweep) Panchayats into the implementation and monitoring process of local bodies (Panchayats) with regard to compliance with the Solid Waste Management Rules.
36	Puducherry	The Local Administration Department will organize structured orientation and capacity-building programmes for the 33 Hon'ble Members of the Legislative Assembly on the provisions of the Solid Waste Management Rules, 2026, and the directions issued by the Hon'ble Supreme Court in Civil Appeal No. 6174 of 2023 and connected matters.

*Annexure II of the format***Direction under Paragraph 4 of order dated 5.5.2026:**

The District Collectors are directed to constitute and dedicate a 'Special Cell' not only to oversee Status Yes the implementation, but in given circumstances, to issue directions for the stoppage of water/electricity to bulk generators of solid waste who disobey the directions or disregard the Rules.

S. No.	States/UTs	Status
1	Andhra Pradesh	MA&UD: Yes PR&RD: State Government is requested to issue necessary orders in the matter.
2	Arunachal Pradesh	Yes
3	Assam	Yes However, in the Sixth Scheduled Autonomous council areas (8 Districts), Local Self Governments are a transferred subject under Article 244(2) read with Para 3(1)(f), 3A(k) & 3B of the Sixth Schedule to the Constitution of India
4	Bihar	Yes
5	Chhattisgarh	Yes
6	Goa	Yes
7	Gujarat	Yes
8	Haryana	Yes
9	Himachal Pradesh	Special Cell is constituted in 11 out of 12 districts The process of constitution of Special Cell in District Kangra is underway.
10	Jharkhand	Yes
11	Karnataka	Yes
12	Keralam	Yes
13	Madhya Pradesh	Yes
14	Maharashtra	All 36 District Collectors have constituted a dedicated "Special Cell."
15	Manipur	8 districts out of 16 have constituted the Special Cell
16	Meghalaya	Yes
17	Mizoram	Yes
18	Nagaland	Special Cell constituted in 10 districts out of 17. Shall comply at the earliest with remaining districts with a month i.e. June 2026
19	Odisha	Forest, Environment & Climate Change Department as the Nodal Department on behalf of State of Odisha to comply.
20	Punjab	Yes (Urban areas)

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21	Rajasthan	All District Collectors have been directed for constitution of Special Cells and implementation of the Solid Waste Management Rules, 2026. The process of identification of BWGs is under progress.  All targets shall be achieved within the prescribed timeline.
22	Sikkim	Yes
23	Tamil Nadu	Yes
24	Telangana	Yes
25	Tripura	Yes
26	Uttar Pradesh	Yes
27	Uttarakhand	Yes
28	West Bengal	Yes
29	Andaman and Nicobar Islands	Yes
30	Chandigarh	Yes
31	Dadra and Nagar Haveli and Daman and Diu	Yes
32	Delhi (NCT)	Yes
33	Jammu and Kashmir	Yes
34	Ladakh	Yes
35	Lakshadweep	No  The constitution of a 'Special Cell' under the Chairmanship of District Collector(UTLA) has been initiated for effective implementation of SWM Rule 2026 at UTL level.
36	Puducherry	Yes

Direction under Paragraph 20 of order dated 5.5.2026:

The Orders of this Court are translated into regional languages by the respective States, and along with the soft copy of this Order, the translated version is circulated to all concerned.

S. No.	States/UTs	Status
1	Andhra Pradesh	PR&RD: Yes MA&UD: A proposal for translation I is addressed to the Government and it is in progress.
2	Arunachal Pradesh	English is treated as the official language and no regional language has been approved for the State yet.
3	Assam	Under process
4	Bihar	Yes
5	Chhattisgarh	Yes
6	Goa	Yes
7	Gujarat	Yes
8	Haryana	Yes
9	Himachal Pradesh	The Urban Development Department shall circulate the translated court orders within 1 week The Rural Development Department has translated the orders of Hon <sup>ble</sup> Supreme Court dt. 19.02.2026 and 5.05.2026 have been translated in Hindi Language and further circulated to all concerned
10	Jharkhand	Yes
11	Karnataka	Yes
12	Keralam	Yes
13	Madhya Pradesh	Yes
14	Maharashtra	The State Urban development translated the draft of Supreme Court order in Marathi language, the same is in process of vetting with the Marathi language Department. Once validated, the same will be circulated within 7 days.
15	Manipur	Will be finalized and circulated by 25.05.2026
16	Meghalaya	Yes
17	Mizoram	Yes
18	Nagaland	Chief Secretary directed MA Dept with technical assistance from School Education Dept to translate relevant sections of SWM Rules for JEG and dissemination.
19	Odisha	Yes
20	Punjab	Yes (Urban areas)
21	Rajasthan	Yes
22	Sikkim	Yes
23	Tamil Nadu	Yes
24	Telangana	Yes
25	Tripura	Yes
26	Uttar Pradesh	In compliance of the order, translation and circulation work has been completed

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27	Uttarakhand	Yes
28	West Bengal	Under preparation in Urban area. Not yet finalized.  In Rural area translation Into the vernacular Language is under process.
29	Andaman and Nicobar Islands	Yes
30	Chandigarh	Yes
31	Dadra and Nagar Haveli and Daman and Diu	Yes
32	Delhi (NCT)	Yes
33	Jammu and Kashmir	Yes
34	Ladakh	Yes
35	Lakshadweep	Yes
36	Puducherry	Yes

Direction under Paragraph 21(a) of order dated 5.5.2026:

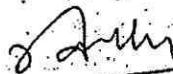
Local Self Governments ("LSGs") must bring in source segregation with focus on BWGs.

S. No.	States/UTs	Status
1	Andhra Pradesh	Yes
2	Arunachal Pradesh	Yes Identification and registration of BWGs is under process.
3	Assam	Yes
4	Bihar	No Implementation of source segregation is under process
5	Chhattisgarh	ULBs instructed to upgrade to 4 way source segregation Training plan for all Gram panchayats have been planned to sensitize on provisions of SWM Rules including source segregation. Instructions issued to district collectors to do survey of all BWGs by 30th June.
6	Goa	Yes
7	Gujarat	Yes
8	Haryana	Yes
9	Himachal Pradesh	Rural Development Department has issued directions to all Deputy Commissioners to ensure 4 way source segregation. Urban Development Department has identified 107 BWGs. Further identification is under process.
10	Jharkhand	Yes
11	Karnataka	Yes For ULBs, it is under process.
12	Kerala	Yes
13	Madhya Pradesh	Yes
14	Maharashtra	Yes.
15	Manipur	22 units of BWGs have been inventorised and directions issued for implementation of SWMR 2026
16	Meghalaya	Yes
17	Mizoram	In process
18	Nagaland	In process  State Government through Municipal Affairs has written to ULBs for identification and enumeration of BWGs and directed ULBs to submit report by 21.05.2026
19	Odisha	Housing & Urban Development Department, Govt. of Odisha has requested all ULBs to implement source segregation with focus on BWGs.
20	Punjab	No (urban areas) Under progress
21	Rajasthan	Yes
22	Sikkim	Yes

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23	Tamil Nadu	Yes
24	Telangana	Yes
25	Tripura	Yes
26	Uttar Pradesh	Yes
27	Uttarakhand	Yes
28	West Bengal	Yes
29	Andaman and Nicobar Islands	Yes  Urban Development: Notices have been issued to concerned BWGs, Sanitary Inspectors as well as prescribed directions regarding mandatory handing over of segregated waste and onsite processing of waste, where applicable, by BWGs  In rural areas, as per SWM Rules 2026, 4 ways source segregation of waste will be promoted in rural areas including BWGs.
30	Chandigarh	Yes
31	Dadra and Nagar Haveli and Daman and Diu	Yes
32	Delhi (NCT)	ULBs (MCD, NDMC & DCB) have taken /are taking necessary action for segregation of waste at source through IEC campaigns and also making efforts for compliance of the provisions of SWMR 2026 by BWGs
33	Jammu and Kashmir	Currently, elected local bodies, both rural and in urban areas are not in place in J&K due to expiry of their terms. However, source segregation and identification of Bulk Waste Generators (BWGs) is under progress through the district and block-level field functionaries of Urban/Rural Local Bodies.
34	Ladakh	Yes
35	Lakshadweep	Yes
36	Puducherry	Instructions have been issued to all Urban and Rural Local Bodies for implementation of source segregation in accordance with the Solid Waste Management Rules, 2026, with particular focus on Bulk Waste Generators (BWGs).

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**Civil Appeal No. 6174 of 2023 (Bhopal Municipal Corporation versus Dr. Subhash C. Pandey and Ors) - Hon'ble Supreme Court directions on implementation of SWM Rules 2026 Report**

The report of Ministry of Housing and Urban Affairs (MoHUA) in compliance of the Hon'ble Supreme Court order Dated 05.05.2026 is given as under:

1. It is intimated that MoHUA along with MoEFCC, DDWS, MoRD and MoPR had a joint meeting with Chief Secretaries/Advisors of all States/UTs along with State Departmental Secretaries of Urban, Rural, Panchayati Raj, Forest and State Pollution Control Boards on 13<sup>th</sup> May 2026. The meeting was held to primarily sensitise all Chief Secretaries/ Advisors regarding actions to be taken in compliance of the Hon'ble Supreme Court's order dated 05.05.2026.

i. The Chief Secretaries were specifically requested for:

- a) Communicating the orders of the Hon'ble Supreme Court dated 19<sup>th</sup> Feb 2026, 29<sup>th</sup> April 2026 and 5<sup>th</sup> May 2026 through District Collectors/Municipal Commissioners/Executive Officers/Panchayat Secretaries who shall in turn communicate the orders of the Hon'ble Supreme Court to elected ward members/ corporators/ Councillors.
- b) Devising a mechanism at the State level for incentivizing good performing urban local bodies by linking their performance with the Grants. They were also advised to develop a mechanism for penalizing defaulting Urban Local Bodies for non-compliance of SWM Rules 2026.
- c) To prepare a roadmap for sensitization of the elected representatives on the new SWM Rules 2026 and their responsibilities as lead facilitators for segregation & door-to-door collection.
- d) Preparation of roadmap for activities as instructed by Hon'ble Supreme Court vide para 9, 10, 11, 13, 21 and 22.

ii. As per instructions of the Hon'ble Supreme Court vide **Para 7(3)**, the Secretary Ministry of Panchayati Raj, and the Urban Development Secretary are directed to explore a roadmap to incorporate knowledge and obligations under the Solid Waste Management Rules into the functioning of elected representatives as part of the representative process in local bodies. This matter was discussed at length with all Chief Secretaries on 13<sup>th</sup> May 2026. A report was accordingly sought on the same as part of the consolidated State reporting. (State consolidated report - Point 3 of Annexure 1). 25 States report that they have prepared action plans/roadmaps and 6 States are in the process of preparation of action plans.

2. As per the Hon'ble Supreme Court order vide **Para 8**, MoHUA along with aligned Ministries was required to deliberate upon and explore the inclusion of contributions under Corporate Social Responsibility (CSR) by industries for the establishment of Compressed Biogas plants or any other SWM projects. A preliminary meeting of the 5 concerned Ministries with Department of Expenditure (DoE), Ministry of Corporate Affairs (MCA) and Department of Public Enterprise was held on 11.05.2026 where the Ministries explored the possibilities of raising funds under CSR by industries and organizations. It was emphasized that as per the Companies Act 2013, CSR is a Board driven process and the Board of the Company is empowered to plan, decide, execute and monitor the CSR activities of the company. Government does not issue any specific directions to spend its CSR fund in any particular area or activity. There are primarily two modes for the discharge of CSR obligations – Activity Mode and Fund Mode. Sanitation and Solid Waste Management are permissible activities under the same. The State/UTs have also been advised to leverage CSR funds available at State and District level. Central PSUs like Oil and Gas Manufacturing Companies (OGMCs) are also providing support to urban local bodies to setup CBG Plants based on Municipal Solid Waste (MSW).
3. In **Para 12** of the order dated 05.05.2026 the Hon'ble Supreme Court took cognizance of the systemic challenges that impede effective implementation of SWM Rules 2026 at the ground level. The concerned Ministries in the Union were directed to take up these issues and respond to the bottlenecks within 3 weeks. It is submitted that the bottlenecks reported by States/UTs in their report submitted to Union of India have been scrutinized and examined by MoHUA. These issues relate to land availability for SWM infrastructure, financial planning and fund utilization, institutional and human resource capacity of urban local bodies, modification of bye-laws, enforcement provisions and systematic behaviour change of citizens. Each of these challenges have been discussed in detail and possible solutions have been suggested to States/UTs.
4. In **Para 15** of the above-mentioned order, Hon'ble Supreme Court directed Secretary MoHUA to convene a meeting with all Chief Secretaries to address the financial problems faced by the local bodies in implementation of solid waste management projects. During the meeting of Chief Secretaries/Advisors of States/UTs convened on 13th May 2026 on Implementation of Solid Waste Management Rules 2026, Secretary MoHUA undertook a special discussion with Chief Secretaries on 'Overcoming Challenges in Municipal Solid Waste Management including financial availability in Urban Areas'. During the session, Secretary MoHUA suggested various financing options. Other than the funding available under Swachh Bharat Mission-Urban 2.0 various other finance sources for implementation of SWM projects like Special Assistance to States for Capital

Investment (SASCI), Urban Challenge Fund (UCF), PPP projects through Department of Expenditure (DoE), Municipal Green Bond & Carbon Credit Financing available to Urban Local Bodies were discussed. Meeting notice along with agenda is at Annexure-I.

5. In accordance with **Para 22** of the order dated 05.05.2026, all Ministries were directed to set out 'short', 'medium', & 'long-term' objectives to be accomplished by the State/UTs and their local bodies with respect to the implementation of SWM Rules 2026. Accordingly, MoHUA prepared short, medium & long term targets with respect to urban areas in the country. These targets were incorporated in a common reporting format and the same was forwarded to Chief Secretaries of all States/UTs via a joint letter dated 15.05.2026 duly signed by the 5 concerned Secretaries of Union of India. The targets set by MoHUA for urban local bodies have been detailed in Annexure-III(a) of the reporting format that had been communicated in the said letter. States/UTs have prepared their short, medium and long-term action plans across the 12 key parameters set by MoHUA that would drive the essence of implementation of the SWM Rules 2026 and the directions of the Hon'ble Apex Court. The DO letter along with set targets is at **Annexure-II**.
6. The abstract of the report received from the States/UTs as per the reporting format w.r.t targets of urban areas as set by MoHUA is at **Annexure-III**.
7. In addition, for large scale dissemination of SWM Rules 2026 and the directions of Hon'ble Supreme Court, a Sensitization Webinar was organized on 13.05.2026 by MoHUA along with MoEFCC, DDWS, CPCB and MoPR for Field Functionaries (District Collectors, City Commissioners, CEOs Zilla Parishad, Regional Officers' Pollution Control Board SPCB). Approximately, 11,000 field functionaries joined the sensitization webinar and detailed information was communicated to all field functionaries on their respective roles and responsibilities.
8. Also, a comprehensive 2-day National Review Meeting was organized by MoHUA on 19th-20th May 2026 with States/UTs. Ministry of Environment, Forest & Climate Change (MoEFCC), Ministry of Panchayati Raj (MoPR), Ministry of Rural Development (MoRD) and Department of Drinking Water and Sanitation (DDWS) also participated in this meeting. Each dimension of various solid waste management, legacy waste remediation, financial & land related issues & measures to overcome various bottlenecks, improving the citizens participation in sanitation activities were discussed in detail. States/UTs were advised to adhere to the roadmap and timely implementation of the same.

## Annexure-I

## Meeting Notice

MOST URGENT MEETING NOTICE Hon'ble Supreme Court of India <https://mail.mgovcloud.in/zm/f?cmService=wp&wpVersion=6396433>

**MOST URGENT MEETING NOTICE Hon'ble Supreme Court of India order dated 5.5.2026 In Civil Appeal No.6174 of 2023 on Implementation of the Solid Waste Management Rules, 2026** amit.love <amit.love@nic.in>

Amit Love <amit.love@nic.in >

Mon, 11 May 2026 9:28:05 PM +0530

To "G. Sai Prasad IAS" <cs@ap.gov.in>, "cs-arunachal" <cs-arunachal@nic.in>, "Dr Ravi Kota" <cs-assam@nic.in>, "cs-bihar" <cs-bihar@nic.in>, "csoffice.cg" <csoffice.cg@gov.in>, "cs-goa" <cs-goa@nic.in>, "chiefsecretary" <chiefsecretary@gujarat.gov.in>, "csguj" <csguj@gujarat.gov.in>, "Anurag Rastogi" <cs@hry.nic.in>, "cs-haryana" <cs-haryana@nic.in>, "Chief Secretary" <cs-hp@nic.in>, "Avinash Kumar" <cs-jharkhand@nic.in>, "cs" <cs@karnataka.gov.in>, "DR A JAYATHILAK IAS" <chiefsecy@kerala.gov.in>, "cs" <cs@mp.nic.in>, "chiefsecretary" <chiefsecretary@maharashtra.gov.in>, "cs" <cs@maharashtra.gov.in>, "cs-manipur" <cs-manipur@nic.in>, "cso-meg" <cso-meg@nic.in>, "cs\_miz" <cs\_miz@rediffmail.com>, "CS-MIZORAM" <CS-MIZORAM@NIC.IN>, "Sentyanger Imchen" <csngl@nic.in>, "Smt Anu Garg" <csoit@od.gov.in>, "Chief Secretary Punjab" <cs@punjab.gov.in>, "csraj" <csraj@rajasthan.gov.in>, "Shri Ravindra Telang IAS" <cs-skm@hub.nic.in>, "cs" <cs@tn.gov.in>, "cs" <cs@telangana.gov.in>, "cs-tripura" <cs-tripura@nic.in>, "Chief Secretary Uttar Pradesh" <csup@nic.in>, "Cs Chief Secretary" <cs-uttarakhand@nic.in>, "Cs Chief Secretary" <cs-uttaranchal@nic.in>, "chiefsecy" <chiefsecy@gmail.com>, "cs-westbengal" <cs-westbengal@nic.in>, "Dr. Chandra Bhushan Kumar IAS" <cs-andaman@nic.in>, "adm-chandigarh" <adm-chandigarh@nic.in>, "devcom-d" <devcom-d@nic.in>, "Advisor to Administrator DNHDD" <advisor-dnh-dd@daman.nic.in>, "csdelhi" <csdelhi@nic.in>, "Praful Patel" <lk-admin@nic.in>, "Dr Sharat Chauhan" <cs.pon@nic.in>, "cs-pondichery" <cs-pondichery@nic.in>, "Praful Patel" <administrator-dd@gov.in>, "cs-jandk" <cs-jandk@nic.in>, "advisor-lg-ladakh" <advisor-lg-ladakh@gov.in>

Cc "secyurban" <secyurban@nic.in>, "Ashok Kumar K Meena" <secydws@nic.in>, "secy-mopr" <secy-mopr@nic.in>, "Rohit Kansal" <secyrd@nic.in>, "js-sbm" <js-sbm@gov.in>, "jssbm-mohua" <js.sbm-mohua@gov.in>, "Amit Raj" <amitraj1979@gov.in>, "Sanjay Kaushik" <kaushik.sanjay@gov.in>, "Amandeep Garg" <asag-moefcc@gov.in>, "Mr Tanmay Kumar" <secy-moef@nic.in>, "UDAY CHAUDHARI" <js.hsmd-moefcc@gov.in>

2 Attachment(s)

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MOST URGENT MEETING NOTICE Hon'ble Supreme Court of... <https://mail.mgovcloud.in/zm/?fromService=wp&wpVersion=6399433>

Order\_05-May-2026.pdf  
106.8 KB

Agenda for meeting with CS.pdf  
100.2 KB

**MOST URGENT  
MEETING NOTICE**

Sir/Madam,

This has reference to the order of Hon'ble Supreme Court dated 5.5.2026 in Civil Appeal No. 6174 of 2023. Vide order dated 5.5.2026, Hon'ble Supreme Court passed comprehensive directions for States/Union territories, local bodies and concerned Central Ministries for implementation of Solid Waste Management Rules, 2026. Copy of the order dated 5.5.2026 is attached for ease of reference.

2. In this regard, two virtual sessions have been scheduled on 13th May, 2026, in order to sensitize and deliberate on steps to be taken for compliance with order of Hon'ble Supreme Court dated 5.5.2026:

- The first session will be a virtual meeting of concerned Secretaries of Central Ministries with the Chief Secretaries and sectoral secretaries of States/UTs, CPCB, SPCBs/PCCs and their regional offices.
- The second session will be a webinar for District Collectors, CEO Zilla Parishads, Municipal Corporations, urban and rural local bodies and SPCBs/PCCs.

3. Accordingly, a virtual meeting has been scheduled from 10 AM to 11.30 AM on 13<sup>th</sup> May 2026. The agenda for the meeting is attached.

4. The meeting will have participation of Secretary, Ministry of Environment, Forest and Climate Change, Secretary, Ministry of Housing and Urban Affairs, Secretary, Department of Drinking Water and Sanitation, Secretary, Ministry of Panchayati Raj and Secretary, Ministry of Rural Development, Government of India.

5. The undersigned has been directed to request the participation of Chief Secretaries/Advisors of States / UTs, the concerned Secretaries of UD, RD, PR, Environment Departments in State/UT Governments, CPCB, SPCB / PCC and their regional offices, in the virtual meeting.

6. The meeting link is given below:

Interaction on New Solid Waste Management (SWM) Rules

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MOST URGENT MEETING NOTICE Hon'ble Supreme Court of... <https://mail.mgovcloud.in/zm/?fromService=wp&wpVersion=b39@433>

<https://nic-vc-meeting.webex.com/nic-vc-meeting/j.php?>

[MTID=m01b40c09b773dc3645153cb2ffbdc2db](https://nic-vc-meeting.webex.com/nic-vc-meeting/j.php?MTID=m01b40c09b773dc3645153cb2ffbdc2db)

Wednesday, May 13, 2026 9:00 AM Onwards | (UTC+05:30) Chennai, Kolkata,

Mumbai, New Delhi

Meeting number: 2510 700 0447

Password: 13052026 (13052026 when dialing from a phone or video system)

Agenda: Interaction on New Solid Waste Management

Join by video system

Dial [25107000447@nic-vc-meeting.webex.com](mailto:25107000447@nic-vc-meeting.webex.com)

You can also dial 210.4.202.4 and enter your meeting number.

7: During the meeting the order of Hon'ble Supreme Order dated 5.5.2026 will be deliberated especially with respect to the responsibilities of Chief Secretaries. (Ref. Para 9, 10, 11 & 18), responsibilities of State/UT Governments, responsibilities of District Collectors (Ref. Para 4, 5 & 6), responsibilities of State Pollution Control Board / Pollution Control Committee, other compliances and reporting requirements to be adhered by States/UTs and UoI, and specific themes covered in the order on legacy waste management and financial availability and Solid Waste Management.

8. It is requested to kindly make it convenient to attend the meeting.

Regards

Dr. Amit Love  
Scientist 'E' / Additional Director  
Ministry of Environment, Forest and Climate Change  
Government of India

**Agenda for meeting with CS/Advisors on SWM Rules 2026**

<b>Time</b>	<b>Topic</b>	<b>Remarks</b>
10:00 – 10:10 am	Opening remarks	Secretary MoHUA
10:10 – 10:25 am	Direction of Hon'ble SC & Role of Chief Secretaries in implementation of SWM Rules 2026	Secretary MoEFCC
10:25 – 10:40 am	Creating systems, processes, resources and reporting for Rural areas for implementation SWM Rules 2026.	DDWS/MoPR/ MoRD
10:40 – 10:55 am	Overcoming challenges in Municipal Solid Waste Management including financial availability in Urban areas.	Secretary MoHUA
10:55 – 11:05 am	Legacy Waste Management	Chairman CPCB
11:05 – 11:25 am	Open house discussion	
11:25 – 11:30 am	Closing remarks	Secretary MoPR/DDWS

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Srinivas Katkikhala  
Secretary (MoHUA)

Ashok K.K. Meena  
Secretary (DDWS)

Rohit Kansal  
Secretary (MoRD)



Vivek Bharadwaj  
Secretary (MoPR)

Tanmay Kumar  
Secretary (MoEF&CC)

D.O.No. 11/11/2026 - HSM Part (2)  
Dated 15<sup>th</sup> May 2026

Dear Madam/Sir,

Please refer to directions issued by the Hon'ble Supreme Court in Civil Appeal No. 6174/2023 concerning the implementation of the Solid Waste Management (SWM) Rules, 2026. It is informed that the Hon'ble Supreme Court, vide its Order dated 05.05.2026, has issued further comprehensive directions for the effective and time-bound implementation of the said Rules. Copy of the order is enclosed for further necessary action and compliance.

Hon'ble Supreme Court, has inter-alia specifically directed the Chief Secretaries to take urgent action regarding the following:

**2. Role of Chief Secretaries (Ref. Para 9, 10, 11 & 18 of Hon'ble SC order)**

- a) Circulation of Form IV under the SWM Rules, 2026, by 15th May, 2026; receive the filled data, collate it, and forward it to the respective Secretaries of the Union of India for enhanced and efficient performance monitoring of the local bodies.
- b) Identification of tourist-centric beaches, tourist places, and pilgrim centers, and to put in place a special mechanism for implementing the SWM Rules, 2026, at such locations.
- c) Handholding of both Urban and Rural local bodies for identification and registration of Bulk Waste Generators' activities related to EBWGR certification, legacy waste dumpsite remediation, etc. For RLBs, the identification and registration of BWGs also has to be done on the CPCB monitoring portal. Presently, nearly 1,700 ULBs have registered on the CPCB's-EPR Portal. ULBs must be advised to register on the portal within a timeline in a graded manner.
- d) All existing legacy solid waste dumpsites or garbage vulnerable points to be geographically mapped in both urban and rural areas of the district and assessed for accumulation of solid waste by 31 October 2026 in urban areas and rural areas. Further, in view of the directions of Hon'ble Supreme Court in para 18 of its order dated 05.05.2026, a response may be submitted to MoEFCC on the legacy waste issues for preparing a report to be submitted to the Hon'ble Supreme Court. It is

suggested that in view of the forthcoming hearing in the matter on 25th May in Hon'ble Supreme Court, District Collectors may be directed to work in close coordination with the Rural and Urban Local Bodies as well as with the officers of Pollution Control boards/Pollution Control Committees and to prepare the list of legacy solid waste dumpsites and garbage vulnerable points and to geotag them in a campaign mode.

- b) Preparation of an inventory on the implementation of the PWM Rules, 2016 and submit a compliance report through the Secretary, MoEFCC. The inventory on the implementation of the PWM Rules may be prepared using the portal "National Dashboard For Elimination of Single Use Plastic And Effective Implementation of PWM Rules" (<https://pwm.epcb.gov.in/annual-reports/>)
- f) Propose a solution to the financial problems being faced by the local bodies.

### 3. Role of District Collectors (Ref. Para 4, 5, 6 & 7 of Hon'ble SC order)

- a) Communicate the orders of the Hon'ble Supreme Court dated 19.2.2026, 29.4.2026 and 5.5.2026, through respective Commissioners / Executive Officers / Panchayat Secretaries, who shall, in turn, communicate the same to the elected ward members / corporators / councilors.
- b) As per direction of the Hon'ble Supreme Court, MoEFCC has delegated the powers vested in it under Section 5 of the Act to all District Collectors across the country for a period of one year, exclusively supervising, administering and implementing SWM Rules, 2026, within their jurisdictional limits.
- c) In the above context, to constitute a dedicated 'Special Cell' to oversee implementation of Solid Waste Management Rules, 2026. Regional Officer of the respective Pollution Control Board shall also be included in the Special Cell. Also, in the given circumstances, the District Collectors to issue directions for the stoppage of water/electricity to bulk generators of solid waste who disobey the directions or disregard the Rules, conduct virtual spot inspections of the dumping sites, implementation of the rules, and fortnightly prepare and forward the report to the designated Secretaries in the respective States.
- d) Issue directions to the local bodies that Solid Waste is transported, managed, and disposed of by vehicles authorized by them. This enables the Local Bodies not only to regulate but also to prevent unauthorized dumping along roadsides, railway tracks, lakes, foothills, etc.
- e) Prepare a brief summary of the performance/progress of the implementation of the SWM Rules once a month and submit it to the respective secretaries in States/UT Government. The respective secretaries in States/UTs, in turn, with an abstract, certifying assessment of progress and deficiency within their respective states, forward the report to the concerned Ministries, for filing the abstract of the report in

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Hon'ble Supreme Court. An additional format for State level abstract for Rural areas to be shared with Central Ministries is at Annexure IV.

**4. Role of State Pollution Control Board / Pollution Control Committee (Ref. Para 5 of Hon'ble SC order)**

- a) Regional Officers of the respective Pollution Control Boards/Pollution Control Committee shall conduct field inspections of authorized and unauthorized dump yards / sites within their jurisdictions and forward photographs to the District Collectors and local bodies for further action and compliance.

**5. Other compliances to be adhered (Ref. Para 13, 14, 16, 17, 20 & 21 of Hon'ble SC order)**

- a) The 3 levels, from ULBs to State Governments to the Central Government, have been integrated in a paperless manner through technology under the SBM - Urban. A similar paperless approval method could be used by all State Governments for all SWM projects funded through sources other than SBM-U. Further, DPR preparations and technical sanctions must be delegated to competent authorities in the State after project approvals is done by National Advisory and Review Committee ("NARC").
- b) State to ensure adequate human resources in all Local Bodies in proportion to their population growth and increased density of population at all three levels - Villages, Municipal and Corporations
- c) The Orders of Hon'ble Supreme Court to be translated into regional languages by the respective States and circulated to all concerned.
- d) States/UTs have been directed to incentivize good performance by prioritizing grants to which well-performing local authorities or local bodies are entitled. Conversely, defaulting local bodies shall attract penal consequences for non-compliance with the rules.
- e) The States/UTs to implement and file a status report to the Secretary, MoHUA and the Secretary, MoEFCC for further action on the points mentioned in para 21 (a to k).

**6. Points to be monitored under Phase-I (Ref. Para 7 & 19 of Hon'ble SC order)**

- a) The collated information as per Annexure-I to be submitted to the Union Ministries by the respective States before 20.05.2026 for the monitoring of first phase as the report on the same has to be presented to the Hon'ble Supreme Court on 25.05.2026.

b) The collated information as per Annexure-II to be submitted to the Union Ministries by the respective States before 20.05.2026.

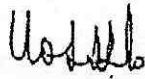
c) States are also requested to set out their goal with respect to SWM Rule, 2026 in short-, medium- and long-term objective to be complete and report back as per Annexure-III(a) for Urban and III(b) for Rural.

7. A Committee for preparation of Model bye laws for Solid Waste Management for Rural Local Bodies has been constituted, with representatives from Ministry of Rural Development, Ministry of Panchayat Raj and Department of Drinking Water and Sanitation, Ministry of Jal Shakti. The model bye laws would be shared with States/UTs shortly, for adequate adoption by the Rural Local Bodies. However, States/UTs which have existing bye-laws may amend their bye-laws to integrate relevant orders of Hon'ble Supreme Court.

8. A meeting with all the Chief Secretaries has been conducted on 13<sup>th</sup> May, 2026 through virtual mode to deliberate upon the roadmap for implementation and financial convergence. In addition to that a Sensitization Webinar for Field Functionaries (District Collectors, City Commissioners, CEOs Zilla Parishad, and Regional Officers Pollution Control Board SPCB) on SWM Rules 2026 has also been held on 13<sup>th</sup> May, 2026.

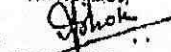
9. In view of the above, we place the following request:

- Dissemination of all information related to Hon'ble Supreme Court order to all the levels of administration.
- Meetings with all concerned officials in the state to be taken up to finalize the roadmap in light of the aspects discussed above.
- Report by Chief Secretaries may be sent in a standardized format as per Annexure I, II and III (a) and III (b) has separate reporting formats for both Urban and Rural. An additional format for State level abstract for Rural areas to be shared with Central Ministries is at Annexure IV.



(Rohit Kansen)  
Secretary  
Ministry of Rural  
Development

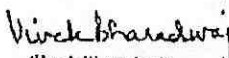
With regards,



(Ashok K. Meena)  
Secretary  
Department of Drinking  
Water & Sanitation



(Tanmay Kumar)  
Secretary  
Ministry of Environment  
Forest & Climate Change



(Viruk Bharadwaj)  
Secretary  
Ministry of Panchayat Raj



(Shilpa Kulkarni)  
Secretary  
Ministry of Housing & Urban Affairs

To Chief Secretaries/Advisors (All States / Union Territories)

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## Annexure - I

The status of Phase-I as directed in para 7 of Hon'ble Supreme Order in Civil Appeal No. 6174/2023 dated 05.05.2026.

(Information to be submitted latest by 20.05.2026)

Name of the State/UT: .....

Reference	Directions	Status
Para 7 (1)	Whether all District Collectors in the State have communicated the orders of Hon'ble Supreme Court dated 19.02.2026, 29.04.2026 and 05.05.2026 to the respective Commissioners/ Executive Officers /Panchayat Secretaries and directed to communicate the same to the elected ward members/ corporators / councilors under their jurisdiction.	Yes / No (If No, reasons thereof)
Para 7 (2)	Whether the State/ UT Government has approved plan / roadmap to incentivise good performance by prioritising grants to which well-performing local authorities or local bodies are entitled. Conversely, defaulting local bodies shall attract penal consequences for non-compliance with the Rules.	Yes / No (If Yes, the gist of roadmap in not more than 200 words / If No, reasons thereof)
Para 7 (3)	Whether the State/ UT Government has approved plan / roadmap to incorporate knowledge of and obligations under the Solid Waste Management Rules into the functioning of elected representatives as part of the representative process in local bodies.	Yes / No (If Yes, the gist of roadmap in not more than 200 words / If No, reasons thereof)

## Annexure - II

Reference	Directions	Status
Para 4	The District Collectors are directed to constitute and dedicate a 'Special Cell' not only to oversee the implementation, but in given circumstances, to issue directions for the stoppage of water/electricity to bulk generators of solid waste who disobey the directions or disregard the Rules.	Yes/ No (If No, reasons thereof)
Para 20	The Orders of this Court are translated into regional languages by the respective States, and along with the soft copy of this Order, the translated version is circulated to all concerned.	Yes/ No (If No, reasons thereof)
Para 21 (a)	Local Self Governments ("LSGs") must bring in source segregation with focus on BWGs.	Yes/ No (If No, reasons thereof)

Annexure - III (a) Urban  
(Ref. Para 22)

Key Parameters	Short Term (By 31 <sup>st</sup> Oct. 2026)		Medium Term (By 31 <sup>st</sup> March 2027)		Long Term (By 31 <sup>st</sup> March 2029)	
	Target	% Achieved	Target	% Achieved	Target	% Achieved
Creation of Special Cell for SWM under DCs	100%					
Identification and enumeration of BWGs as per SWM Rules 2026	Not less than 50%		80%		100%	
Mapping, assessment and bioremediation of Legacy waste dumpsites	100% Quantification/Assessment		75% remediation		100% remediation	
Notification of Bye-laws by ULBs as per SWM Rules 2026	50%		100%			
Ward practicing 4 way source segregation	30%		50%		100%	
Waste processing	60%		80%		100%	
All ULBs to register on centralized online portal with details of nodal SWM officer. Rule 39 (3) and Rule 39 (12)	100%					

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Annexure - III (a) Urban  
(Ref. Para 22)

Key Parameters	Short Term (By 31 <sup>st</sup> Oct. 2026)		Medium Term (By 31 <sup>st</sup> March 2027)		Long Term (By 31 <sup>st</sup> March 2028)	
	Target	% Achieved	Target	% Achieved	Target	% Achieved
Creation of Special Cell for SWM under DCs	100%					
Identification and enumeration of BWGs as per SWM Rules 2026	Not less than 50%		80%		100%	
Mapping, assessment and bioremediation of Legacy waste dumpsites	100% Quantification/ Assessment		76% remediation		100% remediation	
Notification of Bye-laws by ULBs as per SWM Rules 2026	50%		100%			
Ward practicing 4 way source segregation	30%		50%		100%	
Waste processing	60%		80%		100%	
All ULBs to register on centralized online portal with details of nodal SWM officer Rule 39 (3) and Rule 39 (12)	100%					

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Identify vacancies for SWM and sanitation service delivery	Review/evaluation of the sanctioned and available manpower				50% of the identified positions filled either on contract basis or permanent	
Registration of Waste processing units [Rule 7 (a)] & sanitary landfills [Rule 14 (8)] in the jurisdiction of local bodies on centralized online portal	100%					
Identify tourist centric beaches, tourist places, & Pilgrim centres & put in place a special mechanism for implementing SWM Rules, 2026, at such locations [SC order dated 5.5.2026]	100%					
Establish a grievance redressal mechanism for solid waste management including by online mode within a period of one year from date of notification of SWM rules [Rule 39 (35)]	60%		80%		100%	
The industrial units utilizing solid fuel shall use Refuse-Derived (At least six percent of fuel intake) Fuel or Segregated Combustible Fraction or agri-residue, as the case may be.. [Rule 11]					100%	

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## Annexure - III (b) Rural

Key Parameters	Short Term (By Oct: 2026)		Medium Term (By March 2027)		Long Term (By March 2028)	
	Target	% Achieved	Target	% Achieved	Target	% Achieved
<b>Department of Drinking Water &amp; Sanitation (DDWS), MoJS</b>						
Creation of Special Cell for SWM under DCs	100%					
Implementation of 4 way source segregation in GPs	15%		30%		100%	
Door-to-Door waste collection in RLBs/GPs as per SWM Rules, 2026	50%		70%		100%	
<b>Ministry of Panchayati Raj (MoPR)</b>						
Identification and enumeration of BWGs as per SWM Rules 2026	30%		70%		100%	
Legacy waste dumpsites	100% Assessment		20% Remediation		100% Remediation	

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All District Panchayats to register on centralized online portal [Rule 40 (2) (vi)] with details of nodal SWM officer	100%				
Notification and adoption of bye laws by RLBs/GPs as per SWM Rules, 2026	15%		30%		100%
District Panchayats Establish a grievance redressal mechanism for solid waste management including by online mode within a period of one year from date of notification of SWM rules [Rule 40 (2) (xv)]	50%		80%		100%
Capacity building of GPs on SWM Rules, 2026					

\*Graded approach as per the population of GPs

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**Annexure – IV States (Only for rural)****Format for State/UT level abstract for certifying assessment of progress and deficiency for rural areas****(As per para 6 of Order dated 05.05.2026 of Hon'ble Supreme Court)****A. Department of Drinking Water & Sanitation, MoJS**

1. No. (and %) of GPs fully covered with SWM arrangements under SBM(G) \*
2. No. of GPs practising 2-way source segregation of waste (as on 1st April 2026)
3. No. of GPs practising 4-way source segregation of waste (w.e.f. 1st April 2026)
4. No. (and %) of districts where all GPs are practicing door-to-door waste collection
5. Whether all assets created for solid waste management in Districts/GPs under SBM(G) or through convergence, including PWMUs, are functional (Yes/No)?
6. If answer to (4) above is No, whether action is being taken by the concerned District Collector(s)/GPs to restore functionality and the same is being monitored at the State level (Yes/No – with summary)
7. Details of Plastic Waste Management Units (PWMUs) in Rural areas of the State:
  - a. No. of rural blocks mapped to Rural PWMUs/Urban MRFs under SBM(G) \*
  - b. Remaining rural blocks to be mapped with PWMUs/MRFs \*
8. Whether visual cleanliness, including in high footfall areas like tourist places, pilgrim centres, tourist-centric beaches etc., is being ensured in all GPs and the same is being monitored at State and District level (Yes/No)?

**[\* Note: data to be commensurate with progress reported by State under SBM(G)]****B. Ministry of Panchayat Raj**

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1. Whether all GPs of the State have aligned their GPDPs for inclusion of SWM related activities towards compliance of SWM Rules, 2026?
2. Bulk Waste Generators: @
  - a. No. (and %) of GPs in the State that have identified and registered Bulk Waste Generators
  - b. No. (and %) of Districts where all GPs have identified and registered Bulk Waste Generators
3. No. of Districts where all GPs have conducted capacity building /training of their Ward Members on compliance of SWM Rules, 2026
4. No. (and %) of GPs where Lead Facilitators have been sensitized
5. Finance Commission funds available to the State
6. Of the above, funds utilized for Solid Waste Management and related activities
7. Manpower availability in RLBs:
  - a. No. of RLBs where all sanctioned posts are filled:
  - b. No. of RLBs with vacant posts
  - c. No. of GPs without fulltime Panchayat Secretary
  - d. Action being taken at State level to fill the vacancies in RLBs
8. No. of identified legacy waste dumpsites in rural areas in the State
9. Whether the State/UT has notified the model bye-laws as per SWM Rules, 2026 (Yes/No) #
10. How many trainings related to Solid Waste Management/SWM Rules, 2026 have been conducted under the training calendar?

[#Note: subject to formulation and circulation of draft model bye-laws by MoPR, Govt]

[@Note: to be done on the CPCB monitoring portal]

**C. Department of Rural Development, MoRD**

1. Under VB G - RAM G:
  - a. Total funds available for the State under VB G - RAM G

b. Amount of funds spent on SWM-related works during the month in all Districts/GPs

**Note: Support under SBM(G) Phase II from GoI shall continue only up to 31st March 2027. However, funds available under the 16th Finance Commission and other schemes of MoRD and MoPR for Solid Waste Management shall continue to be available with the districts.**

--X--X--

## Annexure-III

## Compiled abstract Report of States/UTs on the Targets set by MoHUA for Urban Areas

## 1. Key Parameter: Creation of Special Cell for SWM under DCs

Key Parameter	Targets set by MoHUA		
	Short Term (Achievement by 31 <sup>st</sup> Oct. 2026)	Medium Term (Achievement by 31 <sup>st</sup> March 2027)	Long Term (Achievement by 31 <sup>st</sup> March 2029)
Creation of Special Cell for SWM under DCs	100%	--	--

Sr No.	Name of State	Short Term (Achievement by 31 <sup>st</sup> Oct. 2026)	Remarks
1	A&N Islands	100%	
2	Andhra Pradesh	100%	
3	Arunachal Pradesh	100%	
4	Assam	100%	
5	Bihar	34% (13 out of 38 district constituted)	
6	Chandigarh	100%	
7	Chhattisgarh	100%	
8	DNH& DD	--	
9	Delhi (NCT)	100%	
10	Goa	100%	
11	Gujarat	91.17% achieved	100% as per target
12	Haryana	100%	
13	Himachal Pradesh	--	
14	Jammu and Kashmir	100%	
15	Jharkhand	40% achieved	100% as per target
16	Karnataka	100%	
17	Kerala	100%	
18	Ladakh	100%	
19	Lakshadweep	No urban areas	
20	Madhya Pradesh	80% achieved	100% as per target
21	Maharashtra	100%	
22	Manipur	--	
23	Meghalaya	100%	
24	Mizoram	100%	
25	Nagaland	--	
26	Odisha	100%	
27	Puducherry	100%	
28	Punjab	100%	

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Sr No.	Name of State	Short Term (Achievement by 31 <sup>st</sup> Oct. 2026)	Remarks
29	Rajasthan	100%	
30	Sikkim	100%	
31	Tamil Nadu	100%	
32	Telangana	--	
33	Tripura	100%	
34	Uttar Pradesh	100%	
35	Uttarakhand	100%	
36	West Bengal	100%	

2. **Key Parameter** : Identification and enumeration of BWGs as per SWM Rules 2026

Key Parameter	Targets set by MoHUA		
	Short Term (Achievement by 31 <sup>st</sup> Oct. 2026)	Medium Term (Achievement by 31 <sup>st</sup> March 2027)	Long Term (Achievement by 31 <sup>st</sup> March 2029)
Identification and enumeration of BWGs as per SWM Rules 2026	Not less than 50%	80%	100%

Sr No.	Name of State	Short Term (Achievement by 31 <sup>st</sup> Oct. 2026)	Medium Term (Achievement by 31 <sup>st</sup> March 2027)	Long Term (Achievement by 31 <sup>st</sup> March 2029)	Remarks
1	A&N Islands	19 nos. identified			
2	Andhra Pradesh	59%			
3	Arunachal Pradesh	Under Process			
4	Assam	429 nos. Identified			
5	Bihar	245 nos. identified			
6	Chandigarh	50%			
7	Chhattisgarh	2%	2%	2%	
8	DNH & DD	85%			
9	Delhi (NCT)	3965 nos. identified			
10	Goa	60-65%			
11	Gujarat	6229 nos. Identified			
12	Haryana	60%	80%	100%	

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13	Himachal Pradesh	55%			
14	Jammu and Kashmir	252 nos. Identified			
15	Jharkhand	60%			
16	Karnataka	73%	100%	--	
17	Kerala	Under Process			
18	Ladakh	100% in Leh			
19	Lakshadweep	No urban areas			
20	Madhya Pradesh	50%			
21	Maharashtra	50%			
22	Manipur	--			
23	Meghalaya	50%	80%	100%	
24	Mizoram	100%			
25	Nagaland	--			
26	Odisha	Under Process			
27	Puducherry	20%			
28	Punjab	50%	80%	100%	
29	Rajasthan	60%	80%	100%	
30	Sikkim	50%	80%	100%	
31	Tamil Nadu	80%			
32	Telangana	84%			
33	Tripura	50%	80%	100%	
34	Uttar Pradesh	822 nos. Identified			
35	Uttarakhand	100%			
36	West Bengal	50%			

3. **Key Parameter** : Mapping, assessment and bioremediation of Legacy waste dumpsites

Key Parameter	Targets set by MoHUA		
	Short Term (Achievement by 31 <sup>st</sup> Oct. 2026)	Medium Term (Achievement by 31 <sup>st</sup> March 2027)	Long Term (Achievement by 31 <sup>st</sup> March 2029)
Mapping, assessment and bioremediation of Legacy waste dumpsites.	100% quantification/assessment	75% remediation	100% remediation

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Sr No.	Name of State	Short Term (Achievement by 31 <sup>st</sup> Oct. 2026)	Medium Term (Achievement by 31 <sup>st</sup> March 2027)	Long Term (Achievement by 31 <sup>st</sup> March 2029)	Remarks
1	A&N Islands	100%			
2	Andhra Pradesh	100%			
3	Arunachal Pradesh	56.25%			
4	Assam	67 dumpsite mapped and assessed			
5	Bihar	39%			
6	Chandigarh	100%			
7	Chhattisgarh	100%	85%	85%	
8	DNH & DD	100%			
9	Delhi (NCT)	100%	75%	100%	
10	Goa	Not applicable			
11	Gujarat	100%			
12	Haryana	100%	90%	100%	
13	Himachal Pradesh	100%			
14	Jammu and Kashmir	100%			
15	Jharkhand	50%			
16	Karnataka	100%	75%	100%	
17	Kerala	100%	60%		
18	Ladakh	Under Process			
19	Lakshadweep	No urban areas			
20	Madhya Pradesh	80%			
21	Maharashtra	100%			
22	Manipur	100	21%	21%	
23	Meghalaya	100%	40%	100%	
24	Mizoram	100%	75% will be achieved	100% will be achieved	
25	Nagaland	Not Submitted			
26	Odisha	100%			
27	Puducherry	100%			
28	Punjab	100%	85%	100%	
29	Rajasthan	100%	75%	100%	
30	Sikkim	100%	--	--	
31	Tamil Nadu	100%			
32	Telangana	73%			
33	Tripura	Not applicable			
34	Uttar Pradesh	224 site identified			
35	Uttarakhand	100%			

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Sr No.	Name of State.	Short Term (Achievement by 31 <sup>st</sup> Oct. 2026)	Medium Term (Achievement by 31 <sup>st</sup> March 2027)	Long Term (Achievement by 31 <sup>st</sup> March 2029)	Remarks
36	West Bengal	100%			

## 4. Key Parameter:: Notification of Bye-laws by ULBs as per SWM Rules 2026

Key Parameter	Targets set by MoHUA		
	Short Term (Achievement by 31 <sup>st</sup> Oct. 2026)	Medium Term (Achievement by 31 <sup>st</sup> March 2027)	Long Term (Achievement by 31 <sup>st</sup> March 2029)
Notification of Bye-laws by ULBs as per SWM Rules 2026	50%	100%	--

Sr No.	Name of State	Short Term (Achievement by 31 <sup>st</sup> Oct. 2026)	Medium Term (Achievement by 31 <sup>st</sup> March 2027)	Long Term (Achievement by 31 <sup>st</sup> March 2029)	Remarks
1	A&N Islands	Under Process			
2	Andhra Pradesh	Under Process			
3	Arunachal Pradesh	Under Process			
4	Assam	Under Process			
5	Bihar	Under Process			
6	Chandigarh	50% by 31 <sup>st</sup> Oct 2026			
7	Chhattisgarh	Under Process			
8	DNH & DD	Under Process			
9	Delhi (NCT)	50% by 31 <sup>st</sup> Oct 2026	100%		
10	Goa	Under Process			
11	Gujarat	0%			
12	Haryana	70%	100%		
13	Himachal Pradesh	55%			
14	Jammu and Kashmir	Under Process			
15	Jharkhand	Under Process			
16	Karnataka	100%	--	--	
17	Kerala	Under Process			
18	Ladakh	50% by 31 <sup>st</sup> Oct 2026			

Sr No.	Name of State	Short Term (Achievement by 31 <sup>st</sup> Oct. 2026)	Medium Term (Achievement by 31 <sup>st</sup> March 2027)	Long Term (Achievement by 31 <sup>st</sup> March 2029)	Remarks
19	Lakshadweep	No urban areas			
20	Madhya Pradesh	0%			
21	Maharashtra	50%			
22	Manipur	0%	0%	0%	
23	Meghalaya	50%	100%		
24	Mizoram	100% will be achieved	--	--	
25	Nagaland	Not Submitted			
26	Odisha	0%			
27	Puducherry	0%			
28	Punjab	100%	--	--	
29	Rajasthan	50%	100%	--	
30	Sikkim	100% by Oct 2026			
31	Tamil Nadu	50%			
32	Telangana	50% by 15 <sup>th</sup> June 2026			
33	Tripura	100% by Oct 2026			
34	Uttar Pradesh	0%			
35	Uttarakhand	50% by Oct 2026			
36	West Bengal	Under Process			

5. Key Parameter : Wards practicing 4 way source segregation

Key Parameter	Targets set by MoHUA		
	Short Term (Achievement by 31 <sup>st</sup> Oct. 2026)	Medium Term (Achievement by 31 <sup>st</sup> March 2027)	Long Term (Achievement by 31 <sup>st</sup> March 2029)
Wards practicing 4 way source segregation	30%	50%	100%

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Sr No.	Name of State	Short Term (Achievement by 31 <sup>st</sup> Oct. 2026)	Medium Term (Achievement by 31 <sup>st</sup> March 2027)	Long Term (Achievement by 31 <sup>st</sup> March 2029)	Remarks
1.	A&N Islands	Under implementation			
2	Andhra Pradesh	0%			
3	Arunachal Pradesh	Under implementation			
4	Assam	179 (Special care waste segregation is subject to generation from time to time)			
5	Bihar	Under implementation			
6	Chandigarh	30%			
7	Chhattisgarh	Under implementation			
8	DNH & DD	7%			
9	Delhi (NCT)	30%	50%	100%	
10	Goa	50-60% by Oct. 2026			
11	Gujarat	0%			
12	Haryana	30%	60%	100%	
13	Himachal Pradesh	30%			
14	Jammu and Kashmir	Under implementation			
15	Jharkhand	Under implementation			
16	Karnataka	30%	50%	100%	
17	Kerala	45%			
18	Ladakh	Under implementation			
19	Lakshadweep	No urban areas			
20	Madhya Pradesh	41%			
21	Maharashtra	30%			
22	Manipur	0%	0%	0%	
23	Meghalaya	30%	30%	80%	
24	Mizoram	30% will be achieved	50% will be achieved	100% will be achieved	
25	Nagaland	Not Submitted			
26	Odisha	4%			

Sr No.	Name of State	Short Term (Achievement by 31 <sup>st</sup> Oct. 2026)	Medium Term (Achievement by 31 <sup>st</sup> March 2027)	Long Term (Achievement by 31 <sup>st</sup> March 2029)	Remarks
27	Puducherry	5%			
28	Punjab	30%	50%	100%	
29	Rajasthan	30%	50%	100%	
30	Sikkim	30% by Oct 2026	50%	100%	
31	Tamil Nadu	30%			
32	Telangana	0%			
33	Tripura	30% by Oct 2026	50%	100%	
34	Uttar Pradesh	99% achieved (13879 ward)			
35	Uttarakhand	30% by Oct 2026			
36	West Bengal	Under Implementation			

## 6. Key Parameter : Waste Processing

Key Parameter	Targets set by MoHUA		
	Short Term (Achievement by 31 <sup>st</sup> Oct. 2026)	Medium Term (Achievement by 31 <sup>st</sup> March 2027)	Long Term (Achievement by 31 <sup>st</sup> March 2029)
Waste Processing	60%	80%	100%

Sr No.	Name of State	Short Term (Achievement by 31 <sup>st</sup> Oct. 2026)	Medium Term (Achievement by 31 <sup>st</sup> March 2027)	Long Term (Achievement by 31 <sup>st</sup> March 2029)	Remarks
1	A&N Islands	Under Progress			
2	Andhra Pradesh	57%			
3	Arunachal Pradesh	60.62%			
4	Assam	69%			
5	Bihar	33%			
6	Chandigarh	100%			
7	Chhattisgarh	90%	90%	90%	
8	DNH & DD	100%			

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Sr No.	Name of State	Short Term (Achievement by 31 <sup>st</sup> Oct. 2026)	Medium Term (Achievement by 31 <sup>st</sup> March 2027)	Long Term (Achievement by 31 <sup>st</sup> March 2029)	Remarks
9	Delhi (NCT)	63%	71%	100%	
10	Goa	100%			
11	Gujarat	91.81%			
12	Haryana	60%	80%	100%	
13	Himachal Pradesh	95%			
14	Jammu and Kashmir	68%			
15	Jharkhand	30%			
16	Karnataka	60%	80%	100%	
17	Kerala	60%			
18	Ladakh	100%			
19	Lakshadweep		No urban areas		
20	Madhya Pradesh	60%			
21	Maharashtra	60%			
22	Manipur	48%	48%	48%	
23	Meghalaya	58%	70%	90%	
24	Mizoram	40% will be achieved	50% will be achieved	100% will be achieved	
25	Nagaland	Not Submitted			
26	Odisha	60%			
27	Puducherry	100%			
28	Punjab	60%	80%	100%	
29	Rajasthan	60%	80%	100%	
30	Sikkim	60% by Oct 2026	80%	100%	
31	Tamil Nadu	60%			
32	Telangana	30%			
33	Tripura	70% by Oct 2026	90%	100%	
34	Uttar Pradesh	90%			
35	Uttarakhand	60%			
36	West Bengal	21.15% up to May 2026			

7. **Key Parameter** : All ULBs to register on centralized online portal with details of nodal SWM officer Rule 39 (3) and Rule 39 (12)

Key Parameter	Targets set by MoHUA
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	Short Term (Achievement by 31 <sup>st</sup> Oct. 2026)	Medium Term (Achievement by 31 <sup>st</sup> March 2027)	Long Term (Achievement by 31 <sup>st</sup> March 2029)
All ULBs to register on centralized online portal with details of nodal SWM officer Rule 39 (3) and Rule 39 (12)	100%	--	--

All States / UTs have committed to register on centralized online portal with details of nodal SWM officer when the portal is made ready by CPCB.

8. **Key Parameter** : Identify vacancies for SWM and sanitation service delivery

Key Parameter	Targets set by MoHUA		
	Short Term (Achievement by 31 <sup>st</sup> Oct. 2026)	Medium Term (Achievement by 31 <sup>st</sup> March 2027)	Long Term (Achievement by 31 <sup>st</sup> March 2029)
Identify vacancies for SWM and sanitation service delivery	Review of evaluation of the sanctioned and available manpower	--	50% of the identified positions filled either on contract basis or permanent

Sr No.	Name of State	Short Term (Achievement by 31 <sup>st</sup> Oct. 2026)	Medium Term (Achievement by 31 <sup>st</sup> March 2027)	Long Term (Achievement by 31 <sup>st</sup> March 2029)	Remarks
1	A&N Islands	Sanctioned manpower has been reviewed and further action will be taken in due course of time.			
2	Andhra Pradesh	Under Process			

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Sr No.	Name of State	Short Term (Achievement by 31 <sup>st</sup> Oct. 2026)	Medium Term (Achievement by 31 <sup>st</sup> March 2027)	Long Term (Achievement by 31 <sup>st</sup> March 2029)	Remarks
3	Arunachal Pradesh	Under Process			
4	Assam	Under Process			
5	Bihar	Under Process			
6	Chandigarh	Under Process			
7	Chhattisgarh	100% by 30 <sup>th</sup> June			
8	DNH & DD	100%			
9	Delhi (NCT)	Under Process			
10	Goa	Under process			
11	Gujarat	Under Process			
12	Haryana	Under Process			
13	Himachal Pradesh	Not Submitted			
14	Jammu and Kashmir	Under Process			
15	Jharkhand	Not reported			
16	Karnataka	100%	--	100%	
17	Kerala	Under Process			
18	Ladakh	100%			
19	Lakshadweep	No urban areas			
20	Madhya Pradesh	Under Process			
21	Maharashtra	Under Evaluation			
22	Manipur	0%	0%	0%	
23	Meghalaya	Under Process	--	50%	
24	Mizoram	Under Process	--	50% will be achieved	
25	Nagaland	Not submitted			
26	Odisha	Under Process			
27	Puducherry	Under Process			
28	Punjab	100%	--	50%	
29	Rajasthan	100%			
30	Sikkim	100%	--	50%	
31	Tamil Nadu	100%			
32	Telangana	70%			
33	Tripura	100% by Oct 2026	--	50%	
34	Uttar Pradesh	0%			
35	Uttarakhand	Under Process			
36	West Bengal	Under Process			

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9. **Key Parameter** : Registration of Waste processing units [Rule 7 (a)], & sanitary landfills [Rule 14 (8)] in the jurisdiction of local bodies on centralized online portal

Key Parameter	Targets set by MoHUA		
	Short Term (Achievement by 31 <sup>st</sup> Oct. 2026)	Medium Term (Achievement by 31 <sup>st</sup> March 2027)	Long Term (Achievement by 31 <sup>st</sup> March 2029)
Registration of Waste processing units [Rule 7 (a)], & sanitary landfills [Rule 14 (8)] in the jurisdiction of local bodies on centralized online portal	100%	--	--

All States / UTs have committed to register on centralized online portal of waste processing and sanitary landfill in the jurisdiction of local bodies when the portal is made ready by CPCB.

10. **Key Parameter** : Identify tourist centric beaches, tourist places, & Pilgrim centres & put in place a special mechanism for implementing SWM Rules, 2026, at such locations [SC order dated 5.5.2026]

Key Parameter	Targets set by MoHUA		
	Short Term (Achievement by 31 <sup>st</sup> Oct. 2026)	Medium Term (Achievement by 31 <sup>st</sup> March 2027)	Long Term (Achievement by 31 <sup>st</sup> March 2029)
Identify tourist centric beaches, tourist places, & Pilgrim centres & put in place a special mechanism for implementing SWM Rules, 2026, at such locations [SC order dated 5.5.2026]	100%	--	--

Sr No.	Name of State	Short Term (Achievement by 31 <sup>st</sup> Oct. 2026)	Medium Term (Achievement by 31 <sup>st</sup> March 2027)	Long Term (Achievement by 31 <sup>st</sup> March 2029)	Remarks
1	A&N Islands	Under Process			

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Sr. No.	Name of State	Short Term (Achievement by 31 <sup>st</sup> Oct. 2026)	Medium Term (Achievement by 31 <sup>st</sup> March 2027)	Long Term (Achievement by 31 <sup>st</sup> March 2029)	Remarks
2	Andhra Pradesh	Not Submitted			
3	Arunachal Pradesh	Under Process			
4	Assam	198 nos. Identified so far			
5	Bihar	100%			
6	Chandigarh	100%			
7	Chhattisgarh	142 nos. Identified so far			
8	DNH & DD	100%			
9	Delhi (NCT)	100% by 31 <sup>st</sup> Oct-2026			
10	Goa	Under process			
11	Gujarat	60%			
12	Haryana	100%			
13	Himachal Pradesh	95%			
14	Jammu and Kashmir	100%			
15	Jharkhand	Under Process			
16	Karnataka	100%			
17	Kerala	100%			
18	Ladakh	100%			
19	Lakshadweep	No urban areas			
20	Madhya Pradesh	100%			
21	Maharashtra	100%			
22	Manipur	0%	0%	0%	
23	Meghalaya	100%			
24	Mizoram	100%			
25	Nagaland	Not Submitted			
26	Odisha	0%			
27	Puducherry	09 nos identified			
28	Punjab	100%			
29	Rajasthan	100%			
30	Sikkim	31 nos. identified			
31	Tamil Nadu	100%			
32	Telangana	100%			
33	Tripura	100%			

Sr No.	Name of State	Short Term (Achievement by 31 <sup>st</sup> Oct. 2026)	Medium Term (Achievement by 31 <sup>st</sup> March 2027)	Long Term (Achievement by 31 <sup>st</sup> March 2029)	Remarks
34	Uttar Pradesh	1833 sites identified.			
35	Uttarakhand	100%			
36	West Bengal	Under Process			

11. **Key Parameter** : Establish a grievance redressal mechanism for solid waste management including by online mode within a period of one year from date of notification of SWM rules [Rule 39 (35)]

Key Parameter	Targets set by MoHUA		
	Short Term (Achievement by 31 <sup>st</sup> Oct. 2026)	Medium Term (Achievement by 31 <sup>st</sup> March 2027)	Long Term (Achievement by 31 <sup>st</sup> March 2029)
Establish a grievance redressal mechanism for solid waste management including by online mode within a period of one year from date of notification of SWM rules [Rule 39 (35)]	50%	80%	100%

Sr No.	Name of State	Short Term (Achievement by 31 <sup>st</sup> Oct. 2026)	Medium Term (Achievement by 31 <sup>st</sup> March 2027)	Long Term (Achievement by 31 <sup>st</sup> March 2029)	Remarks
1	A&N Islands	100%			
2	Andhra Pradesh	100%			
3	Arunachal Pradesh	Under Process			
4	Assam	Swachhatam portal is being used			
5	Bihar	54%			
6	Chandigarh	100%			

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Sr No.	Name of State	Short Term (Achievement by 31 <sup>st</sup> Oct. 2026)	Medium Term (Achievement by 31 <sup>st</sup> March 2027)	Long Term (Achievement by 31 <sup>st</sup> March 2029)	Remarks
7	Chhattisgarh	100%			
8	DNH & DD	100%			
9	Delhi (NCT)	100%			
10	Goa	Using Swachhta app			
11	Gujarat	100%			
12	Haryana	100%			
13	Himachal Pradesh	90%			
14	Jammu and Kashmir	50%			
15	Jharkhand	30%			
16	Karnataka	100%			
17	Kerala	100%			
18	Ladakh	50%			
19	Lakshadweep	No urban areas			
20	Madhya Pradesh	91.5%			
21	Maharashtra	50%			
22	Manipur	Already available on Swachhata app			
23	Meghalaya	50%	80%	100%	
24	Mizoram	100%	--	--	
25	Nagaland	Not Submitted			
26	Odisha	50%			
27	Puducherry	20%			
28	Punjab	75%	100%	--	
29	Rajasthan	50%	80%	100%	
30	Sikkim	50%	80%	100%	
31	Tamil Nadu	50%			
32	Telangana	100%			
33	Tripura	Already in place			
34	Uttar Pradesh	Under Process			
35	Uttarakhand	50%			
36	West Bengal	Under Process			

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12. **Key Parameter** : The industrial units utilizing solid fuel shall use Refuse-Derived (At least six percent of fuel intake) Fuel or Segregated Combustible Fraction or agri-residue, as the case [Rule 11] may be.

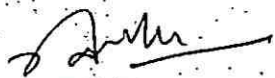
Key Parameter	Targets set by MoHUA		
	Short Term (Achievement by 31 <sup>st</sup> Oct. 2026)	Medium Term (Achievement by 31 <sup>st</sup> March 2027)	Long Term (Achievement by 31 <sup>st</sup> March 2029)
The industrial units utilizing solid fuel shall use Refuse-Derived (At least six percent of fuel intake) Fuel or Segregated Combustible Fraction or agri-residue, as the case [Rule 11] may be.	--	--	100%

Sr No.	Name of State	Short Term (Achievement by 31 <sup>st</sup> Oct. 2026)	Medium Term (Achievement by 31 <sup>st</sup> March 2027)	Long Term (Achievement by 31 <sup>st</sup> March 2029)	Remarks
1	A&N Islands	Not Submitted			
2	Andhra Pradesh	Under Process			
3	Arunachal Pradesh	--	--	--	
4	Assam	In 9 Districts with larger ULBs sending RDF to nearest cement plant for co-processing			
5	Bihar	Under Process			
6	Chandigarh	--	--	--	
7	Chhattisgarh	100% identification by 31 <sup>st</sup> July 2026			
8	DNH & DD	--	--	--	
9	Delhi (NCT)	--	--	100%	

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Sr No.	Name of State	Short Term (Achievement by 31 <sup>st</sup> Oct. 2026)	Medium Term (Achievement by 31 <sup>st</sup> March 2027)	Long Term (Achievement by 31 <sup>st</sup> March 2029)	Remarks
10	Goa	RDF is being sent to nearby cement factory			
11	Gujarat	Under Process	--	--	
12	Haryana	10%	30%	--	
13	Himachal Pradesh	Not Submitted			
14	Jammu and Kashmir	Under Process			
15	Jharkhand	--	--	--	
16	Karnataka	--	--	100%	
17	Kerala	Under Process			
18	Ladakh	No big industries			
19	Lakshadweep	No urban areas			
20	Madhya Pradesh	--	--	--	
21	Maharashtra	Not Submitted			
22	Manipur	--	--	--	
23	Meghalaya	4%	20%	60%	
24	Mizoram	No industry using solid fuel	--	--	
25	Nagaland	Not Submitted			
26	Odisha	--			
27	Puducherry	Not Submitted			
28	Punjab	Not reported			
29	Rajasthan	--	--	--	
30	Sikkim	--	--	100%	
31	Tamil Nadu	Not Submitted			
32	Telangana	Not reported			
33	Tripura	--	--	100%	
34	Uttar Pradesh	--	--	--	
35	Uttarakhand	Under Process			
36	West Bengal	--	--	--	

TRUE COPY  


Pt. Deendayal Antyodaya Bhawan  
CGO Complex, Lodhi Road, New Delhi

Dated: 22.5.2026

OFFICE MEMORANDUM

**Subject: Hon'ble Supreme Court of India Order dated 5.5.2026 in Civil Appeal No.6174 of 2023 on implementation of Solid Waste Management Rules, 2026 – reg.**


The undersigned is directed to refer to the DO letter No.11/11/2026-HSM dated 14.5.2026 received from Secretary, MoEFCC regarding the aforesaid Hon'ble Supreme Court matter of Bhopal Municipal Corporation Vs Dr. Subhash C. Pandey and Ors on implementation and monitoring of the Solid Waste Management Rules, 2026.

2. In this regard, in compliance of Para 12 of Order dated 5.5.2026 of the Hon'ble Supreme Court, the undersigned is directed to enclose herewith the response of Department of Drinking Water and Sanitation (DDWS) after examination of bottlenecks as reported by States/UTs in Annex VIII and action plans of States/UTs as reported in Annex IX for rural areas (Annexure-A).

3. The above responses are submitted for incorporation by MoEFCC for filing reports for and on behalf of all the Departments before the Hon'ble Supreme Court in the aforesaid matter.

4. The response on Para 12, as received from Ministry of Rural Development, is also enclosed herewith as Annexure-B. It is also informed that the response of Ministry of Panchayati Raj (MoPR) is still awaited and the Ministry is requested to furnish their response in the matter directly with MoEFCC.

5. This issues with the approval of the Competent Authority.

  
(Ramesh Chandra)  
Under Secretary (SBM-V)  
Email: chandra.r70@gov.in

Shri Amit Love  
Scientist 'E' / Additional Director  
MoEFCC  
Email: amit.love@nic.in

Copy to:

1. Shri Pawan Kumar, Director (Rural Housing), Deptt. of Rural Development (pawan.kumar75@nic.in)
2. Shri Vijay Kumar, Director, MoPR (Email: vijay.kumar68@nic.in) – With the request to kindly furnish your comments/inputs in the matter directly with MoEFCC.

**Submission of Department of Drinking Water & Sanitation on analysis of Annexures VIII & IX of the submission before the Hon'ble Supreme Court for hearing dated 05.05.2026 in matter of CA No. 6174 of 2023 (Reference – para 12 of Order dated 05.05.2026;**

In compliance of the instructions issued vide para-12 of the Order dated 05.05.2026 of the Hon'ble Supreme Court in the matter of CA No. 6174 of 2023, the Annexures VIII & IX of the affidavit filed before the Hon'ble Court by Ministry of Environment Forest & Climate Change (MoEFCC) have been examined by this Department with reference to issues pertaining to rural areas.

**A. Annexure-VIII:**

It is observed that the States/UTs had been asked by MoEFCC to provide inputs on the following bottlenecks being faced by them in implementation of Solid Waste Management Rules in rural areas:

- Land availability for SWM infrastructure
- Financial planning and fund utilization
- Institutional and human resource capacity
- Private sector participation
- Monitoring and review mechanisms
- Bye-law reform and enforcement
- Behaviour Change

Based on analysis of Annexure-VIII and the responses of States/UTs, the following emerged as commonly faced bottlenecks:

1. **Need of regulatory reforms/ rural bye-laws for SWM:** Majority of responding States have mentioned the non-availability of rural bye-laws for SWM as a constraint. Some States/UTs with already existing bye-laws are informed to be in the process of updating the same to align those with SWM Rules, 2026 and the remaining have stated they are yet to formulate such bye-laws.
2. **Institutional and HR capacity:** This is the second most common bottleneck flagged by the States/UTs. It has been *inter alia* mentioned that rural areas face acute shortage of required administrative and technical manpower, high unfilled vacancies in Rural Local Bodies (RLBs) and non-availability of dedicated rural sanitation cadre.
3. **Limited fund availability for Operation & Maintenance (O&M)** and issues in financial convergence among various schemes at State/UT level: have also been flagged as a common bottleneck by multiple States.
4. **Availability of land for SWM infrastructure:** has been cited as a common bottleneck delaying SWM projects.

In addition, certain other specific bottlenecks were cited by some States, which include:

- Implementation of solid waste management in Schedule VI areas not having any Panchayati Raj institutional structure in rural areas, leading to inadequate resource allocation in terms of manpower, funds and mandating regulatory provisions for rural areas.
- Limited PPP participation in rural areas, PPP and private investments primarily concentrated in urban/cluster projects.
- Local/ community resistance to waste processing plants and infrastructure development.
- Delay in State contribution matching central share, leading to delayed project execution.

It is also observed that there are multiple States/UTs which have not reported any bottleneck specific to rural areas.

**B. Annexure-IX:**

Based on analysis of Annexure-IX, the action plans submitted by States/UTs for compliance of the SWM Rules, 2026 and the directions passed by Hon'ble Supreme Court vide Its Order dated 19.02.2026 are seen to focus on the following with respect to rural areas:

- i. **Instructions of the Hon'ble Supreme Court have been circulated by States/UTs to all the field functionaries at District, Block and GP level.**
- ii. **Involvement of District Collectors is being ensured by States/UTs for effective implementation, monitoring and reporting of the SWM Rules at grassroot level.**
- iii. **Most of the States/UTs have initiated the formulation and notification of bye-laws in compliance to the SWM Rules, 2026. Necessary amendments if required under the State Panchayati Raj Act are also being explored.**
- iv. **Implementation of 4-way source segregation is being planned in a phased manner in rural areas through involvement of elected representatives, SHGs, NGOs etc.**
- v. **States/UTs have constituted committees for monitoring implementation at field level.**
- vi. **Training sessions are being planned by the States/UTs for capacity building of PRIs.**
- vii. **States have also mentioned that they have started the process of institutional strengthening of RLBs through review of their technical and financial capacities.**
- viii. **States have initiated the process of streamlining steps of land allocation process for SWM infrastructure.**

C: With regard to the above analysis of bottlenecks and responses submitted by the States/UTs in the Annexures VIII & IX of the affidavit/ status report filed before the Hon'ble Supreme Court for hearing dated 05.05.2026, the response of this Department on the bottlenecks is as follows:

- a. **Model Bye-laws - On the issue of need for Model bye-laws for rural areas, the same has been flagged by many States/UTs. Further, Ministry of Panchayati Raj has, on 19.05.2026, conducted 1<sup>st</sup> meeting of the Committee constituted for formulation of Model Bye-Laws on Solid Waste Management for Rural Local Bodies. The Committee has members from DDWS, MoRD and representatives from Panchayati Raj Department of different States also.**
- b. **Finance/convergence issues including PPP - Under SBM(G) Phase-II, besides budgetary resources provided to States/ UTs for implementation of the programme, including for creation of SWM assets and PWMUs, States/UTs are also encouraged to converge funds from other schemes/ sources such as Central and State Finance Commission grants, VB-GRAM-G etc. The SBM(G) Phase-II operational guidelines also advise States/UTs to utilize CSR funds, MP/MLA funds, private funding etc. for programme implementation. Hence, under SBM(G) Phase-II, States/UTs have the flexibility to explore and utilize the various available funds to ensure compliance of SWM Rules, 2026.**
- c. **HR issues - HR issues flagged by States/UTs find a mention in the directions of the Hon'ble Supreme Court contained in para 17 of Order dated 05.05.2026. Meaningful implementation of SWM Rules by RLBs would require dedicated manpower. The States/UTs should, therefore, comply with these directions to ensure availability of adequate, dedicated manpower and development of technical capacities in RLBs in a time bound manner.**
- d. **Land availability - This is a bottleneck highlighted by multiple States/UTs. Land being a State subject, availability of adequate, encumbrance free land for SWM assets has to be ensured by the respective State/UT and the RLBs. This Department has also advised the States/UTs to ensure the same while planning their assets under the SBM(G) programme.**

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With regard to the action plans and way forward submitted by the States/UTs, it has been observed that States/UTs have duly acknowledged the directions issued by the Hon'ble Court in the matter. This Department appreciates that several States/UTs have reported initiation of actions at various levels towards compliance with the Solid Waste Management (SWM) Rules, 2026 and Order of the Hon'ble Court dated 05.05.2026. Multiple measures are reported to have been initiated by States/UTs for effective implementation, monitoring and streamlining of solid waste management in rural areas in a phased manner.

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F.No. J-11060/21/2026-DS-RHJ-11060/21/2026-DS-RH  
Government of India  
Ministry of Rural Development  
Department of Rural Development


Kartavya Bhawan 3, New Delhi  
Dated: 21 May, 2026

Office Memorandum

**Subject: Hon'ble Supreme Court of India order dated 5.5.2026 in Civil Appeal No. 6174 of 2023 on implementation of Solid Waste Management Rules, 2026**

The undersigned is directed to refer to D.O. letter no. 11/11/2026-HSM dated 14.05.2026 received from Secretary (DWS) regarding Hon'ble Supreme Court matter of Bhopal Municipal Corporation vs. Dr. Subhash C. Pandey and Ors for implementation and monitoring of the Solid Waste Management Rules 2026.

2. In this regard, I am to annex herewith the comments/inputs of the Ministry of Rural Development after examination of bottlenecks as specified in Annex VIII and action plans of States/UTs as mentioned in Annex IX, on the issues pertaining to the subject matter for kind consideration and incorporation while preparing the ready-to-file abstract/compilation, to be submitted before the Hon'ble Supreme Court in the aforesaid matter.

  
(Pawan Kumar)  
Director (Rural Housing)  
Email: pawan.kumar75@nic.in

Ms. Aishvarya Singh, IAS  
Joint Secretary, Department of Drinking Water and Sanitation  
C-Wing, 4<sup>th</sup> Floor, Paryavaran Bhawan,  
CGO Complex, Lodhi,  
New Delhi - 110003

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**Annexure**

Based on the compiled responses submitted by the States/UTs in the affidavit regarding implementation of the Solid Waste Management (SWM) Rules, 2026, several States/UTs have highlighted that Solid Waste Management (SWM) activities are being undertaken in rural areas through convergence with Mahatma Gandhi NREGS/SBM-G. States have also highlighted the integration of rural employment and development frameworks, including utilisation of funds under the rural employment guarantee framework under Mahatma Gandhi NREGS framework, for creation of solid and liquid waste management infrastructure such as compost pits, segregation sheds, drainage channels, soak pits, community sanitary complexes, waste collection centres and other decentralised waste-management assets.

In this regard, it is pertinent to mention that both Mahatma Gandhi NREGS and the forthcoming VB-G RAM G framework are demand-driven programmes wherein the Gram Panchayats, through Gram Sabha-based participatory planning processes, identify, prioritise and approve the works to be included in the shelf of projects/ Viksit Gram Panchayat Plans (VGPPs) to be executed under the Scheme.

Under the Mahatma Gandhi NREGS, Para 4(1)(iv)(i) of Schedule I of the Mahatma Gandhi NREG Act provides for rural sanitation works under the Rural Infrastructure category, including Solid and Liquid Waste Management works. Accordingly, durable sanitation and waste-management infrastructure such as Individual Household Latrines (IHHLs), soak pits, drainage channels for greywater disposal, stabilisation ponds, compost pits, vermi-compost structures and segregation infrastructure etc may be undertaken. Detailed operational guidelines on SLWM have also been issued by the Ministry vide letter no. J-11017/41/2012-MGNREGA (UN) dated 09.02.2018, with emphasis on convergence with Swachh Bharat Mission (Gramin), Finance Commission Grants, DAY-NRLM, CSR resources and other schemes. Accordingly, implementation of SWM-related works depends upon local needs, priorities and planning decisions taken by the respective Panchayati Raj Institutions within the statutory and operational framework of the programme.

In this regard, it is further submitted that the VB-G RAM G Act, 2025 has

been notified for commencement from 01.07.2026, upon which the Mahatma Gandhi National Rural Employment Guarantee Act, 2005 shall stand repealed, subject to savings and transitional provisions. The VB-G RAM G Act, 2025 significantly strengthens and expands the statutory and institutional framework for rural Solid and Liquid Waste Management. Schedule I, Para 4, Category 2 of the Act specifically provides for "solid and liquid waste management assets, including stabilising ponds, community sanitary complexes, and waste segregation and collection centres." The VB-G RAM G framework adopts a convergence-based and saturation-oriented rural infrastructure planning approach through Viksit Gram Panchayat Plans (VGPPs), integrating sanitation and waste management with broader village infrastructure planning. The framework also enables convergence with Swachh Bharat Mission (Gramin), Jal Jeevan Mission, Finance Commission Grants, renewable energy-related schemes, livelihood missions and circular economy initiatives.

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**IMMEDIATE**

File No.:S-18012/38/2026-SBM-V-DDWS/ Comp. No.:32121

Government of India

Ministry of Jal Shakti

Department of Drinking Water and Sanitation

SBM(G) Division

Pt. Deendayal Antyodaya Bhawan  
CGO Complex, Lodhi Road, New Delhi

Dated: 22.5.2026

**OFFICE MEMORANDUM**

**Subject: Submission of DDWS on Short, Medium and Long-term objectives to be accomplished by the State/UTs and their Local Bodies, as directed under para 22 of the Order of Hon'ble Supreme Court dated 05.05.2026 in matter of CA No. 6174 of 2023 – reg.**

In compliance to the directions contained in Para 22 of the Order of Hon'ble Supreme Court dated 05.05.2026 in matter of CA No. 6174 of 2023, the undersigned is directed to enclose herewith the submission of Department of Drinking Water and Sanitation (DDWS) for rural areas for targets falling under its purview, for the same to be kindly placed by MoEFCC before the Hon'ble Supreme Court in the aforesaid matter.

2. This issues with the approval of the Competent Authority.

*Chandra*

(Ramesh Chandra)  
Under Secretary (SBM-V)  
Email: chandra.r70@gov.in

Shri Amit Love  
Scientist 'E' / Additional Director  
MoEFCC  
Email: amit.love@nic.in

**Submission of Department of Drinking Water & Sanitation on progress under Short, Medium and Long term objectives/targets to be accomplished by the State/UTs and their Local Bodies, as directed under para 22 of the Order of Hon'ble Supreme Court dated 05.05.2026 in matter of CA No. 6174 of 2023**

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It is submitted that in compliance of directions contained in para 22 of Order dated 05.05.2026 of Hon'ble Supreme Court in the aforesaid matter, specific short, medium and long term objectives/ targets have been set out by Department of Drinking Water & Sanitation (DDWS) for rural areas for matters falling within its purview that are to be accomplished by the States/Union Territories (UTs) and their rural local bodies. These targets and their respective timelines may kindly be seen placed below as **Annexure-I**.

The aforesaid targets were shared by DDWS with all States/UTs seeking response on the percentage of accomplishment by the States/UTs and their local bodies. The responses as received by 21.05.2026, have been analyzed and tabulated. The tabulated summary may kindly be seen placed below at **Annexure-II**. The progress reported by the States/UTs as placed at Annexure-II is summarized as below:

1. 28 States and 6 UTs have submitted their progress on the short-term targets for which the timeline for completion is by 31<sup>st</sup> October, 2026. Out of these 34 States/UTs, 5 States have not provided updates on targets pertaining to DDWS for rural areas. It is also submitted that the UTs of Chandigarh and Delhi are not covered under Swachh Bharat Mission (Grameen) programme of DDWS.
2. Out of remaining 29 States/UTs, it is observed from their inputs that:
  - a. **Creation of Special Cell for SWM under DCs:** 16 States/UTs have reported 100% achievement of the target of creation of Special Cell for SWM under District Collectors. 6 States/UT have reported that creation of Special Cells has been initiated and is undergoing.
  - b. **Implementation of 4-way source segregation in GPs:** 16 States/UTs have reported that they have initiated this process in phased manner. It is to be noted that the short-term target for this indicator was 15%.
  - c. **Door-to-Door waste collection in RLBs/GPs as per SWM Rules, 2026:** Progress under this target has also been reported by multiple States/UTs as may be seen in the annexed table. The short term target for this indicator was 50%.

The above details are submitted for kind perusal and consideration of the Hon'ble Supreme Court. It is humbly submitted that, as seen from the input given by States/UTs, while work on compliance in phased manner has been started, our request to Hon'ble Supreme Court is that the States/UTs may kindly be directed to ensure effective compliance of the SWM Rules and Orders of Hon'ble Supreme Court while carrying out the phased implementation.

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Key Parameters	Short Term (By Oct. 2026)		Medium Term (By March 2027)		Long Term (By March 2029)	
	Target	% Achieved	Target	% Achieved	Target	% Achieved
<b>Department of Drinking Water &amp; Sanitation (DDWS), MoJS</b>						
Creation of Special Cell for SWM under DCs	100%					
Implementation of 4 way source segregation in GPs	15%*		30%		100%	
Door-to-Door waste collection in RLBs/GPs as per SWM Rules, 2026	50%		70%		100%	

Status report submitted by States/UTs on short term targets for rural area as per para 22 of the Hon'ble Supreme Court Order dated 05.05.2026								Annexure-II
S.No.	States/UTs	Creation of Special Cell for SWM under DCs		Implementation of 4 way source segregation in GPs		Door-to-Door waste collection in RLBs/GPs as per SWM Rules, 2026		Remarks
		Target	% Achieved	Target	% Achieved	Target	% Achieved	
1	A & N Islands	100%	100%	15%	Four-way segregation is being promoted in rural areas, initially started in 5-10 GPs. For Sanitary waste, feasibility to utilize incinerators with Health Department will be explored.	50%	Already door to door collection is going on waste collection is going on in all GPs. However, ensure coverage of leftover HHs, if any, to ensure 100% door to door waste collection.	
2	Andhra Pradesh	100%		15%		50%	100%	
3	Arunachal Pradesh	100%		15%		50%	100%	
4	Assam	100%	No Input provided for rural areas	15%	No Input provided for rural areas	50%	No Input provided for rural areas	
5	Bihar	100%	34.20%	15%	Presently solid waste is segregated in two ways dry and wet waste. Instruction has been issued for 4 way segregation	50%	95.40%	
6	Chhattisgarh	100%	100%	15%	Currently all GPs are implementing 2 way segregation, Action Plan being drawn for implementing 4 way segregation	50%	Presently 96% of GPs are implementing 2 way segregation. Action Plan is being drawn for door to door collection as per SWM Rules 2026 using 4 way segregation	
7	D & N Haveli and Daman & Diu	100%	100%	15%		50%	100%	
8	Goa	100%	100%	15%		50%	0%	
9	Gujarat	100%	0%	15%		50%	0%	
10	Haryana	100%	No input provided for rural areas	15%	No input provided for rural areas	50%	No input provided for rural areas	
11	Himachal Pradesh	100%	100%	15%		50%	0% as per SWM Rules, 2026. However, 60.5% as per SWM Rules, 2016	
12	Jammu & Kashmir	100%		15%		50%	20%	
13	Jharkhand	100%	45%	15%	Initiated in 12 GPs	50%	11%	
14	Karnataka	100%	100%	15%		50%		
15	Kerala	100%	100%	15%		50%	90%	
16	Ladakh	100%	100%	15%		50%	50%	
17	Lakshadweep	100%	A proposal will be submitted to the competent authority for creation of Special Cell for SWM under DCs	15%	100% Successfully carrying out 4 way source segregation in GPs weekly basis	50%	100% Effectively carrying out Door-to-Door waste collection weekly basis from all HHs, shops and establishments	Activities like mandatory 4 stream source segregation and door-to-door waste collection, as have been laid down in the SWM Rules, are novel for the rural areas. While significant progress is also reported in some cases, strict and effective compliance of all directions of the Hon'ble Court and SWM Rules has to be ensured by all States/UTs while working on the targets.
18	Madhya Pradesh	100%		15%		50%		
19	Maharashtra	100%	100%	15%		50%	31%	
20	Manipur	100%	No Input provided for rural areas	15%	No input provided for rural areas	50%	No input provided for rural areas	
21	Meghalaya	100%	0%	15%		50%	0%	
22	Mizoram	100%	100%	15%		50%		
23	Nagaland	100%		15%		50%		
24	Odisha	100%	3.30%	15%		50%	11%	
25	Puducherry	100%	100%	15%		50%	0%	
26	Punjab	100%	No input provided for DDWS targets	15%	No input provided for DDWS targets	50%	No input provided for DDWS targets	
27	Rajasthan	100%	In progress will be completed by 15th June	15%	Initiated; 15% target to be achieved by September 2026	50%	60%	
28	Sikkim	100%	100%	15%		50%	20%	
29	Tamil Nadu	100%	No input provided for rural areas	15%	No input provided for rural areas	50%	No input provided for rural areas	
30	Telangana	100%	100%	15%		50%	98.47%	
31	Tripura	100%	100%	15%		50%	0%	
32	Uttar Pradesh	100%	Under process	15%	30964 GPs are Covered by Segregation. Sheds for waste segregation in 4 stream under SBMG phase-2 (53.67%)	50%	31,913 GP are Covered by D to D waste Collection under SBMG phase-2 (54.97%)	
33	Uttarakhand	100%	100%	15%		50%	7%	
34	West Bengal	100%	100%	15%		50%	76%	

Note: Timeline for achievement of short term Target for States/UTs is by 31st Oct 2026

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File No.S/1/2026-FD\_Comp. No.338192121

Government of India  
Ministry of Panchayati RajJeevan Bharati Building  
9<sup>th</sup> Floor, Tower-II, New Delhi-110001

Dated: 22.5.2026

**OFFICE MEMORANDUM**

Subject: Hon'ble Supreme Court of India Order dated 5.5.2026 in Civil Appeal No.6174 of 2023 on implementation of Solid Waste Management Rules, 2026-reg.

The undersigned is directed to refer to the DO letter No.11/11/2026-HSM dated 14.5.2026 of Secretary, MoEFCC regarding the aforesaid Hon'ble Supreme Court matter of Bhopal Municipal Corporation vrs Dr. Subhash C. Pandey and Ors on implementation and monitoring of the Solid Waste Management Rules, 2026.

2. In this regard, in compliance of Para 12 of Order dated 5.5.2026 of the Hon'ble Supreme Court, the undersigned is directed to enclose herewith the response of Ministry of Panchayati Raj after examination of bottlenecks as reported by States/UTs in Annex VIII and action plans of States/UTs as reported in Annex IX for rural areas in Annexure-A.

3. The above responses are submitted for incorporation by MoEFCC for filing reports for and on behalf of all the Ministries/Departments before the Hon'ble Supreme Court in the aforesaid matter.

4. This issues with the approval of the Competent Authority.

*Vijay Kumar*  
(Vijay Kumar)  
Director

To

The Ministry of Environment, Forests and Climate Change  
(Kind Attention: Sh. Amit Love, Scientist E)  
Indira Paryavaran Bhawan, New Delhi

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**Annexure VIII-Abstracts of State-UT Responses on Identified Bottlenecks on items relating to Ministry of Panchayati Raj**

**C (a) (iii)**

**Issue:**

Reclaimed land from legacy dumpsite remediation is not being systematically reserved for SWM use.

**Abstract:**

States have generally indicated that reclaimed dumpsite land is being or will be utilized for SWM purposes. Kerala has reported transformation of major legacy dumpsites into integrated waste management hubs under site-specific master plans. Andhra Pradesh has stated that reclaimed sites are being systematically reserved for SWM use, supported by departmental instructions. Tamil Nadu has informed that action plans for remediation and future SWM utilization are under preparation. Sikkim has noted absence of significant rural legacy dumpsites. Several other States have marked the issue as not applicable.

**C (c) (ii)**

**Issue:**

Rural Local Bodies and Gram Panchayats face acute resource gaps for ground-level SWM implementation.

**Abstract:**

Many States have acknowledged resource and funding gaps at the grassroots level. Human resources are inadequate with even the only position of Secretary lying vacant in many PRIs for months. Madhya Pradesh has emphasized the need for dedicated SWM funding rather than convergence-based financing. Mizoram has highlighted constraints relating to finance, human resource, infrastructure and technical expertise. Andhra Pradesh has reported dependence on GP funds and identified significant funding gaps. Odisha has mentioned creation of a sanitation support fund and convergence with BPDP, DPDP, MPLAD and CSR resources. Tamil Nadu has highlighted deployment of *Thooimai Kaavlers* and *Swachhagrahis* for SWM implementation. In Punjab, Gram Panchayats are dovetailing funds under 15<sup>th</sup> Finance Commission grants, MGNREGA, State Grants and own sources. Many staff positions in Gram Panchayats are vacant.

**C (c) (iii)****Issue:**

Large-scale vacancies in technical and environmental cadres remain unfilled.

**Abstract:**

States have provided varied responses. Most States do not have any technical and environmental positions created in rural local bodies. Many States have shortage of dedicated manpower for sanitization related activities. Kerala has stated that vacancies are fully filled, while Odisha has reported deployment of dedicated officials and technical consultants. Andhra Pradesh has stated that vacancies are being gradually reduced through recruitment. Madhya Pradesh has acknowledged shortage of administrative funds affecting deployment of experts. Several States have marked the issue as not applicable or referred it to concerned departments.

**C (e) (ii)****Issue:**

Garbage Vulnerable Points (GVPs), especially in high-footfall areas, are not being systematically addressed.

**Abstract:**

States have generally indicated that monitoring and clearance mechanisms are in place or being strengthened. Kerala has referred to monitoring through the Local Self Government Department (LSGD) War Room Portal and reporting systems. Odisha is developing a special sanitation support scheme for GVPs. Tamil Nadu has identified garbage hotspots and is developing a mobile application for systematic monitoring. Sikkim has highlighted community-based monitoring through Panchayat members and Self Help Groups (SHGs). Andhra Pradesh has also proposed strengthening monitoring through upgraded mobile applications.

**C (f) (iii)****Issue:**

Rural areas lack standard bye-laws; suitable provisions need to be incorporated in ZP/GP rules.

**Abstract:**

Most States have reported that rural bye-laws are either being drafted, revised or updated. Andhra Pradesh has proposed formulation of bye-laws under provisions of the Andhra Pradesh Panchayati Raj Act, 1994. Kerala and Tamil Nadu have stated that bye-laws for rural areas are under preparation. Odisha and Madhya Pradesh are amending their SWM By-laws, in line with SWM Rules, 2026. Sikkim has reported that revised bye-laws will be implemented by July 2026. Punjab has stated that

sanitation-related provisions already exist under the Punjab Panchayati Raj Act, 1994.

C (g) (ii)

Issue:

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Systematic behaviour change campaigns combining awareness, penalties and incentives are lacking.

**Abstract:**

Most States have acknowledged the importance of sustained behavioural change initiatives. Kerala has emphasized a participatory approach involving government departments, civil society and local bodies, alongside long-term investments in waste processing infrastructure. Odisha has reported dedicated IEC funding at the block level, especially during campaigns such as *Swachhata Hi Seva*. Tamil Nadu is planning structured campaigns linked with monitoring applications and enforcement through bye-laws. Madhya Pradesh and Mizoram have specifically noted the absence of adequate incentive mechanisms and funding support for behaviour change initiatives. Punjab has mentioned that behavior change will come gradually with construction and running of SWM units in rural areas along with door to door collection of garbage.

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## **Abstract for Annexure IX-Action items/responsibilities allocated to the States/UTs and local bodies (Items which pertain to MoPR)**

### **1. Issue:**

Bulk Waste Generators and Extended Bulk Waste Generator Responsibility in Panchayat areas.

### **Abstract:**

**Assam:** Assam's framework carries the broadest jurisdictional scope, explicitly covering every Urban and Rural Local Body along with a comprehensive range of generators including Government buildings, PSUs, railways, airports, wholesale markets (Mandis), hospitals, residential societies, and all individual or corporate landowners. The rules apply uniformly across Government, private sector, and PPP entities operating within local body jurisdictions, as well as special areas such as SEZs, Food Parks, Defence establishments, and places of religious or historical importance.

**Andhra Pradesh:** Bulk Waste Generators (BWGs) in rural areas of Andhra Pradesh are to be identified by 31 May 2026 through Gram Panchayat staff, following activation of the Central Pollution Control Board portal, with all identified BWGs required to register and ensure on-site wet waste processing. Where such facilities are unavailable, Gram Panchayats will issue Environmental Based Waste Generator Responsibility (EBWGR) certificates upon collection of user charges, directly linking financial accountability to compliance.

**Tripura:** In Tripura, Panchayat-level identification of BWGs such as markets, rice mills, cold storages and institutional establishments is being undertaken through coordination between Panchayats, Block Development Officers (BDOs) and district authorities. The State has also highlighted challenges relating to digital infrastructure and the need for capacity-building support in remote Panchayat areas.

### **2. Issue:**

Legacy waste, garbage-vulnerable points and protection of rural public spaces.

### **Abstract:**

**Gujarat:** State has mentioned that Gram Panchayats in Gujarat currently do not face significant legacy waste issues; however, wherever such issues come to notice, a time-bound action plan will be worked out to remedy the concerned legacy waste dump site.

**Sikkim:** The State has confirmed that no legacy waste sites exist under Rural Local Bodies.

**Andhra Pradesh:** The State has mentioned that a time-bound programme is underway for mapping of all legacy waste dumpsites through the Central Pollution Control Board (CPCB) centralised portal by 31 October 2026, followed by scientific remediation using bio-mining and bio-remediation techniques. The State has also launched 'Swachha Patham' — weekly Wednesday sanitation drives for systematic removal of roadside garbage dumps.

**Maharashtra:** The State has mentioned that Gram Panchayats have identified Garbage Vulnerable Points (GVPs) during the Swachhata Hi Seva 2025-26 campaign, with special cleanliness drives conducted at high-footfall locations such as schools, health centres, religious places, and markets.

**Tripura:** The State has mentioned that GVPs — comprising haats, health centres, and schools — are being identified and integrated into GP/Block/District-level SWM plans. It has also mentioned that during Swachhata Hi Seva 2025 (17 September-2 October), special cleaning drives were conducted to bring about their permanent transformation.

**Lakshadweep:** The Union Territory has mentioned that GVPs in Lakshadweep primarily cover tourist spots and jetty areas across the islands, with waste management at these points addressed by Panchayats and garbage collected and converted into Cleanliness Target Units under SBM.

### 3. Issue:

Lack of Human resources and capacity building for Gram Panchayats.

### Abstract:

**Madhya Pradesh:** The State has mentioned that it faces a shortage of trained sanitation workers and supervisors, compounded by low wages that drive migration of rural sanitation workers to urban and industrial areas in search of better income, weakening ground-level SWM capacity.

**Kerala:** The State has reported that there is no human resource gap. Further, Local Self Government Department's (LSGD) dedicated Waste Management wing is there to oversee SWM activities. All 941 Gram Panchayats of the State are staffed with Assistant Engineers and Overseers and are supported by Assistant Executive Engineers at the Block level and Executive Engineers at the District level.

**Tamil Nadu:** The State has mentioned that every Village Panchayat has engaged Thooimai Kaaviars (Sanitary Workers) at the rate of one per 150 households for SWM works, along with a dedicated Swachhagrahi (Motivator) to monitor sanitation and ensure all SWM activities are carried out.

**Andhra Pradesh:** The State has mentioned that the capacity building of field-level staff is being undertaken through Community Resource Persons (CRPs), Self-Help

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Groups (SHGs), and village immersion trainings; post-election, dedicated capacity building programmes will be conducted for Sarpanches and Ward Members to deploy them as Lead Facilitators for Solid Waste Management.

**Odisha:** The State has mentioned that there exists a dedicated cadre of District and Block-level officials, technical consultants, and field functionaries fully deployed to ensure technical oversight of all rural waste management activities.

#### 4. Issue:

Bye-laws, enforcement and local accountability under Panchayati Raj laws.

#### Abstract:

**Andhra Pradesh:** The State has mentioned that Zilla Parishads and Gram Panchayats are to frame and notify SWM bye-laws under Sections 259 and 270 of the APPR Act, 1994 respectively, incorporating provisions for user charges, penalties, and enforcement of source segregation and scientific waste management.

**Chhattisgarh:** The State has mentioned that Panchayats are to incorporate fines and penalties for source segregation and anti-littering in their bye-laws, while the State is simultaneously framing the Chhattisgarh Gramin Swachhata Parisampattiyaan Sanchalan evam Sandharan Niyam, 2026 with provisions aligned to the SWM Rules, 2016.

**Goa:** The State has notified the Model Panchayat Solid Waste (Management and Handling) Bye-laws, 2022, mandating source segregation, door-to-door collection, and compulsory monthly user fees, with spot fines of up to ₹50,000 for littering, burning, or illegal dumping.

**Lakshadweep:** The Lakshadweep District/Gram Panchayat Solid Waste (Handling and Management) Bye-laws, 2024 have been promulgated under the Lakshadweep Panchayats Regulation, 2022, providing a formal legal framework for rural SWM enforcement.

**Gujarat:** The State has proposed to amend the Panchayat Act and Rules to align with SWM Rules, 2026, with enforcement provisions for source segregation and anti-littering to be specifically incorporated into Gram Panchayat bye-laws.

**Tripura:** The State has mentioned that Gram Panchayats lack specific SWM bye-laws. It has further mentioned that the Directorate of Panchayat will initiate preparation of a Model GP-level SWM Bye-law incorporating source segregation, user charges, and penalties.

**Punjab:** Rural areas in Punjab lack standard bye-laws for SWM enforcement; appropriate provisions need to be incorporated into ZP/GP rules by the State Government, to be monitored by the Ministry of Panchayati Raj.

TRUE COPY

*[Signature]*

ITEM NO.53

COURT NO.9

SECTION XVII

(215)

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

CIVIL APPEAL NO(S). 6174/2023

BHOPAL MUNICIPAL CORPORATION

APPELLANT(S)

VERSUS

DR SUBHASH C. PANDEY &amp; ORS.

RESPONDENT(S)

(IA No. 113056/2025 - APPROPRIATE ORDERS/DIRECTIONS  
IA No. 141056/2024 - CONDONATION OF DELAY IN FILING  
IA No. 43110/2024 - CONDONATION OF DELAY IN FILING  
IA No. 198051/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT  
IA No. 141055/2024 - EXEMPTION FROM FILING O.T.  
IA No. 245823/2023 - PERMISSION TO APPEAR AND ARGUE IN PERSON  
IA No. 198050/2023 - STAY APPLICATION)

WITH

C.A. No. 7728/2023 (XVII)

(IA No. 196024/2024 - EXEMPTION FROM FILING O.T.  
IA No. 176665/2024 - EXEMPTION FROM FILING O.T.  
IA No. 241136/2023 - STAY APPLICATION)

Date : 25-05-2026 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PANKAJ MITHAL  
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Appellant(s) Ms. Vanshaja Shukla, AOR  
Ms. Gunjan Chowksey, Adv.  
Ms. Ankeeta Appanna, Adv.  
Mr. Siddhant Yadav, Adv.

For Respondent(s) Mrs. Aishwarya Bhati, A.S.G.  
Ms. Anupriya Srivastava, Adv.  
Ms. Gargie Boss, Adv.  
Mr. Sudarshan Lamba, AOR  
  
Mr. Shashank Bajpai, Adv.  
Mr. Gurmeet Singh Makker, AOR  
Mrs. Chitragda Rastvara, Adv.  
Mr. Balendu Shekhar, Adv.  
Yogya Rajpurohit, Adv.

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Mr. Udit Dediya, Adv.

Mr. Arpit Gupta, AOR  
Mr. Dilpreet Singh, Adv.  
Mr. Divya Pratap Parmar, Adv.  
Ms. Akansha Agarwal, Adv.  
Mr. Aadil Yar Chaudhary, Adv.  
Mr. Shariq Yar Chaudhary, Adv.

Mr. Harshvardhan Pandey, Adv.  
Mr. Mahendra Pratap Singh, Adv.  
Mr. Raghavendra Pratap Singh, AOR

Mr. Pashupathi Nath Razdan, AOR  
Mr. Abhimanyu Singh, Adv.  
Mr. Abhinav Srivastav, Adv.

Mr. Raghav Sharma, Adv.  
Mr. Salvador Santosh Rebello, AOR  
Mr. Mridul Shukla, Adv.  
Ms. Moulishree Pathak, Adv.

Mr. Saurabh Balwani, AOR  
Mr. Chirag Pathor, Adv.

Mr. Vikramaditya Singh, AOR  
Mr. Qasim Ali, Adv.  
Mr. Arjun Singh, Adv.  
Ms. Yashika Gupta, Adv.

Ms. Pragati Neekhra, AOR  
Mr. Aryan Vaibhav Srivastava, Adv.

Mr. Ahanthem Henry, Adv.  
Mr. Ahanthem Rohen Singh, Adv.  
Mr. Mohan Singh, Adv.  
Mr. Aniket Rajput, Adv.  
Ms. Khoisnam Nirmala Devi, Adv.  
Mr. Yesu Mehta, Adv.  
Mr. Tanay Hegde, Adv.  
Mr. Ravi Kumar Bodhani, Adv.  
Mr. Kumar Mihir, AOR

Ms. Deepanwita Priyanka, AOR

Mr. Siddhant Sharma, AOR  
Mr. Vikram Choudhary, Adv.

Mr. Shiv Mangal Sharma, A.A.G.  
Mr. Saurabh Rajpal, AOR  
Ms. Arushi Rathore, Adv.

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Dr. Abhishek Atrey, AOR  
Ms. Ishita Bist, Adv.  
Ms. Ambika Atrey, Adv.  
Ms. Jyoti Verma, Adv.  
Mr. Navneet Gupta, Adv.

Mr. C. K. Sasi, AOR  
Dr. K. K. Geetha, Adv.  
Ms. Meena K Poullose, Adv.

Mr. Avijit Mani Tripathi, AOR

Mr. Aaditya Aniruddha Pande, AOR  
Mr. Siddharth Dharmadhikari, Adv.  
Mr. Shrirang B. Varma, Adv.  
Mr. Sourav Singh, Adv.  
Ms. Chitransha Singh Sikarwar, Adv.

Mr. Sameer Abhyankar, AOR  
Mr. Krishna Rastogi, Adv.  
Mr. Aryan Srivastava, Adv.  
Mr. Nalin Talwar, Adv.

Mr. Surjendu Sankar Das, AOR  
Ms. Yoovika Toor, Adv.

UPON hearing the counsel the court made the following  
O R D E R

1. Certain directions have been issued to implement SWM Rules, 2026 in terms of the signed order.
2. List on 06.08.2026.

(Nidhi Mathur)  
Court Master (NSH)

(Signed Order and affidavit is placed on the file)

(Geeta Ahuja)  
Deputy Registrar

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Government of NCT of Delhi  
Department of Urban Development  
10<sup>th</sup> Level C-Wing, Delhi Sachivalaya  
I.P. Estate, New Delhi  
Ph-011-23392343

1037/WMC4

Annexure -5

me/1200  
09/7/25

11/07/2025  
916 / MSHO  
08/07/25

(218)

F.No. CD.No.030806706/2025/907-925

Dated: 02/07/2025

Order

The Competent Authority is pleased to constitute High Level Committee (HLC) for Rejuvenation of River Yamuna under the Chairpersonship of Hon'ble Chief Minister, Delhi, with the designated members as listed below.

S. No.	Designated Post	Department/Ministry/Organization	Post in the Committee
1.	Hon'ble Chief Minister.	GNCT of Delhi.	Chairperson.
2.	Hon'ble Minister (Water).	GNCT of Delhi.	Co-Chairperson.
3.	Chief Secretary.	GNCT of Delhi.	Convener.
4.	Secretary, Ministry of Jal Shakti or his/her nominee not below the rank of Addl. Secretary.	Government of India.	Member
5.	Secretary, MOHUA or his/her nominee not below the rank of Addl. Secretary.	Government of India.	Member
6.	ACS/Pr.Secretary/ Secretary, I&FCD.	GNCT of Delhi.	Member
7.	ACS/Pr.Secretary/ Secretary (Industries)	GNCT of Delhi.	Member
8.	ACS/Pr. Secretary / Secretary (UD)	GNCT of Delhi.	Member
9.	ACS/Pr. Secretary / Secretary (PWD)	GNCT of Delhi.	Member
10.	Development Commissioner / Agriculture Secretary	GNCT of Delhi.	Member
11.	DG, NMCG,	Government of India.	Member
12.	Vice Chairman, DDA	Delhi Development Authority	Member.
13.	Chairman CPCB.	Government of India.	Member.
14.	Chairman, DPCC.	GNCT of Delhi.	Member.

8/7/25  
WMC-II

15.	Commissioner, MCD.	Municipal Corporation of Delhi	Member.
16.	CEO, DUSIB.	GNCT of Delhi.	Member.
17.	CGWB, Regional Director, Delhi State.	Government of India.	Member
18.	CEO, DJB.	Delhi Jal Board	Member Secretary/ Nodal Officer
19.	Any other Government Officer on need basis with the permission of the Chairperson.		


### Terms of Reference

#### a. Objective.

The HLC will oversee and guide the rejuvenation of the Yamuna River in Delhi, ensuring a comprehensive and sustainable approach to restore its ecological health and aesthetic value.

#### b. Key Responsibilities:

- (i) **Comprehensive Action Plan:** Develop and implement a comprehensive action plan to address pollution, sewage management, and river front development.
- (ii) **Inter-agency co-ordination:** Facilitate collaboration among various Government agencies, Departments and stakeholders to achieve the Committees objectives.
- (iii) **Monitoring Progress:** Track the progress of ongoing and future projects, ensuring timely completion and effecting implementation.
- (iv) **Public awareness engagement:** Promote public awareness and engagement in rejuvenation efforts, fostering a sense of ownership and responsibility among citizens.
- (v) To guide executive committee specifically made under the Chairpersonship of Chief Secretary, GNCTD on implementation of instructions on all above points.

  
 Deputy Secretary (W),  
 Urban Development Department

**All Concerned as listed above.**

F.No.CD.No.030806706/2025/907-925

Dated: 02/07/2025

Copy forwarded to the following for information and further necessary action please.

1. Pr. Secretary to Hon'ble Lt. Governor, Delhi
2. Secretary to Hon'ble Chief Minister Delhi.
3. Secretary to Hon'ble Minister (Water).
4. SO to Chief Secretary Delhi.

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- 5 Secretary, Ministry of Jal Shakti, GOI
- 6 Secretary, MOHUA, GoI
- 7 ACS/ Pr Secretary/ Secretary (I&FCD), GNCTD
- 8 ACS/Pr Secretary/Secretary (Industries), GNCTD
- 9 ACS / Pr Secretary / Secretary (UD), GNCTD
- 10 ACS/ Pr Secretary / Secretary (PWD), GNCTD
11. Secretary (Agriculture) / Development Commissioner, GNCTD
- 12 Director General, National Mission for Clean Ganga, GoI
- 13 CEO, Delhi Jal Board
- 14 Vice Chairman, DDA,
- 15 Chairman, CPCB, GoI
- 16 ~~Chairman DPCC, GNCTD~~
17. Commissioner MCD.
18. CEO, DUSIB, GNCTD
19. Regional Director, CGWA, Delhi State, GoI

  
Deputy Secretary (U),  
Urban Development Department

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Annexure - 06

DEPARTMENT OF URBAN DEVELOPMENT  
GOVERNMENT OF NCT OF DELHI  
DELHI SECRETARIAT,  
I.P. ESTATE NEW DELHI-110002

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F.No. CD.No.030806706/2025/926-952

Dated: 02/07/2025

Order

The Competent Authority is pleased to constitute an Executive Committee for rejuvenation of river Yamuna under the Chairpersonship of the Chief Secretary, Delhi with the designated Members as listed below:

Sr, No.	Designated Post	Department / Ministry / Organization	Post in the Committee
1	Chief Secretary	GNCTD	Chairperson
2	ACS/Pr. Secretary/Secretary I&FCD	GNCTD	Member
3	ACS/Pr. Secretary / Secretary (UD),	GNCTD	Member
4	ACS/Pr. Secretary / Secretary (PWD)	GNCTD	Member
5	ACS/Pr. Secretary, (Env. & Forest)	GNCTD	Member
6	ACS/Pr. Secretary / Secretary Finance	GNCTD	Member
7	Pr. Secretary-cum- Development Commissioner	GNCTD	Member
8	ACS / Pr. Secretary/Secretary Industries	GNCTD	Member
9	ED, NMCG	Government of India	Member
10	Vice-Chairman, DDA,	Delhi Development Authority	Member
11	CEO, DJB	Delhi Jal Board	Member Secretary
12	Commissioner, MCD	Municipal Corporation of Delhi	Member
13	Divisional Commissioner (Revenue)	GNCTD	Member
14	Chairman, NDMC	New Delhi Municipal Corporation	Member
15	CEO, DUSIB,	GNCTD	Member
16	Delhi Cantonment Board, Representative of CEO	Delhi Cantonment Board	Member
17	MD, DSIIDC	GNCTD	Member
18	PCCF, Forest	GNCTD	Member
19	CPCB representative	Government of India	Member
20	CGWB, Regional Director, Delhi State	Government of India	Member

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Delhi Pollution Control Committee  
Dairy No. 165571  
10 JUL 2025  
MS  
Sign. of Receiving Officer

21	Member, Secretary, DPCC	GNCTD	Member
22	E-in-Chief I&FCD, GNCTD	GNCTD	Member
23	E-in-Chief PWD, GNCTD	GNCTD	Member
24	Member (W), DJB	Delhi Jal Board	Member
25	Member (Dr), DJB	Delhi Jal Board	Member
26	Any other Government officer on need basis with the permission of the Chairperson.		

The Terms of Reference (ToR), for the Executive Committee is to execute the directions of the High Level Committee (HLC) chaired by the Hon'ble Chief Minister, Delhi issued vide Order No. F.No. CD.No.030806706/2025/907-925 Dated:02/07/2025 by Deputy Secretary, Urban Development, GNCTD & whose objective is to oversee and guide the rejuvenation of the Yamuna River in Delhi, ensuring a comprehensive and sustainable approach to restore it's ecological health and aesthetic value.

  
Deputy Secretary (W),  
Urban Development Department

**All Concerned as listed above**

F.No. CD.No.030806706/2025/926-959  
Copy to:

Dated: 02/07/2025

1. Pr. Secretary to Hon'ble Lt. Governor of Delhi.
2. Secretary to Hon'ble Chief Minister of Delhi.
3. S.O. to Chief Secretary, GNCTD.
4. ACS/Pr. Secretary/Secretary, I&FCD, GNCTD.
5. ACS/Pr. Secretary / Secretary (UD), GNCTD
6. ACS/Pr. Secretary/Secretary (PWD), GNCTD
7. ACS/Pr. Secretary/ Secretary (Env. & Forest), GNCTD
8. ACS/Pr. Secretary/Secretary Finance, GNCTD
9. ACS/Pr. Secretary/Secretary, Industries, GNCTD
10. Pr. Secretary-cum-Development Commissioner, GNCTD
11. ED, NMCG, Government of India
12. Vice-Chairman, Delhi Development Authority
13. CEO, Delhi Jal Board
14. Commissioner, MCD
15. Divisional Commissioner (Revenue), GNCTD
16. Chairman, NDMC
17. CEO, DUSIB, GNCTD
18. Delhi Cantt Board, Representative of CEO
19. MD, DSIIDC, GNCTD
20. PCCF, Forest, GNCTD
21. CPCB representative, Government of India
22. CGWB, Regional Director, Delhi State, Government of India.
23. Member Secretary, DPCC, GNCTD
24. E-in-Chief I&FCD, GNCTD
25. E-in-Chief PWD, GNCTD
26. Member (W), DJB
27. Member (Dr), DJB

  
Deputy Secretary (W),  
Urban Development Department

16/7/25  
AD (WMC-2)  
EE-II (WMC II) 17/07/2025

GOVERNMENT OF NCT OF DELHI  
DEPARTMENT OF URBAN DEVELOPMENT  
(IDMC/RYM BRANCH)  
DELHI SECRETARIAT, I.P. ESTATE, NEW DELHI-110002

F.No. CD No. 030822095/2025/1435-1442

Dated: 08.04.2026

**ORDER**

The River Rejuvenation Committee (RRC) constituted in respect of Delhi has been constituted in compliance to the direction of the Hon'ble NGT Continued in the order dated 20.0.2018 passed in OA. No. 673/2018 in the matter of: News item Published in the Hindu Authorized by Shri Jacob Koshy Titled "More river stretches are now critically polluted: CPCB" vide order No. F.12 (585)/Env./NGT/OA 673 of 2018/6151-6155 dated 22.10.2018.

Whereas, Vide order No. CD No. 030806706/2025/926-952 dated 02.07.2025 an Executive Committee (EC) has been constituted for the purpose of Yamuna River Rejuvenation with the objectives to oversee and guide the rejuvenation of the Yamuna River in Delhi, ensuring a comprehensive and suitable approach to response its ecological health and aesthetic value.

Now therefore, the Executive Committee (EC) shall henceforth undertake all functions, responsibilities, and mandates assigned earlier to the River Rejuvenation Committee (RRC) in respect of monitoring, coordination, and implementation of river rejuvenation activities in Delhi.

This issues with the approval of the Competent Authority.

  
(Puneet Kumar Patel)  
ADDL. SECRETARY (UD)

F. No. CD No. 030822095/2025/1435-1442

Dated: 08.04.2026

Copy to:

1. CEO, DJB / Member Secretary (EC)
2. Member Secretary, DPCC, GNCTD
3. Director (Env.), Department of Environment, GNCTD
4. Pr. Secretary & Commissioner, Department of Industries, GNCTD
5. Pr. Secretary & Commissioner, Department of Urban Development, GNCTD
6. Guard File

Copy for information to:

1. OSD to Chief Secretary, GNCTD
2. Chairman, Central Pollution Control Board.
3. Secretary (Environment)- Cum -Chairman, DPCC, Department of Environment, GNCTD

  
(Puneet Kumar Patel)  
ADDL. SECRETARY (UD)

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ITEM NO.17

COURT NO.14

SECTION XVII

S U P R E M E C O U R T O F I N D  
R E C O R D O F P R O C E E D I N G S

SEC.

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CIVIL APPEAL NO(S). 8547-8548/2022

NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY

Appellant(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

[TO BE TAKEN UP AT 2.00 P.M.]

IA No. 176359/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 61624/2026 - EXEMPTION FROM FILING O.T.

IA No. 35064/2026 - EXEMPTION FROM FILING O.T.

IA No. 310311/2025 - EXEMPTION FROM FILING O.T.

IA No. 188941/2025 - EXEMPTION FROM FILING O.T.

IA No. 176361/2022 - EXEMPTION FROM FILING O.T.

IA No. 35061/2026 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 188939/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 176358/2022 - STAY APPLICATION

WITH

C.A. No. 8967-8968/2022 (XVII)

IA No. 179810/2022 - EX-PARTE STAY

Date : 21-05-2026 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MANOJ MISRA

HON'BLE MR. JUSTICE MANMOHAN

Mr. K. Parameshwar, Sr. Adv. (AMICUS CURIAE)

Ms. Kanti, Adv.

Mr. Adit Garg, Adv.

Mr. N.S. Kaushal, Adv.

Ms. Raji Guroraj, Adv.

Mr. Prasad Hegde, Adv.

Ms. K.N. Vallari, Adv.

For Appellant(s) : Mr. S. V Raju, A.S.G.  
Mr. Sandeepan Pathak, AOR  
Mr. Shaurya Sarin, Adv.  
Mr. Hitarth Raja, Adv.  
Mr. Shikhar Yadav, Adv.  
Mr. Rahul Gupta, Adv.

Mr. Anil Kaushik, A.S.G.  
 Mr. Rajinder Singh, AOR  
 Mr. Abhishek Mishra, Adv.  
 Mr. Rajat Rana, Adv.  
 Mrs. Shashi Sharma, Adv.  
 Ms. Anju Kaushik, Adv.  
 Mr. Nischal Tripathi, Adv.

For Respondent(s) : Mr. Rajeev Singh, AOR  
 Mr. Sunil J Mathews, Adv.  
 Ms. Samanwaya Rautre, Adv.  
 Ms. Jyoti Chib, Adv.  
 Ms. Ashtami, Adv.

Mr. Abhishek Saket, Adv.  
 Mr. Sudeep Kumar, AOR  
 Ms. Manisha, Adv.  
 Ms. Rupali, Adv.

Mr. Pradeep Misra, AOR  
 Ms. Indu Misra, Adv.  
 Mr. Daleep Dhyani, Adv.  
 Mr. Suraj Singh, Adv.

Mr. Tahir Ashraf Siddiqui, AOR  
 Mr. Kartikey Sahai, Adv.

Mr. Anil Kaushik, A.S.G.  
 Mr. Rajinder Singh, AOR  
 Mr. Abhishek Mishra, Adv.  
 Mr. Rajat Rana, Adv.  
 Mrs. Shashi Sharma, Adv.  
 Ms. Anju Kaushik, Adv.  
 Mr. Nischal Tripathi, Adv.

Mr. S.D. Sanjay, A.S.G.  
 Mr. Akshay Amritanshu, Adv.  
 Mr. Padmesh Mishra, Adv.  
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 Mr. C. K. Sharma, Adv.  
 Mr. Yogesh Vats, Adv.  
 Dr. N. Visakamurthy, AOR

Mr. Lokesh Sinhal, Sr. A.A.G.  
Mr. Shivansh Pundir, Adv.  
Ms. Bhavya Singla, Adv.  
Mr. Rahul Khurana, AOR

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UPON hearing the counsel the Court made the following  
O R D E R

1. Rivers are the lifeblood of civilization. They provide fresh drinking water, sustain ecosystems and drive economic growth through agriculture, fisheries, and tourism. It is no coincidence that ancient civilizations flourished along rivers such as the Nile, Indus, and Mississippi.

2. Encroachment on the Yamuna riverbed (particularly in fragile Zone 'O' in Delhi) along with indiscriminate discharge of toxic effluents from illegal industries, untreated sewage from unauthorized colonies and mixing of sewage with rainwater drains has reduced Yamuna to little more than a sewage channel. Multiple agencies working in silos have left drainage, sewage, stormwater, drinking water and effluent treatment systems either non-functional or operating below capacity. Agencies often work at cross purposes, even failing to maintain basic gradients while laying drains within their jurisdiction. Instead of curbing pollution, they are aggravating it. Hard decisions like removal of encroachments, closure of illegal industries and relocation of unauthorized colonies are unavoidable. Such measures can only succeed if the Union of India, States, and Union Territories act in concert.

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3. At present, however, no State or Union Territory through which Yamuna flows has a clear, coordinated plan for its conservation, management, protection, revival and pollution control. There is also no clarity in policy or coordination at the inter-state level.

4. This Court has repeatedly emphasized the absence of a single, comprehensive action plan for rejuvenation of Yamuna. A river is greater than the sum of its parts. Its revival requires a long-term, integrated strategy akin to the *Namami Gange Programme*. The plan must clearly state its objectives, implementation strategy, roles and responsibilities of each agency, budgetary allocations, and timelines. Coordination and monitoring must be entrusted to a single authority.

5. On the previous date of hearing, Mr. K. Parameshwar, learned Senior Advocate, was appointed Amicus Curiae. The Union of India has now proposed that the Union Home Secretary could act as Nodal Officer to coordinate efforts between States, Union Territories, and the Centre. Learned Amicus Curiae has given a comprehensive note containing the following suggestions:

*"a. The Union of India - coordinated by Additional Secretary level officers of the Ministry of Home, Ministry of EF&CC and Ministry of Jal Shakti, be directed to urgently call a meeting of the stakeholders from the States of Uttar Pradesh, Delhi and Haryana.*

*b. Direct that in the meeting a proposed structure/architecture for a nodal planning and implementing agency (Nodal Agency) be deliberated and a consensus be arrived at. It may be kept in mind that proposed structure must reflect the planning, budgetary, technical and coordination gaps/challenges involved in the cleaning up of*

Yamuna-qua treating effluents discharged and the treatment of the drains that flow into Yamuna River.

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c. It is expected that at least some members/officials must work full time on coordination and implementation in the Nodal Agency.

d. The Nodal Agency is expected to come out with full-fledged action plan, across States for the clean-up of the river Yamuna with timelines and actionable points.

e. The suggested action points on which such action plan could be based on are as follows:

- i. Details of cities and towns which are discharging the effluents in the River Yamuna;
- ii. Details of industries which are polluting the Yamuna River in all of the three states;
- iii. GAP Analysis of Industries situated in the entire stretch of Yamuna River;
- iv. Construction of more STPs and availability of the land for the same;
- v. All STPs, drains and CETPS on Yamuna River to be geo-tagged and monitored;
- vi. Details of Gram Panchayat and Revenue Villages on the banks of the Yamuna River;
- vii. Wet Lands/Water Bodies along the River Yamuna;
- viii. Management of E-Waste, sewage generated from the cities, Municipal Solid Waste, Bio-medical Waste, Hazardous Waste, E-Waste and the Industrial waste.
- ix. River Water Quality Data to be uploaded on the website.
- x. MSW Improvement Action Plan time-line for the Urban Local Bodies of Department of Urban Development in all of the three States.
- xi. Other relevant information."

6. Accordingly, this Court constitutes a Committee headed by the Union Home Secretary, comprising Chief Secretaries of all States and Union Territories through which Yamuna flows including Secretaries/Heads of State Pollution Control Boards and the learned Amicus Curiae. The Committee shall prepare a comprehensive Yamuna Action Plan within eight (08) weeks. The Home Secretary shall be at liberty to co-opt experts or other authorities as required.

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7. List on 8<sup>th</sup> August, 2026. The matter to be treated as part heard.

(KAVITA PAHUJA)  
ASTT. REGISTRAR-cum-PS

(SAPNA BANSAL)  
COURT MASTER (NSH)

कर्तव्य भवन-3, नई दिल्ली  
दिनांक, 04 जून 2026

## कार्यालय ज्ञापन

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## विषय : यमुना का पुनर्जीवीकरण

अधोहस्ताक्षरी को यह कहने का निर्देश हुआ है कि माननीय उच्चतम न्यायालय ने "न्यू ओखला इन्डस्ट्रीयल डेवलपमेंट अधॉरिटी बनाम स्टेट ऑफ उत्तर प्रदेश और अन्य", सिविल अपील संख्या 8547-8548/2022 में दिनांक 21.05.2026 को पारित आदेश द्वारा यमुना नदी के संरक्षण, प्रबंधन, पुनर्जीवीकरण और प्रदूषण नियंत्रण के लिए एक व्यापक कार्य योजना तैयार करने के लिए निम्नानुसार समिति का गठन किया है :

- (क) सचिव, गृह मंत्रालय - अध्यक्ष
- (ख) मुख्य सचिव, राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार
- (ग) मुख्य सचिव, हरियाणा सरकार
- (घ) मुख्य सचिव, हिमाचल प्रदेश सरकार
- (ङ) मुख्य सचिव, उत्तर प्रदेश सरकार
- (च) मुख्य सचिव, उत्तराखंड सरकार
- (छ) अध्यक्ष, दिल्ली प्रदूषण नियंत्रण समिति
- (ज) अध्यक्ष, हरियाणा राज्य प्रदूषण नियंत्रण बोर्ड
- (झ) अध्यक्ष, हिमाचल प्रदेश राज्य प्रदूषण नियंत्रण बोर्ड
- (ञ) अध्यक्ष, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
- (ट) अध्यक्ष, उत्तराखंड प्रदूषण नियंत्रण बोर्ड
- (ठ) श्री के. परमेश्वर, विद्वान वरिष्ठ अधिवक्ता (Amicus Curiae)

2. सक्षम प्राधिकारी के अनुमोदन से, निम्नलिखित सदस्यों को समिति में सहयोजित किया जाता है :

- (क) सचिव, जल संसाधन, नदी विकास और गंगा संरक्षण विभाग, जल शक्ति मंत्रालय
- (ख) अध्यक्ष, केन्द्रीय प्रदूषण नियंत्रण बोर्ड
- (ग) आयुक्त, दिल्ली नगर निगम
- (घ) महानिदेशक, राष्ट्रीय स्वच्छ गंगा मिशन
- (ङ) मुख्य कार्यकारी अधिकारी, दिल्ली जल बोर्ड - संयोजक
- (च) अध्यक्ष, NOIDA

3. यमुना नदी के संरक्षण, प्रबंधन, पुनर्जीवीकरण और प्रदूषण नियंत्रण के लिए व्यापक कार्य योजना तैयार करने हेतु सांकेतिक कार्य बिंदु संलग्न हैं ।

## संलग्न : यथोपरि

(रवि रंजन  
04/06/26  
(रवि रंजन)

द्वितीय कमान अधिकारी

दूरभाष : 011-24010081

ईमेल: [pmu.ut18@mha.gov.in](mailto:pmu.ut18@mha.gov.in)

सेवा में,  
समिति के सभी सम्मानित सदस्य।

प्रति :

- क. गृह सचिव के प्रधान स्टाफ अधिकारी
- ख. अपर सचिव (यू.टी.) के प्रधान स्टाफ अधिकारी
- ग. संयुक्त सचिव (यू.टी.) के प्रधान स्टाफ अधिकारी

## कार्य योजना तैयार करने हेतु सांकेतिक कार्य बिंदु

- (231)
- i. Details of cities and towns which are discharging the effluents in the River Yamuna;
  - ii. Details of industries which are polluting the Yamuna River in all of the three states;
  - iii. GAP Analysis of Industries situated in the entire stretch of Yamuna River;
  - iv. Construction of more STPs and availability of the land for the same;
  - v. All STPs, drains and CETPS on Yamuna River to be geo-tagged and monitored;
  - vi. Details of Gram Panchayat and Revenue Villages on the banks of the Yamuna River;
  - vii. Wet Lands/Water Bodies along the River Yamuna;
  - viii. Management of E-Waste, sewage generated from the cities, Municipal Solid Waste, Bio-medical Waste, Hazardous Waste, E-Waste and the Industrial waste.
  - ix. River Water Quality Data to be uploaded on the website.
  - x. MSW Improvement Action Plan time-line for the Urban Local Bodies of Department of Urban Development in all of the three States.
  - xi. Other relevant information.

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## Sewage Management in NCT of Delhi

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Sewage Generation and Conveyance				
(A) Name of ULB	(B) Sewage Status Estimation and Measurement	(C) Sewage Conveyance/sewers		
	*Total Sewage Generation per day (in MLD)  (1)	Targeted Household to be connected to sewers (2)	Households connected (3)	Time targets to complete connectivity (gap in connectivity) (4)
Delhi Jal Board	Total Water Supply-1000 MGD Sewage Generation= 80% of water supply i.e. 800 MGD (3636 MLD)	40,00,000 (estimated)	23,50,000	June , 2028

\*Basis of estimation (based on 80% of lpcd water supply / or measured)

(D) Drains						
Sewage and Sullage flowing in open drains (Storm water drains / concretised drains/unlined/ katcha drains)  (No. of drains) (5)	Flow in each drain (MLD) (6)	Quality/ Characteristi cs of effluent (7)	Quantity of industrial effluent discharged in drain (MLD) (8)	Final point of discharge of drain (9)	Whether storm water drain is diverted to STP?	Time bound action plan to prevent sewage discharge into drain (10)
22	5196.44	Refer Table A-1 (enclosed)	Not available with DJB	Yamuna River	10 Drains tapped namely 1. Metcafe House Drain 2.Khyber Pass Drain, 3. Sweeper Colony Drain 4. Magazine Read Drain 5. Tonga Stand Drain 6. Civil Mil Drain 7 Moat Drain 8. Drain No. 14 9. Sonia Vihar Drain 10.Barapulla Drain.	December , 2028

## (E) Sewage treatment and Utilization

Installed Treatment capacities of existing STPs (MLD) (11)	Utilisation capacity of existing STPs (MLD) (12)	Gap in sewage generation and treatment (MLD) (13)	Time bound plan to set up and operational ise STPs (14)	Performance of STPs with reference to Standards (15)	Final point of discharge of treated effluent (16)	Level of Utilisation of Treated sewage (17)	Sludge generation and its management (18)
3702	3387	249	Operational	<p>Out of 37 STPs in May, 2026 ( As per DPCC Analysis Reports)</p> <ul style="list-style-type: none"> <li>• Complying – 29</li> <li>• Non Complying- 07</li> <li>• Sample Could not be taken in case of one STP (Molarband STP) which is under rehabilitation</li> </ul>	<p>1. 32 STPs discharging effluent into Yamuna River</p> <p>2. 2 STPs discharging effluent to PPCL</p> <p>3. 3 STPs discharging effluent into Agra Canal</p>	545 MLD	<p>Presently approx 800 Tonnes sludge is produced per day as per treatment capacity of 37 STPs.</p> <p>Presently approx 200 Tonnes per day is being Managed from 11 STPs and for rest of 26 STPs sludge management plants of total 600 Tonnes per day capacity are proposed and estimate is in process.</p>

## [F] Gaps and Action Plan

ULB	Sewage Generation ULB/MLD	Installed Treatment Capacity	Utilized capacity	Gap in Sewage Treatment	Time lines to bridge the gaps
1	2	3	4	(2-4)	5
Delhi Jal Board	3636	3702	3387	249	June , 2028

## Information about 22 Drains out falling into River Yamuna in Delhi, their Water Quality in May, 2026 and Proposed Action for Tapping of Flow

S.No.	Name of Drain	Point of Sampling (Before Outfall into river) (Latitude, Longitude*)	Status of Drain (Tapped / Partially Tapped / Untapped)	STP in which tapped waste water is treated / proposed to be treated		Proposed Action / Timeline for Tapping of Drain
				Name of STP	End Point of Disposal of Treated waste water from STP	
1	Sonia Vihar Drain (On Eastern Bank of Yamuna)	28.7084002, 77.2360452	Drain tapped	Sonia Vihar STP	Yamuna River	Drain tapped
2	Magazine Road Drain	28.6977573, 77.2274876	Drain tapped	Tapped waste is treated in Okhla STPs	Agra canal	Drain tapped
3	Sweeper Colony Drain	28.6900959, 77.2282293	Drain tapped			Drain tapped
4	Khyber Pass Drain	28.6953254, 77.2279064	Drain tapped			Drain tapped
5	Metcaif House Drain	28.6803991, 77.2291258	Drain tapped			Drain tapped
6	Tonga Stand Drain	28.6629212, 77.2407143	Drain tapped			Drain tapped
7	Moat Drain (Vijay Ghat)	-	Drain tapped			Dry Drain
8	Civil Mill Drain	28.6507572, 77.2525033	Drain tapped			Drain tapped
9	Drain No.14	28.6115925, 77.2517744	Drain tapped			Drain tapped
10	Barapulla Drain	28.5831727, 77.2640264	Drain tapped			Drain tapped

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S. No.	Name of Drain	Water Quality of Drain (As per DPCC Lab Report for Sample Taken on 05.05.2026)				Point of Sampling (Before Outfall into river) (Latitude, Longitude*)	Status of Drain (Tapped / Partially Tapped / Untapped)	STP in which tapped waste water is treated / proposed to be treated		Proposed Action/ Timeline for Tapping of Drain
		pH (5.5-9)	TSS (mg/l) (100)	COD (mg/l) (250)	BOD (mg/l) (30)			Name of STP	End Point of Disposal of Treated waste water from STP	
11	ISBT Drain (Qudisia Bagh/ Mori Gate Drain)	7.4	128	192	85	28.6694576, 77.2336664	Untapped	Proposed STP near Rajghat depot.	Najafgarh Drain	The discharge shall be transferred to propose 100 MGD STP near Rajghat depot.
12	Shastri Park Drain (On Eastern Bank of Yamuna)	7.3	152	176	75	28.6621096, 77.2546735	Untapped	Proposed to be treated in DSTP.	Yamuna River	Tapping is to be done by providing 1200 Nos approx house sewer connections in the vicinity of the drain to the existing DJB sewerage system. Estimate of House sewer connection framed by the maintenance division are under approval. During the inspection of DG NMCG on 24.04.2025, DSTP is proposed at the mouth of the drain to tap it before discharge into river Yamuna. M/s TCE is appointed for a suitable proposal.
N	Kailash Nagar Drain (On Eastern Bank of Yamuna)	7.1	130	192	82	28.6640877, 77.2494362	Untapped	Proposed to be treated in DSTP	Yamuna River	Tapping is to be done by providing house sewer connections in the vicinity of the drain to the existing DJB sewerage system. During the inspection of DG NMCG on 24.04.2025, As per NMCG, DSTP is proposed at mouth of the drain to tap it before discharge into river Yamuna. M/s TCE is appointed for a suitable proposal.
14	Delhi Gate Drain / Power House Drain	7.2	160	196	84	28.6350404, 77.255442	Partially tapped	Partially tapped waste water is treated in Delhi Gate STPs remaining to be treated in proposed New STP at Delhi Gate	Yamuna River	There are 2 operational STPs of 68.2 MLD (15 MGD) capacity and 10 MLD (2.2 MGD) capacity for treatment of tapped wastewater of this drain. Appointed Consultant Measured flow (WAPCOS): 86 MGD, NMCG Proposed a new STP to be constructed for future requirements after reassessment of flow measurement at mouth of the drain before outfall into river Yamuna. A 100 MGD STP planned to tap the drain with curtailment of hydraulic boundary of Okhla STP. Pr. Committee agreed to allocate the land.

15	Sen Nursing Home Drain	7.5	204	216	92	28.6205472, 77.2516466	Partially tapped	Partially tapped waste water is treated in Sen Nursing Home STP, remaining is to be Tapped & treated.	Yamuna River (From Sen Nursing Home STP)	As per NMCG, DSTP has been proposed at the mouth of Drain and DPR already sent to NMCG for their consideration.
16	Drain No. 12A		No flow			-	-		Yamuna River	
17	RME RD 180 (Madanpur Khadar Extn)	6.7	160	188	80	N 28.531746 E 77.320027	Untapped		Yamuna River	
18	Jaitpur Drain	7.2	120	136	60	28.5419379, 77.3083086	Untapped	Proposed to be treated in Okhla STP.	Agra canal	This drain is catering the discharge of NTPC, Ali Gaon, Madanpur Kadar and Jaitpur unsewered area and falls under Madanpur Khadar GOC Tajpur Pahari/ Badanpur GOC. In Madanpur Khadar GOC 03 colonies (out of 07 colonies) and in Tajpur Pahari/ Badanpur GOC 56 Colonies (out of 83 colonies) falls under O-Zone. After laying the sewerage network the flow sewage of these colonies shall be treated at Okhla WWTP and timeline 18.5 MGD DSTP at Tajpur Pahari. M/s TCE is appointed for a suitable proposal
19	Maharani Bagh Drain/ Tamoor Nagar	7.5	170	212	90	28.5723966, 77.2686193	Tapping work in progress	Proposed to be treated in Okhla STP.	Agra canal	

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S. No.	Name of Drain	Flow in MLD (As per DJB)	Water Quality of Drain (As per DPCC Lab Report for Sample Taken on 05.05.2026)				Point of Sampling (Before Outfall into river) (Lat& Long*)	Status of Drain (Tapped / Partially Tapped / Untapped)	Proposed Action / Remarks
			pH (5.5-9)	TSS (mg/l) (100)	COD (mg/l) (250)	BOD (mg/l) (30)			
20	Abul Fazal Drain	30.03 (6.61 MGD)	7.1	90	108	44	28.5458359, 77.2982617	Not to be Tapped	Abul Fazal drain will cater treated effluent from Okhla STP to increase environmental flow in the river Yamuna and downstream of Okhla Barrage. There are two drains, both side of Abul Fazal Enclave. One drain (Agra Canal side) is catering the discharge of Canal Colony of UP Irrigation and un-tapped sewer connections of Abul Fazal Enclave. The un-trapped sewer connections mostly connected. After transferring of effluent of Okhla plant, the flow in the drain shall be reviewed. If the sewage flow exist in the drain than a tapping shall be constructed and flow will be diverted to peripheral sewer line to Okhla STP. M/s TCE is appointed for a suitable proposal.
21	Najafgarh Drain	3913.48 (862 MGD)	7.1	108	148	64	28.7090142, 77.2286028	Being large drain not feasible to be tapped However covered under ISP for tapping the flow of its Sub Drains	Technically not feasible to tap whole drain however for tapping of 108 sub drains of total 180 drains of both the drains there is Interceptor Sewer Project (ISP). Besides ISP DJB has also proposed the treatment of waste water through STPs in the catchment areas of both the drains.  There is about 862 MGD flow in the Najafgarh drain. Out of this at present 452 MGD comprises of treated effluent from STPs. From Haryana, untreated discharge of 220 MGD is being discharged through Dhansa regulator, Badshahpur drain (L-3), Dharampur drain (L-2) and Palamvihar drain (L-1). There are 156 sub-drains out falling in Najafgarh Drain including Supplementary drain. Out of 156 sub-drains, 52 sub-drains are un-tapped including Jahangirpuri and Supplementary drain (02). 05 sub-drains are coming from Haryana State, 07 are having treated water, 28 sub-drains will be tapped by June-2026 and 17 will be tapped by March-2028 after construction of DSTPs. There are 110 sub-drains out falling in Supplementary drain. Out of 110 sub-drains, about 15 sub-drains are un-tapped/ Partially tapped. 06 sub-drains are carrying treated water, 05 sub-drains will be tapped by 31.06.2026. Estimate has been prepared for 02 sub-drains. At 01 sub-drain PWD has to construct DSTP and 01 sub-drain is carrying cow dung from Bhalswa area.

Name of Drain	Flow in MLD (As per DJB)	Water Quality of Drain (As per DPCC Lab Report for Sample Taken on 05.05.2026)				Point of Sampling (Before Outfall into river) (Lat& Long*)	Status of Drain (Tapped / Partially Tapped / Untapped)	Proposed Action / Remarks
		pH (5.5-9)	TSS (mg/l) (100)	COD (mg/l) (250)	BOD (mg/l) (30)			
22 Shahdara Drain	730.12 (160.82 MGD)	7.6	232	252	105	28.5588984, 77.3207987	Being large drain not feasible to be tapped. However covered under ISP for tapping the flow of its Sub Drains	Technically not feasible to tap whole drain however for tapping of 108 sub drains of total 180 drains of both the drains there is Interceptor Sewer Project (ISP). Besides ISP DJB has also proposed the treatment of waste water through STPs in the catchment areas of both the drains. Total discharge in Shahdara drain is about 160.82 MGD, out of which 74.24 MGD is treated / untreated sewage being discharged by UP through its drains (Sahibabad, Indrapuri, Karawal Nagar & Banthala etc.) into river Yamuna in Delhi. 204 sub-drains have been identified in the catchment area of Shahdara drain. Out of 204 sub-drains, 76 sub-drains are either untapped or partially tapped, and these will be Tentatively tapped by March, 2027.

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## DELHI POLLUTION CONTROL COMMITTEE

(Government of N.C.T. of Delhi) 4th & 5th Floor, ISBT Building  
Kashmere Gate, Delhi 110006  
(Visit us at <https://www.dpccocmms.nic.in>)



### WATER QUALITY STATUS OF RIVER YAMUNA

REPORT NO: DPCC/W/Y/2026/01-08/2544

DATE OF SAMPLING: 07.01.2026

Date - 30/01/2026

S. No.	Locations	Latitude Longitude	BOD (mg/l)	COD (mg/l)	Fecal Coliform MPN/100ml	pH	Ammonical Nitrogen (mg/l)	Phosphate (mg/l)	DO (mg/l)
	Water Quality Criteria ('C' Class)		3mg/l or less	-	500 (desirable) 2500 (max permissible)	6.5- 8.5	-	-	5mg/l or more
1	Palla	28.8138023, 77.2100181	2.5	11	2700	7.6	0.93	0.09	7.6
2	Wazirabad	28.7131310, 77.2319304	3	15	3300	7.4	0.99	0.11	6.4
3	ISBT Bridge	28.6713533, 77.2338207	38	110	22×10 <sup>4</sup>	7.1	2.18	1.02	NIL
4	ITO Bridge	28.6284288, 77.2534977	30	92	18×10 <sup>3</sup>	7.7	1.95	0.86	NIL
5	Nizamudin Bridge	28.5915608, 77.2715342	27	77	22×10 <sup>3</sup>	7.3	1.26	0.69	0.7
6	HIndon Cut	28.586049, 77.300012	24	63	17×10 <sup>3</sup>	7.8	1.66	0.20	0.4
7	Okhla Barrage	28.545636, 77.311072	26	66	24×10 <sup>3</sup>	7.5	1.39	0.63	NIL
8	River Yamuna at Asgarpur (Kidwali Haryana)	28.4665895, 77.3928257	52	166	35×10 <sup>4</sup>	7.9	2.73	1.28	NIL

*Oh...*  
I/C Water Laboratory

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Scientist B



# DELHI POLLUTION CONTROL COMMITTEE

(Government of N.C.T. of Delhi) 4th & 5th Floor, ISBT Building

Kashmere Gate, Delhi 110006

(Visit us at <https://www.dpccocmms.nic.in>)



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## WATER QUALITY STATUS OF RIVER YAMUNA

REPORT NO: DPCC/W/Y/2026/09-16 / 2627

DATE OF SAMPLING: 04.02.2026

Date- 26/02/26

S. No.	Locations	Latitude Longitude	BOD (mg/l)	COD (mg/l)	Fecal Coliform MPN/100ml	pH	Ammonical Nitrogen (mg/l)	Phosphate (mg/l)	DO (mg/l)
	<b>Water Quality Criteria ( 'C' Class)</b>		<b>3mg/l or less</b>	<b>-</b>	<b>500 (desirable) 2500 (max permissible)</b>	<b>6.5-8. 5</b>	<b>-</b>	<b>-</b>	<b>5mg/l or more</b>
1	Palla	28.8138023, 77.2100181	2.0	12	1200	7.1	1.12	0.18	8.2
2	Wazirabad	28.7131310, 77.2319304	3.0	16	2400	7.4	1.68	0.12	8.1
3	ISBT Bridge	28.6713533, 77.2338207	36.0	124	110000	7.1	3.39	1.29	NIL
4	ITO Bridge	28.6284288, 77.2534977	21.0	72	49000	7.3	1.98	0.72	0.9
5	Nizamudin Bridge	28.5915608, 77.2715342	20.0	60	79000	7.4	1.83	0.13	1.5
6	HIndon Cut	28.586049, 77.300012	23.0	84	64000	7.3	2.02	0.32	1
7	Okhla Barrage	28.545636, 77.311072	28.0	80	76000	7.2	2.38	0.55	0.4
8	River Yamuna at Asgarpur (Kidwali Haryana)	28.4665895, 77.3928257	34.0	92	92000	7.7	2.18	0.12	NIL

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**WATER QUALITY STATUS OF RIVER YAMUNA**

REPORT NO: DPCC/W/Y/2026/17-24/2694

Date: 23/03/26

DATE OF SAMPLING: 09.03.2026

S. No.	Locations	Latitude Longitude	BOD (mg/l)	COD (mg/l)	Fecal Coliform MPN/100ml	pH	Ammonical Nitrogen (mg/l)	Phosphate (mg/l)	DO (mg/l)
	<b>Water Quality Criteria ( 'C' Class)</b>		<b>3mg/l or less</b>	<b>-</b>	<b>500 (desirable) 2500 (max permissible)</b>	<b>6.5-8. 5</b>	<b>-</b>	<b>-</b>	<b>5mg/l or more</b>
1	Palla	28.8138023, 77.2100181	2.0	10	3200	7.4	1.03	0.07	4
2	Wazirabad	28.7131310, 77.2319304	4.0	18	4300	7.6	1.37	0.07	3.1
3	ISBT Bridge	28.6713533, 77.2338207	44.0	134	160000	7.2	4.50	0.48	NIL
4	ITO Bridge	28.6284288, 77.2534977	38.0	122	130000	6.9	4.12	0.39	NIL
5	Nizamudin Bridge	28.5915608, 77.2715342	36.0	118	120000	7.5	0.91	1.18	NIL
6	HIndon Cut	28.586049, 77.300012	25.0	74	80000	7.1	0.73	0.03	NIL
7	Okhla Barrage	28.545636, 77.311072	42.0	138	200000	7.8	4.25	0.18	NIL
8	River Yamuna at Asgarpur (Kidwali Haryana)	28.4665895, 77.3928257	60.0	226	400000	7.7	5.06	0.91	NIL

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### WATER QUALITY STATUS OF RIVER YAMUNA

REPORT NO: DPCC/W/Y/2026/26-33/2810  
 DATE OF SAMPLING: 07.04.2026



Date: 08/05/2026

S. No.	Locations	Latitude Longitude	pH	COD (mg/l)	BOD (mg/l)	DO (mg/l)	Fecal Coliform (MPN/100ml)	Phosphate (mg/l)	Ammonical Nitrogen (mg/l)
	<b>Water Quality Criteria (‘C’ Class)</b>		6.5-8.5	-	3mg/l or less	5mg/l or more	500 (desirable) 2500 (max permissible)	-	-
1	Palla	28.8138023, 77.2100181	7.3	16	3.0	5.2	2800	0.14	0.20
2	Wazirabad	28.7131310, 77.2319304	7.1	24	5.0	4.6	9200	0.03	1.12
3	ISBT Bridge	28.6713533, 77.2338207	6.8	136	48.0	NIL	170000	1.52	4.05
4	ITO Bridge	28.6284288, 77.2534977	7.2	124	40.0	NIL	150000	1.28	4.25
5	Nizamudin Bridge	28.5915608, 77.2715342	7.0	100	34.0	NIL	140000	1.23	3.49
6	HIndon Cut	28.586049, 77.300012	7.4	72	30.0	NIL	54000	0.36	0.75
7	Okhla Barrage	28.545636, 77.311072	7.5	132	44.0	NIL	120000	0.44	2.14
8	River Yamuna at Asgarpur (Kidwali Haryana)	28.4665895, 77.3928257	6.9	160	58.0	NIL	310000	1.65	5.48

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**WATER QUALITY STATUS OF RIVER YAMUNA**
 REPORT NO: DPCC/W/Y/2026/34-41/287  
 DATE OF SAMPLING: 05.05.2026

Date - 01/06/2026

S. No.	Locations	Latitude Longitude	pH	BOD (mg/l)	COD (mg/l)	DO (mg/l)	Fecal Colliform (MPN/100ml)	Phosphate (mg/l)	Ammonical Nitrogen (mg/l)
<b>Water Quality Criteria ('C' Class)</b>			6.5-8.5	3mg/l or less	-	5mg/l or more	500 (desirable) 2500 (max permissible)	-	-
1	Palla	28.8138023, 77.2100181	7.2	2.0	12	5.9	2200	0.43	0.10
2	Wazirabad	28.7131310, 77.2319304	7.4	4.0	20	3.1	3500	0.11	0.12
3	ISBT Bridge	28.6713533, 77.2338207	7.2	50.0	128	NIL	130000	0.34	4.32
4	ITO Bridge	28.6284288, 77.2534977	7.1	42.0	108	NIL	120000	0.16	2.79
5	Nizamudin Bridge	28.5915608, 77.2715342	7.1	40.0	104	NIL	110000	0.15	3.65
6	HIndon Cut	28.586049, 77.300012	7.2	30.0	80	0.7	92000	0.18	1.14
7	Okhla Barrage	28.545636, 77.311072	6.9	46.0	116	NIL	140000	0.17	2.70
8	River Yamuna at Asgarpur (Kidwali Haryana)	28.4665895, 77.3928257	7.3	60.0	152	NIL	330000	1.00	4.55

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